

Ninth Series, Vol. XIV, No. 7

Tuesday, March 5, 1991  
Phalgun 14, 1912 (Saka)

# LOK SABHA DEBATES

## (English Version)

**Seventh Session**  
**(Ninth Lok Sabha)**



PAP 13  
30-9-91

*(Vol. XIV contains Nos. 1 to 11)*

**LOK SABHA SECRETARIAT**  
**NEW DELHI**

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[*Ninth Series, Vol. XIV, Seventh Session, 1991/1992 (Saka)*]

*No. 7, Tuesday, March 5, 1991/Phalguna 14, 1912 (Saka)*

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## LOK SABHA DEBATES

### LOK SABHA

Tuesday, March 5, 1991/Phalgun 14,  
1912 (Saka)

The Lok Sabha met at Eleven of the  
Clock

[MR. SPEAKER in the Chair]

[English]

PROF. P. J. KURIEN (Maveli-  
kara): Mr. Speaker, Sir, I have to  
make a submission...(Interrup-  
tions).

MR. SPEAKER: This is Ques-  
tion Hour.

PROF. P. J. KURIEN: Sir, you  
must have assessed that...(Interrup-  
tions).

MR. SPEAKER: What is the  
point?

PROF. P. J. KURIEN: Please let  
me formulate. Sir, you must have  
assessed the mood of the House yes-  
terday over the spying at the residence  
of Shri Rajiv Gandhi, our leader...  
(Interruptions).

MR. SPEAKER: That is no  
point.

PROF. P. J. KURIEN: It is  
clear...(Interruptions).

MR. SPEAKER: Please let me  
know what is the point.

PROF. P. J. KURIEN: Sir, it is  
clear that it could not have happened  
without the sanction of the political  
authority and here we are concerned  
with the Central Government and the  
Prime Minister. This kind of func-  
tioning cuts at the very root of parlia-  
mentary democracy and free func-  
tioning of political parties... (Inter-  
ruptions).

SHRI NIRMAL KANTI CHAT-  
TERJEE (Dumdum): But that is  
what you are supporting...(Interrup-  
tions).

MR. SPEAKER: Order please.  
This is Question Hour, Mr. Kurien...  
(Interruptions)

PROF. P. J. KURIEN: Sir, we  
demand adequate action immediately  
against all those who are responsible  
for this and till such action is taken,  
we are compelled to walk out and  
abstain from the House.

*At this stage Prof. P.J. Kurten  
and some other hon. Members  
left the House.*

MR. SPEAKER: Shri Chhedi  
Paswan.

### ORAL ANSWERS TO QUESTIONS

[Translation]

#### Report of Judicial Committee on Air Accident at Bangalore

\*121. SHRI CHHEDI PASWAN:  
Will the Minister of CIVIL AVIA-  
TION be pleased to state:

(a) the main recommendations of  
the Judicial Committee appointed to  
enquire into the air crash at Banga-  
lore in February, 1990;

(b) the action taken by the Govern-  
ment thereon; and

(c) the details of pending recom-  
mendations on which action is yet to  
be taken by the Government?

[English]

THE MINISTER OF STATE IN  
THE MINISTRY OF CIVIL AVIA-  
TION (SHRI HARMOHAN DHA-  
WAN): (a) to (c) The Court of

Inquiry has made 62 recommendations. The Report of the Court of Inquiry along with the Government's decisions thereon has been tabled in the House on 10-1-1991. Action has been initiated to implement the recommendations accepted by the Government.

MR. SPEAKER: Dr. Biplab Dasgupta, this is Question Hour. Please resume your seat.

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, it has appeared in the Indian Express of today.....(Interruptions) I am on a point of order. (Interruptions)

[English]

MR. SPEAKER: No point of order.

(Interruptions)

MR. SPEAKER: Let us go with the business. Mr. Patnaik, let us proceed with the business.

(Interruptions)

MR. SPEAKER: Mr. Biplab Babu and Mr. Sivaji Patnaik, would you please resume your seats?

(Interruptions)

SHRI LOKANATH CHOUDHURY (Jagatsinghpur): Sir, I am on a point of order.

MR. SPEAKER: Mr. Lokanath Choudhury, no point of order. Take your seat.

(Interruptions)

DR. BIPLAB DASGUPTA (Calcutta South): Sir, we are giving an adjournment motion. (Interruptions)

[Translation]

MR. SPEAKER: I seek assistance of Shri Advani in conducting the proceedings of the House properly...

(Interruptions)

MR. SPEAKER: He is the leader of the opposition.

SHRI L. K. ADVANI (New Delhi): Ordinarily I would not have raised any other issue during the Question Hour and I would have requested you to proceed with the Question Hour. But what has happened today is something very serious and unprecedented. After all, opposition is not responsible to maintain quorum in the House. For that matter either the Government or their supporting party holds this responsibility. This issue had been discussed yesterday and the entire House had expressed their concern over it. With this statement of the Prime Minister that the matter was being investigated and the Members would be apprised of the outcome thereof, the entire House had taken the chapter as closed for ever. However, by raising the same issue again to boycott the proceedings of the House on a lame excuse today, the Congress has acted very irresponsibly. I would like to make a submission to the Government. Will the Government and their supporting party be able to maintain their cohesion? Due to this present uncooperation neither the Parliamentary proceedings are being conducted properly, nor the Government is working properly. Also the country is not going in the right direction. Therefore, the matter should be reviewed, at least the existing strained relations are not conducive for smooth functioning of the House. Keeping all these things in view I have made these remarks.

MR. SPEAKER: Shri Indrajit, please sit down. I will call you.

[English]

SHRI SAIFUDDIN CHOUDHURY (Katwa): Sir, I have just now submitted a motion "that this House condemns the Government for its inability to stop surveillance of the house of Shri Rajiv Gandhi, M.P. of Lok Sabha". I demand that this

should be taken up immediately. Sir, what is your Ruling on this? It is a very serious thing. *(Interruptions)*

[*Translation*]

SHRI INDRAJIT GUPTA (Midnapore): Mr. Speaker, Sir, don't you think, as Shri Advani has just now pointed out, that in spite of the assurance given by the Prime Minister yesterday to hold the enquiry into the matter, Congress Members walked out merely to put pressure on the Central Government for the dismissal of the Haryana Government. Is the Government concerned about it? With the dismissal of the Government of Haryana the Congress Members will be coming back to the House.

[*English*]

SHRI SAIFUDDIN CHOUDHURY: Sir, you suspend the Question Hour and take up the motion I have submitted. *(Interruptions)*. You suspend the Question Hour and take up the motion. Now, see where the Government stands. It is the most irresponsible behaviour. This is a crisis. What is the way out of this crisis? *(Interruptions)*

SHRI CHITTA BASU (Barasat): Sir, you cannot treat this in a very light manner. *(Interruptions)*

MR. SPEAKER: You know the rules. Let us proceed with the Question Hour.

*(Interruptions)*

[*Translation*]

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, what is the use of telling us the rules? Instead, you should tell all these things to the ruling party. It is their responsibility to maintain the quorum here for that matter. You should give them a warning, admonish them for it..... *(Interruptions)*

MR. SPEAKER: There will be no discussion on it.

[*English*]

Let me, with your cooperation, proceed with the Question Hour.

*(Interruptions)*

SHRI CHITTA BASU: Sir, the House cannot take this thing lightly. *(Interruptions)* The main supporting party has staged a walk-out on an issue upon which an assurance was given. I know, at the present moment, there is no motion before you. This is the Question Hour. There is no doubt about it. The majority or the minority is not going to be determined just now. But, it also indicates that the Government has got no majority if the Congress(I) does not extend its support.

SHRI INDRAJIT GUPTA: Of course, everybody knows it.

SHRI CHITTA BASU: This has been made explicit by demonstrating it. What is the guarantee that this Government enjoys the majority support of this House? *(Interruptions)*

SHRI SAIFUDDIN CHOUDHURY: Sir, please suspend the Question Hour and take up my Adjournment Motion. It is a crisis. *(Interruptions)*

MR. SPEAKER: Let me proceed with the Question Hour.

*(Interruptions)*

SHRI SAIFUDDIN CHOUDHURY: Sir, it is a very serious matter. I have given notice for suspension of Question Hour. Please take up my notice for suspension of Question Hour and then I will insist on taking up my motion for censuring the Government.

MR. SPEAKER: The suspension of Question Hour cannot be taken up at the spur of the moment.

*(Interruptions)*

DR. BIPLAB DASGUPTA: Mr. Speaker, Sir, two motions are being

moved before the House; one Adjournment Motion has been moved and one motion for the suspension of Question Hour has also been moved. (*Interruptions*)

[*Translation*]

PROF. VIJAY KUMAR MALHOTRA (Delhi Sadar): Mr. Speaker, Sir, Now the Deputy Prime Minister is here. He should make it clear whether they have got surveillance done on the House of Shri Rajiv Gandhi in this respect.....(*Interruptions*)

[*English*]

SHRI SAIFUDDIN CHOUDHURY: Sir, please give your ruling on my motion for suspension of Question Hour. (*Interruptions*)

[*Translation*]

MR. SPEAKER: Why to give ruling at the time of Question Hour.

[*English*]

My ruling is, let us proceed with the Question Hour.

(*Interruptions*)

DR. BIPLAB DASGUPTA: Sir, it is an unprecedented situation. We are in a situation where the Government does not have the majority support; we are in a situation where the country has no Government; we are in a situation where this Government does not have the support of the main supporting party. This is an extraordinary situation. (*Interruptions*)

MR. SPEAKER: Let us go along with the Question Hour.

(*Interruptions*)

DR. BIPLAB DASGUPTA: It is a very serious matter. (*Interruptions*) We demand discussion on the adjournment motion.

SHRI SAIFUDDIN CHOWDHURY: Please take up my Motion for Suspension for Question Hour first in order to discuss the adjournment-motion to censure the Government.

SHRI NIRMAL KANTI CHATTERJEE: The main body of the Government has walked out. Why should the tail remain here? They should also walk-out! Have they submitted the resignation? Have the Congress-I withdrawn their support?

Therefore, what we want is that this Government should immediately submit its resignation. There is no other go for this Government.

SHRI BASUDEB ACHARIA (Bankura): The Government has lost the support. They have no moral right to sit in power. (*Interruptions*)

We demand that this Government should place the CBI report on telephone tapping on the Table of the House.

SHRI NIRMAL KANTI CHATTERJEE: This Government cannot provide even quorum. We demand that the CBI report should be placed on the Table of the House. Otherwise, Sir, we would be forced to walk-out. (*Interruptions*)

SHRI BASUDEB ACHARIA: You have not given your ruling.

MR. SPEAKER: Let us proceed with the Question Hour.

(*Interruptions*)

PROF. MADHU DANDAVATE (Rajapur): We have demanded that the CBI report should be placed on the Table of the House. Out of that another privilege issue against Shri Rajiv Gandhi has also come. So, unless we are able to have the CBI report on the Table, it will be difficult to solve the problem. We have already given a copy of the CBI report. Mr. Saifuddin Chowdhury has already given an authenticated copy to you. In the mean time, let them lay the CBI report on the Table of the House. That will solve many problems. If they are not able to lay it on the Table of the House, then we would have to go out as protest. I do not know what will happen to the Government in the House.

**SHRI L. K. ADVANI:** On the issue of surveillance, the Government has become a laughing stock. It ridicules the whole Government. The issue is surveillance and phone tapping. The Opposition have been demanding from day before yesterday that the CBI report on phone tapping be laid on the Table of the House. Yesterday surveillance issue has come up. I think this House cannot function properly: this Government cannot function properly unless this issue is taken up first of all and the Government is willing to lay the report of the CBI on the Table of the House. Unless the Government is willing to assure the House, I think, there is no point in the Opposition participating in the discussion.

[*Translation*]

Today the Deputy Prime Minister is present here and he has been in the focus of the surveillance issue. So it would be better if he gives a clarification in this regard. (*Interruptions*)

Let the Hon. Deputy Prime Minister reply.....(*Interruptions*)..... If the Government does not come out with a clarification, we will stage at walk out.. (*Interruptions*).

[*English*]

**SHRI NIRMAL KANTI CHATTERJEE:** This Government has no mandate. This Government is condemned by all sections of the House. (*Interruptions*)

**SHRI AMAL DATTA** (Diamond Harbour): You suspend the Question Hour.

**SHRI BASUDEB ACHARIA:** You should clarify. The Deputy Prime Minister is here. (*Interruptions*)

**SHRI BASUDEB ACHARIA:** In protest we are walking out. The CBI report should be placed on the Table of the House.

**DR. BIPLAB DASGUPTA:** There is no quorum in the House. We demand quorum.

**SHRI NIRMAL KANTI CHATTERJEE:** There is no Government. (*Interruptions*)

**DR. BIPLAB DASGUPTA:** This Government has no moral authority to continue. The only supporting party has withdrawn its support. (*Interruptions*)

**MR. SPEAKER:** There is a proper procedure to raise the issue of quorum. Are you walking out or are you raising the issue of quorum?

*At this stage, Shri L. K. Advani and some other hon. Members left the House.*

(*Interruptions*)

**SHRI K. C. TYAGI** (Hapur): Mr. Speaker, Sir, there is no quorum in the House. How will the business be conducted? First of all there should be quorum. (*Interruptions*)

[*English*]

**MR. SPEAKER:** Are you walking out or are you raising the question of quorum?

(*Interruptions*)

**SHRI SAMARENDRA KUNDU** (Balasore): I am on a point of order.

**MR. SPEAKER:** Please resume your seat, Mr. Kundu. Then I will hear you. You are not in your seat, Mr. Kundu. You resume your seat. Then I will give you a hearing.

(*Interruptions*)

**SHRI SAMARENDRA KUNDU:** I am raising a very moot point.

MR. SPEAKER: I can only tell you to go to your seat and raise your point of order in an orderly manner.

(Interruptions)

[Translation]

SHRI K. C. TYAGI: There is no quorum in the House. First of all there should be quorum. (Interruptions)

[English]

SHRI A. K. ROY (Dhanbad): May I point out, Sir, that there is no quorum in the House? I am formally raising the question of quorum.

MR. SPEAKER: The bell is being rung—

The House stands adjourned for want of quorum to meet again at 11.45 A.M.

11.26 hrs.

*The Lok Sabha then adjourned till forty-five minutes past Eleven of the Clock.*

*The Lok Sabha re-assembled at fifty-five minutes past Eleven of the Clock.*

ANNOUNCEMENT BY SECRETARY-GENERAL

SECRETARY-GENERAL. Hon. Members, since there is no quorum in the House, the hon. Speaker has directed that the House shall now meet at 2.30 p.m.

*The Lok Sabha then adjourned till thirty minutes past Fourteen of the Clock.*

WRITTEN ANSWERS TO QUESTIONS

[English]

**Electrification of Rail Lines in Kerala**

\*122. PROF. P. J. KURIEN:

PROF. K. V. THOMAS:

Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to start electrification of railway lines in Kerala during 1991-92; and

(b) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA):

(a) No, Sir.

(b) Does not arise.

[Translation]

**Railway Overbridges in Sonapat and Panipat**

\*123 SHRI KAPIL DEV SHASTRI: Will the Minister of RAILWAYS be pleased to state:

(a) whether there are proposals for construction of Railway overbridges in Sonapat and Panipat cities on Delhi-Ambala railway line;

(b) if so, the expenditure to be incurred thereon separately in each case;

(c) whether the Government are facing any difficulty in the execution of these projects and if so, the details thereof; and

(d) the progress made so far in acquisition of land etc. for these projects?

THE MINISTER OF RAILWAYS  
(SHRI JANESHWAR MISHRA)  
(a) Yes, Sir.

(b) The expenditure to be incurred on the Road Over Bridges in Sonapat and Panipat is as under:—

<i>Location of the Road overbridge</i>	<i>Expenditure to be borne by the Rly.</i>	<i>Expenditure to be borne by the State Govt.</i>
<i>(Figures in Rs. lakhs)</i>		
Sonepat . . . . .	122.23	199.46
Panipat (in lieu of level crossing No. 51 A) . . . . .	148.11	134.98
Panipat (in lieu of level crossing No. 53 B) . . . . .	101.10	191.01

(c) The State Government has not yet acquired the necessary land for construction of the bridge approaches for road overbridges at Sonapat and Panipat (in replacement of level crossing No. 53 B) and has yet to commission the temporary diversion for the road traffic for the construction of the other Road Overbridge at Panipat (in lieu of level crossing No. 51 A).

(d) The State Government has promised to get the land acquisition award in respect of the Road Overbridge at Sonapat and Panipat announced at the earliest.

[English]

**Railway Overbridges in Tamil Nadu**

\*124. SHRI C.K. KUPPUSWAMY:  
Will the Minister of RAILWAYS be pleased to State:

(a) the number of railway overbridges under construction at railway stations in Tamil Nadu; and

(b) the number of overbridges proposed to be constructed in the State in the near future?

THE MINISTER OF RAILWAYS  
(SHRI JANESHWAR MISHRA):  
(a) Construction of 10 road over/under bridges is at present in progress.

(b) Work on 6 bridges, already sanctioned, is proposed to be taken up in near future. In addition, proposal for construction of 4 more bridges is under consideration.

**Rationing of Petroleum Products**

\*125. SHRI C. P. MUDALAGIRIYAPPA:

SHRI C. SRINIVASAN:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Government propose to introduce rationing of petrol and other petroleum products; and

(b) if so, the details thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) No, Sir.

(b) Does not arise in view of (a) above.

#### Damage of Air India Boeing 747s

\*126. SHRI R. GUNDU RAO: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether two Air India Boeing 747s were damaged in the hangars recently;

(b) if so, the reasons therefor and the loss suffered in each case; and

(c) the steps taken to prevent similar accidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) Yes, Sir. Air-India aircraft VT-EPW suffered minor damage on 2-2-1991 and 5-2-1991 while aircraft VT-EPE suffered minor damage on 5-2-1991.

(b) and (c) These occurred due to inadvertent lack of judgement/lack of communication among concerned staff. Air-India has taken adequate steps to avoid recurrence. The losses are:—

#### 1. VT-EPW

1st incident : Rs. 3,316 -

2nd incident : Rs. 18,897 -

#### 2. VT-EPE : Rs. 75,493 -

#### Retrenchment of Employees in Coal Companies

\*127. SHRI INDRAJIT GUPTA:

SHRI SURYA NARAYAN SINGH:

Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the World Bank has advised retrenchment of 50,000 employees in public sector coal companies;

(b) if so, whether this demand is connected with any loan to be taken from the World Bank; and

(c) the details thereof and Government's reaction thereto?

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI): (a) to (c) Following on-going coal projects are under implementation with World Bank assistance:—

	Capacity (m.t.p.a.)	Loan amount (US \$ million)
1. Block-II OCP	2.5	57.7
2. Dudhichua	5.0	109.00
3. Gevra	10.0	65.2
4. Sonepur Bazari	3.0	114.8

A three member World Bank team was in India during January-February, 1991 for review of the progress of on-going projects. This team during their meetings (in Coal India Ltd. and Department of Coal) had discussed various issues related to coal projects. One of the points discussed was the ways and means to improve financial performance of Coal Sector. During discussions the modalities of redeployment of surplus workers from mines that are closed down due to exhaustion of reserves and reduction in unproductive manpower with a view to improving output per man-shift were also discussed.

These points were discussed generally and neither any figure about excess number of workers was mentioned nor this was posed as conditionality to any loan sought from the World Bank. The World Bank has not written to Department of Coal anything about this matter.

[Translation]

#### Privatisation of the Vayudoot Service

\*128. SHRI HARSH VARDHAN.

SHRI BANWARILAL PUROHIT:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government propose to privatise the Vayudoot air service;

(b) if so, the details thereof; and



(c) the steps being taken by the Government to tackle the financial crisis faced by the Vayudoot?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) to (c) Government is considering various options regarding the future set up of Vayudoot Limited. No final decision has yet been taken in this matter.

[*English*]

**Safety Measures in Indian Petrochemicals Corporation Ltd.**

129 SHRI RAM NAIK. Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the news-item captioned "Gallantary awards for CISF men mooted" appearing in the 'Indian Express' (Bombay Edition) dated November 10, 1990 and state:

(a) whether the Government are considering enhancement of relief amount given to CISF personnel so as to make it equivalent to the relief being given to the employees of the Indian Petrochemicals Corporation Limited;

(b) if so, the decision taken in the matter and the time-bound programme drawn up for the implementation of the decision;

(c) whether safety measures were taken and medical help provided by the IPCL, and

(d) if not, the action taken proposed by the Government in this regard?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) and (b) IPCL has already announced ex-gratia payment of Rs. 1 lakh to the next of kin of all those including CISF personnel, who died in the Negothane accident and Rs. 50,000 to each injured person.

(c) and (d) Immediate medical attention was given to all those affected in the accident. One CISF employee is still undergoing treatment in Bombay. The medical treatment expenses are being met by IPCL. Action is already in hand to strengthen the safety measures.

**Shortage of Petroleum Products in Karnataka**

\*130. SHRI JANARDHANA POOJARY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there is a shortage of petroleum products in Karnataka;

(b) if so, the reasons therefor; and

(c) the measures taken to ease the situation?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) The availability position of petroleum products in Karnataka is comfortable. However, reports have been received about some shortage of High Speed Diesel.

(b) and (c) HSD supplies to retail outlets throughout the country are presently being maintained at the same level as in the corresponding period of the previous year. This restriction on HSD releases has resulted in some shortages in different parts of the country, including Karnataka. The position is being monitored closely to ensure, to the extent possible, adequate availability of petroleum products throughout the country.

**Setting up of Super Thermal Power Station at Hospet in Karnataka**

\*131. SHRI H. C. SRIKANTAJAH: Will the Minister of ENERGY be pleased to state:

(a) whether there is any proposal to set up a Super Thermal Power Plant at Hospet in Karnataka;

(b) if so, whether a Central team visited the site and submitted a report:

(c) the estimated cost of the proposed project; and

(d) when it is likely to be commissioned?

**THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI):** (a) to (d) Two sites near Hospet identified by M s Karnataka Power Corporation Limited (KPCL). These sites were visited by a team of the Site Selection Committee for selection of sites for large thermal power Stations set up by the Department of Power. The Committee submitted its report in June, 1990. It is observed that the two sites at Vyasankera and Torangallu require a number of inputs to be tied up and require further investigations by M s KPCL. No feasibility report to set up a Super Thermal Power Plant at Hospet in Karnataka is under consideration.

#### **Crude Oil Potential in North-East**

\*132. **SHRI MONORANJAN SUR:** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Big crude oil potential in North-East" appearing in the 'Statesman' (Delhi edition) dated February 8, 1991;

(b) if so, the details in this regard; and

(c) the reaction of the Government thereto?

**THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA):** (a) Yes, Sir.

(b) and (c) The matter had already received the attention of the Government of India who have now constituted a multi-disciplinary, multi-organization Task Force to examine all

related issues such as estimation of reserves, identification of right kind of rocks coal for extraction of oil, the most cost-effective process for doing so, and to assess the impact of coal/shale mining on the environmentally fragile area where such coal/oil shales occur.

[Translation]

#### **Standard of Catering Services**

\*133. **SHRI GOPI NATH GAJAPATHI:** Will the Minister of RAILWAYS be pleased to state:

(a) whether the standard of catering services in the trains from New Delhi Delhi to Puri and Howrah is poor.

(b) if so, the reasons therefor

(c) whether the quality of the food has not improved despite increase in the prices per meal; and

(d) if so, the details of instructions given to check the irregularities and also to improve the standard of catering services?

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):**

(a) No, Sir.

(b) Does not arise.

(c) and (d) Quality is ensured irrespective of price. The following steps are taken for improving catering services:—

(i) Modernisation of Base Kitchens/Refreshment Rooms.

(ii) Introduction of Casserole Service.

(iii) Training of Staff and Supervisors

(iv) Elimination of Charcoal and use of LPG.

(v) Intensive inspections.

- (vi) Strengthening the level of Supervision.
- (vii) Revision of Menu.
- (viii) Provision of modern kitchen appliances and other equipments.
- (ix) Service of tea in thermos flasks with tea bags, milk and sugar separately in selected trains.
- (x) Random sampling of food items and their chemical analysis to ensure quality and to check adulteration.

Besides, surprise checks are conducted by the special squad of Railway Board and the Vigilance Department of Railways and stringent action taken against delinquent staff contractors on proven cases of irregularities.

[English]

#### Performance of Air India

\*134. SHRI VASANT SATHE:  
SHRI PRAKASH KOKO  
BRAHMBHATT

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government have reviewed the performance of Air India recently;

(b) if so, the details of the performance during the current year, vis-a-vis the last two years;

(c) whether the Government have formulated any action plan to improve the image and profitability of the Air India in view of the Gulf crisis; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) to (d) According to

provisional estimates the net profit of Air India during the current year (April-December '90) is Rs. 47.48 crores, as compared to Rs. 38.40 crores in 1989-90 and Rs. 14.06 crores in 1988-89 for the corresponding period. The Gulf crisis has adversely affected all international carriers including Air India. Air India has taken steps to rationalize its route structure and effect economy in expenditure.

[Translation]

#### Conversion of Ghazipur-Jaunpur Railway Line

\*135 SHRI RAM SAGAR (Saidpur): Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 54 on August 7, 1990 and state the details of progress made regarding conversion of Ghazipur-Jaunpur metre-gauge (via Aurihar) section into broad-gauge?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): Out of Ghazipur-Jaunpur MG line, conversion of only Aurihar-Ghazipur-Chhapra (171 km) has so far been sanctioned. Work is in progress on priority and adequate funds have been made available.

[English]

#### Completion of Tehri Dam Project

\*136. SHRI KALP NATH RAI: Will the Minister of ENERGY be pleased to state:

(a) the total estimated cost of the Tehri Dam project and the time by which the project is expected to be completed;

(b) the power expected to be produced thereby; and

(c) whether the power would be available in phases for distribution while the project work is in progress?

THE MINISTER OF ENERGY  
(SHRI KALYAN SINGH KALVI):

(a) The Tehri Dam Project (2400 MW) is estimated to cost Rs. 3465 Crores (at March, 1990 price level) and is expected to be commissioned by March, 1997.

(b) The quantum of energy expected to be produced in a year, is 4238 million units.

(c) Yes, Sir.

### Railway Projects

\*137. SHRI A. K. A. ABDUL SAMAD: Will the Minister of RAILWAYS be pleased to state:

(a) the major railway works undertaken during 1990-91;

(b) the major railway works completed during 1990-91;

(c) the major railway works in progress during 1990-91; and

(d) the major railway works proposed to be undertaken during 1991-92?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):

(a) to (c) The details of new railway projects and on-going projects are given Railway-wise and Plan Head-wise in the Book 'Works Machinery and Rolling Stock Programmes of Railways' for 1990-91, which forms part of Budget documents supplied to the Hon'ble Members at the time of introduction of Railway Budget 1990-91.

(d) The following new line sections/projects and gauge conversion projects are likely to be completed during 1990-91:—

#### New Lines

1. Chittaurgarh-Necmuh
2. Singapuram Road-Kevatiguda

3. Kolaras-Shivpuri

4. Gwalior-Panihar

5. Jamira-Bhairabi

6. Talcher-Angul

7. Sambalpur-Maneswar

8. Damanjodi-Lakshmipur

#### Gauge Conversions

1. Mau-Varanasi

2. Guntur-Macherla

(d) The projects to be taken up are under consideration and those finally approved will be included in the regular Budget for 1991-92 and supplied to the Hon'ble Member at the time of presentation of the same.

#### Reconsideration of Power Tariff Hike by DESU

\*138. SHRIMATI GEETA MUKHERJEE

SHRI AMRATLAL VAL LABHDASTARWALA:

Will the Minister of ENERGY be pleased to state

(a) whether there is widespread discontent among the people of Delhi against the proposed power tariff hike by the Delhi Electric Supply Undertaking (DESU);

(b) if so, the details thereof;

(c) whether any decision has been taken to reconsider the proposed hike in the power tariff rates;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI):

(a) to (c) Some representations have been received from the public against the decision of DESU to increase the power tariff in Delhi. The revision

of electricity tariff in Delhi has become absolutely necessary due to the large operational losses being incurred by DESU on account of around increase in cost of various inputs including the cost of generation/purchase of power by DESU since the last revision of its tariff in April, 1985. The revised tariff will enable DESU not only to off set its operational losses but also to generate internal resources to meet the growing demand of power in the national capital. As such there is no proposal by DESU to reconsider the hike in its tariff.

**Harnessing of non-conventional energy sources in Kerala**

\*139. SHRI S KRISHNA KUMAR: Will the Minister of ENERGY be pleased to state:

(a) whether the Union Government propose to tap non-conventional energy sources in Kerala;

(b) if so, the details of such schemes under implementation in Kerala;

(c) the time by which these schemes are likely to be completed?

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI):

(a) The non-conventional energy sources in Kerala are being developed and utilised in association with the State organisations concerned.

(b) The schemes include implementation of the National Project for Biogas Development and the National Programme on Improved Chulha, installation of systems and devices based on solar energy and wind energy, utilisation of bio-mass as a sources of energy and development of mini/micro hydel schemes.

(c) These programmes are of a continuing nature and are being implemented on a Plan to Plan and year to year basis.

[Translation]

**Linking of Rajasthan with Air Services**

\*140. PROF. RASA SINGH RAWAT: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the provisions made in the Eighth Five Year Plan to expand civil aviation services and facilities in the country;

(b) whether there is any provision in the said Plan to link by air the big towns of Rajasthan and to expand the present airport facilities; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) The Eighth Plan outlay of the civil aviation sector is yet to be finalised by the Planning Commission

(b) and (c) There is no plan to provide air-link to any new town in Rajasthan. National Airports Authority has plans to improve the facilities at Jaipur, Jodhpur and Udaipur.

**Setting up of Olefin Complex in Rajasthan**

1358. SHRI KAILASH MEGHWAL: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Union Government have received proposals from the Government of Rajasthan for the development of gas based chemical/ammonia based complex in Rajasthan;

(b) whether the demand of commodity plastics has gone much beyond expectation and to meet the demand and supply gaps for various products there is sufficient scope for an Olefin Complex in Rajasthan; and

(c) if so, by what time the proposal will be cleared?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) Yes, Sir.

(b) and (c) Having regard to the overall demand supply projections of products, availability of feed stock and other techno economic aspects, there is no Olefin Complex in Rajasthan under consideration.

[Translation]

#### Utilisation of Gas in Jaisalmer

1359. SHRI GULAB CHAND KATARIA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether an income of Rs. 92 crores has been estimated from the gas found in Jaisalmer district:

(b) the time by which its full exploitation is likely to be achieved; and

(c) whether the Government propose to set up a gas-based power plant there on the basis of availability of gas?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIA): (a) Gas discovered in Jaisalmer District has low thermal/calorific value, as it contains significant amounts of inert gases. The price to be charged for this gas is therefore under examination of the Government.

As such, no estimate has been made with regard to the likely income from the sale of gas found in Jaisalmer District.

(b) and (c) An allocation of 50,000 cu. mts. per day of gas was made to the RSEB for the 3 MW Ramgarh Power Station in 1988, but the power plant has not come up and, therefore, the commitment has remained unutilized. The Department of Petroleum & Natural Gas has also written to the State Government, asking them to state their preferred use for the additional gas found in Rajasthan.

[English]

#### Requirement and Generation of Power

1360. SHRI PARASRAM BHARDWAJ: Will the Minister of ENERGY be pleased to state:

(a) the total requirement and actual generation of power in the country, yearwise, during the last three years; and

(b) the extent of shortfall in quantity and in percentage in different energy sectors, during the last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE): (a) The total energy requirement and actual generation (gross) in the country during the last three years and during April-January, 1991 is as under:—

Year	Requirement (MU net)	Actual generation (MU)
1987-88	210993	201894
1988-89	223194	221125
1989-90	247762	245141
1990-91 (April-Jan. 91)	220876	218072

(b) The energy generation target sectors during the last three years vis-a-vis actual generation and percentage shortfall/surplus in different and April, 1990—January, 1991 is given in the attached Statement.

**STATEMENT**

Year	Sector	Total Generation (Gwh)			
		Target	Actual	(-)Short-fall/(+) Surplus	Percentage
1987-88	Central Sector	53426	54241	(-) 815	101.5
	State Sector	140779	136812	(-) 3967	97.2
	Private Sector	10795	10841	(+) 46	100.4
	Total :	205000	201894	(-) 3106	98.5
1988-89	Central Sector	65682	67581	(-) 1899	102.9
	Private Sector	11296	10645	(-) 651	94.2
	State Sector	149522	142899	(-) 6623	95.6
	Total :	226500	221155	(-) 5375	97.6
1989-90	Central Sector	78021	77803	(-) 218	99.7
	State Sector	162529	155489	(-) 7040	95.6
	Private Sector	10750	11849	(+) 1099	110.2
	Total :	251300	245141	(-) 6159	97.5
1990-91 (April 90— Jan 91)	Central Sector	75191	72289	(-) 2902	96.1
	State Sector	140527	134843	(-) 5684	95.9
	Private Sector	9267	10940	(+) 1673	118.0
	Total :	224985	218072	(-) 6913	96.9

**Deduction in Plan Assistance of SEBs**

Undertakings to the State Electricity Boards?

1361. SHRI J. CHOKKA RAO: Will the Minister of ENERGY be pleased to state:

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE):  
(a) Yes, Sir.

(a) whether the Union Government are deducting outstanding dues by the State Electricity Boards to the Central Government Undertakings from the plan assistance to the States;

(b) Relevant details indicating deductions from Central Plan Assistance to the States, amounting to 25% of the undisputed overdue from the SEBs as on 31-5-1990, are given in the attached Statement.

(b) if so, the details of the amount deducted so far, State-wise; and

(c) whether Government propose to take steps in recovering dues outstanding against Central Government

(c) No such proposal is under consideration of the Union Government of India.

## STATEMENT

State	(Rs. in crores)				
	NTPC	NHPC	NEEPCO	CIL	TOTAL
1. Andhra Pradesh .	1.24	..	..	0.94	2.18
2. Assam . . . .	..	1.55	11.23	..	12.78
3. Bihar . . . .	25.44	6.53	..	22.01	53.98
4. Goa . . . . .	0.10	..	..	..	0.10
5. Gujarat . . . .	10.10	..	..	21.97	32.07
6. Haryana . . . .	17.34	6.15	..	20.65	44.14
7. Himachal Pradesh	1.60	..	..	..	1.60
8. Jammu & Kashmir	2.00	1.39	..	..	3.39
9. Karnataka . . .	7.25	..	..	..	7.25
10. Kerala . . . .	1.83	..	..	..	1.83
11. Madhya Pradesh.	35.58	..	..	15.37	50.95
12. Maharashtra . .	11.07	..	..	23.70	34.77
13. Manipur . . . .	..	1.48	0.02	..	1.50
14. Meghalaya . . .	..	..	0.09	..	0.09
15. Mizoram . . . .	..	..	0.08	..	0.08
16. Orissa . . . . .	4.15	1.53	..	3.57	9.25
17. Punjab . . . . .	0.48	3.08	..	7.48	11.04
18. Rajasthan . . .	33.00	..	..	2.67	35.67
19. Sikkim . . . . .	0.20	0.08	..	..	0.28
20. Tamil Nadu . . .	9.31	..	..	13.39	22.70
21. Tripura . . . . .	..	..	0.34	..	0.34
22. Uttar Pradesh . .	84.25	..	..	133.67	217.92
23. West Bengal . . .	10.21	1.43	..	7.94	19.58
Grand Total . . . .	255.15	23.22	11.76	273.36	563.49

**Passenger Facilities at Delhi Railway Stations**

1362. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Railways propose to undertake a fresh survey to provide more facilities viz. seating arrangements, drinking water, fans at various Delhi railway stations before the summer seasons set in;

(b) if so, the details thereof; and

(c) if not, when such facilities are proposed to be provided?

THE MINISTER OF RAILWAYS  
(SHRI JANESHWAR MISHRA):

(a) No, Sir. Adequate drinking water facilities, seating arrangements and fans already exist on stations in Delhi area.

(b) and (c) Do not arise.



**Hospital Attendants in Central Hospital, Northern Railway, New Delhi**

1363. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that recently applications were called for selection to the post of Hospital Attendants in the Central Hospital, Northern Railway, New Delhi;

(b) if so, the number of applications received and the number of candidates called for interview, and appointed; and

(c) the number of Hospital Attendants appointed from amongst the wards of railway staff, Central Hospital, Northern Railway category (c) and (d) as also from casual labour/outsider?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) Yes, Sir.

(b) 4817 applications were received, out of them, 955 candidates were called for interview and a panel of 25 candidates has been prepared and appointed as Hospital Attendants in the Central Hospital, Northern Railway, New Delhi.

(c) The number of persons appointed from amongst wards of Railway Staff, Central Hospital, Northern Railway Group C and D is 5 and from casual labours/outsiders is 9.

**Outstanding dues of Coal India Limited against SEBs**

1364. DR. A. K. PATEL:  
SHRI L. K. ADVANI:

Will the Minister of ENERGY be pleased to state:

(a) whether certain State Electricity Boards have requested the Central Government to waive off the dues towards Coal India Limited;

(b) if so, the names of such Boards and the amount pending against each of them;

(c) whether the Union Government have taken any decision in this regard; and

(d) if so, the details thereof?

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI):

(a) to (d) No request for waiving of the outstanding dues of Coal India Ltd. with the State Electricity Boards towards sale of coal has been received in the Department of Coal.

**Raids under Gas Control Order, 1988**

1365. SHRI VAMANRAO MAHADEK: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether raids under the Gas Control Order, 1988 has been carried out by the Oil Companies supplying LPG;

(b) if so, the number of cases registered;

(c) the action taken against each; and

(d) the preventive measures taken by the Government for misusing LPG cylinders and equipments?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIA): (a) Yes, Sir.

(b) and (c) The information is being collected and will be laid on the Table of the House.

(d) Following preventive measures are being taken to check misuse of LPG cylinders and equipments:

(i) Identification of non-domestic consumers;

(ii) Organising random inspections of distributors' and users' premises by field staff;

- (iii) Supply of cylinders of different size for nondomestic users;
- (iv) Maintenance of separate registers by distributors for domestic and non-domestic users;
- (v) Re-allocation of customers from distributors indulging in mal-practices to other distributors;
- (vi) Placement of separate indents by distributors for domestic and nondomestic refills;
- (vii) Inspection by officers of oil companies at various levels;
- (viii) Issuance of the LPG (Regulation of Supply and Distribution) Order, 1988 by the Government, which empowers designated officials for entry, search and seizure in cases where unauthorised diversion takes place; and
- (ix) Introduction of Domestic Gas Consumer Cards in a phased manner;
- (x) Appropriate action against the erring LPG distributors in accordance with the Marketing Discipline Guidelines and Dealership Agreements.

#### **Categorisation and Pricing of Drugs**

1366. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Government have held any discussions with experts/manufacturers on the categorisation of drugs and pricing policy;

(b) if so, the details thereof;

(c) whether any objections have been raised to the pricing of drugs and revision thereof;

(d) if so, the details thereof; and

(e) the steps taken to ensure standard quality of drugs?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIA): (a) to (d) The Standing Committee constituted by the Department of Chemicals and Petrochemicals to consider various issues concerning the DPCO 1987 including Categorisation of drugs under different categories is being assisted by three Expert Groups. The associations of drug manufacturing companies had presented their view points on various issues concerning Pharmaceutical Industries including DPCO 1987 and recoveries under Drug Price Equalisation Account (DPEA). All the genuine problems pointed out by these associations would be taken into consideration while taking a final view in the matter.

(e) The requisite information is being collected from the Ministry of Health and Family Welfare and will be laid on the Table of the House.

#### **Supply of Uniforms to Indian Airlines Staff**

1367. SHRI V. SREENIVASA PRASAD:

SHRI YUSUF BEG:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it has been noticed often that the traffic staff of Indian Airlines do not present themselves with proper dress due to erratic supply of their uniforms;

(b) whether the issue is causing great discontent amongst the serving officials more particularly in the northern region of the Indian Airlines;

(c) whether IA has been spending much on this account but without any material change in the dress system; and

(d) if so, the facts thereof and details of purchases made by the Indian Airlines for both winter and summer

dresses during the past three years with particular reference to procurement in northern region, dates of supplies effected during the period to the staff?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) No, Sir.

(b) No, Sir. However, piecemeal requests from different sections of employees/Unions demanding additional items of uniform and improvement in the quality/quantity of the uniform material are received from time to time.

(c) No, Sir. The expenditure of uniform is considered reasonable, keeping in view the volume and quality.

(d) Does not arise.

#### **New Coach Factories**

1368 SHRI KUSUMA KRISHNA MURTHY:

SHRI SRIKANTHA DATTA NARASIMHA RAJA WADIYAR:

Will the Minister of RAILWAYS be pleased to state:

(a) the number of rail coach factories set up in the country so far and how many of them are proposed to be expanded during Eighth Plan period;

(b) whether the Government have a proposal to set up some new rail coach factory during the above plan period;

(c) if so, the places indentified for the location of the proposed rail coach factory;

(d) the other details thereof, and

(e) the targets fixed for the railway production units during each of the last three years and to what extent the targets have been achieved?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA):

(a) Only two rail coach factories have been set up by the railways in the country and one of them is proposed to be expanded during this period

(b) to (d) The need for setting up an additional rail coach factory is still being assessed taking into account the future requirements of the Railways for coaches vis-a-vis the existing facilities available and, as such, no decision with regard to its location can be taken at this stage.

(e) :

Year	Integral Coach Factory		Rail Coach Factory	
	Target	Achievement	Target	Achievement
1987-88	900	825	01	01
1988-89	900	900	120	120
1989-90	925	925	205	175

#### **Selling of DESU Property**

1369. SHRI MADAN LAL KHURANA: Will the Minister of ENERGY be pleased to state:

(a) whether certain cases of selling of D.E.S.U. property have come to light during the last six months;

(b) if so, the details thereof;

(c) the details of steps taken to safeguard the D.E.S.U. properties; and

(d) the details of action taken against the persons involved in the matter and the number of D.E.S.U. employees, if any, among them?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE): (a) to (d) The information is being collected and will be laid on the Table of the House.

#### LPG Facility in Karnataka

1370. SHRI SRIKANTHA DATTA NARASIMHA RAJA WADIYAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the details of the cities and towns in Karnataka, where LPG facility has been provided to the people; and

(b) the details of the action taken by the Government to provide this facility to the remaining cities and towns and the time by which these are likely to be provided with this facility?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) The information is given in the attached statement.

(b) As per the present policy, LPG is being introduced, in a phased manner, in towns/cities with population of 20,000 and above (as per 1981 census) subject to viable marketing and overall product availability. In view of the various steps preceding commissioning of the distributorships and the product being deficit, it is not possible to indicate the time by which the remaining towns/cities are likely to be provided with LPG facility.

#### STATEMENT

##### LIST OF TOWN/CITIES IN KARNATAKA WITH LPG DISTRIBUTORSHIP

- |            |                                 |
|------------|---------------------------------|
| 1. ATHANI  | 5. BAGALKOT                     |
| 2. ALAND   | 6. BANGALORE                    |
| 3. ANEKAL  | 7. BANGARPET                    |
| 4. ARSKERE | 8. BELGAUM                      |
|            | 9. BANTVAL                      |
|            | 10. BELLARY                     |
|            | 11. BHATKAL                     |
|            | 12. BAILHONGAL                  |
|            | 13. BASAVA KALYAN               |
|            | 14. BHADRAVATI                  |
|            | 15. BIDAR                       |
|            | 16. BIJAPUR                     |
|            | 17. CHANNAPATNA                 |
|            | 18. CHIKMAGALUR                 |
|            | 19. CHAMRAJNAGAR                |
|            | 20. COODAPUR                    |
|            | 21. CHALLAKERE                  |
|            | 22. CHIKODI                     |
|            | 23. CHIKBALLARPUR               |
|            | 24. CHITTAPUR/WADI WADI ACC TP/ |
|            | 25. DHARWAD                     |
|            | 26. DAVANGERE                   |
|            | 27. DANDELI                     |
|            | 28. DONIMALAI                   |
|            | 29. DODDABALLAPUR               |
|            | 30. GANGAVATI                   |
|            | 31. GAURIBIDANUR                |
|            | 32. GHATAPRABHA                 |
|            | 33. GADAK                       |
|            | 34. GUNDLUPET                   |
|            | 35. GOKAK                       |
|            | 36. GOLEDGUD                    |
|            | 37. GULBARGA                    |
|            | 38. HARIHAR                     |
|            | 39. HASSAN                      |
|            | 40. HAVERI                      |

- |                        |                                  |
|------------------------|----------------------------------|
| 41. HOLENARSIPUR       | 77. NANJANGUD                    |
| 42. HOSKOTE            | 78. NARGUND                      |
| 43. HOSPET             | 79. NIPPANI                      |
| 44. HUBLI              | 80. PUTTUR                       |
| 45. HIRUYUR            | 81. RAICHUR                      |
| 46. HATTI              | 82. RAMDURG                      |
| 47. HARPANAHALLI       | 83. RAMNAGARAM                   |
| 48. HUNSUR             | 84. RABKAVI BANHATTI             |
| 49. HONNAVAR/KASARGOD  | 85. RANEBENNUR                   |
| 50. HALIYAL            | 86. SAGAR                        |
| 51. HAGARI BOMMANHALLI | 87. SANDUR                       |
| 52. ILKAL              | 88. SHIMOGA                      |
| 53. KADUR              | 89. SIRSI                        |
| 54. KARKALA            | 90. SRIRANGAPATNAM               |
| 55. KHANAPUR           | 91. SURATKAL                     |
| 56. KOLAR GOLD FIELDS  | 92. SHIKARIPUR                   |
| 57. KOLLEGAL           | 93. SHAHBAD                      |
| 58. KRISHNARAJANAGAR   | 94. SINDANUR                     |
| 59. KANAKAPURA         | 95. SAMBRA                       |
| 60. KOPPAL             | 96. SHAHPUR                      |
| 61. KARWAR             | 97. SHORAPUR                     |
| 62. KUMTA              | 98. SAUNUR                       |
| 63. KURKUNTA           | 99. SURATKAL/NEW MANGA-<br>LORE  |
| 64. KITTUR             | 100. SIRUGUPPA / TEKKALKO-<br>TA |
| 65. KUDACHI/UGARKHURD  | 101. SIRSA                       |
| 66. KUNDERMUKH         | 102. SIDLAGHATTA                 |
| 67. LAXMESHWAR         | 103. THIRTHAKALLI                |
| 68. MERCARA            | 104. TUMKUR                      |
| 69. MALVALLI           | 105. TIPTUR                      |
| 70. MANDYA             | 106. UDIPI                       |
| 71. MANVI              | 107. ULLAL                       |
| 72. MANGALORE          | 108. VIJAYPURA                   |
| 73. MAHIPAL            | 109. YADGIR                      |
| 74. MUDHOL             | 110. BYADGI                      |
| 75. MOOBDIDRI          |                                  |
| 76. MYSORE             |                                  |

### Airport at Cochin

1371. SHRI SURESH KODIK-KUNNIL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government propose to set up new airport at Cochin; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) No, Sir.

(b) Does not arise

### Railway Projects in Karnataka

1372. SHRI Y. RAMAKRISHNA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Karnataka Government has sent proposals to the Union Government for starting of new railway lines, and for conversion of metre gauge to broad gauge;

(b) if so, the details thereof; and

(c) when these projects are likely to be approved and implemented?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) No, Sir.

(b) and (c) Do not arise

### Vayudoot Service to Nanded, Maharashtra

1373. DR. VENKATESH KABDE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Vayudoot service to Nanded city in Maharashtra has been suspended; and

(b) if so, the time by which the service is likely to be resumed?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) Yes, Sir.

(b) Vayudoot has no plan to restore this service.

### Clearance to Power Projects of Uttar Pradesh

1374. SHRI YUSUF BEG: Will the Minister of ENERGY be pleased to state:

(a) whether the Central Electricity Authority has concluded a study on the lapses of U.P. State Electricity Board in power generation;

(b) whether it has been found that there is wide gap between the power generation capacity and the actual generation;

(c) whether proposals for new power plants are awaiting clearance of the CFA for long;

(d) if so, the details of power plants awaiting such clearance; and

(e) the steps being taken or proposed to be taken to bridge the gulf between demand and supply?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE): (a) No, Sir.

(b) The details of target, actual generation and shortfall in power generation of UPSEB for the period April, 1990 to January, 1991 are as under:—

(Generation in Million Units)

Type	Target	Actual	Shortfall/Surplus (--)(+)
Thermal	12740	11685	(-)1055
Hydro	4333	4427	(+)94
Total	17073	16112	(---)961

(c) and (d) The details of the Schemes in the State Sector are given in the attached Statement.

(e) Various measures being taken to improve the availability of power include expediting commissioning of new generating capacity, implementation of

short gestation projects, improving the performance of existing power stations, reduction of Transmission and Distribution Losses, implementation of demand management and energy conservation measures and arranging transfer of energy from surplus to deficit areas

### STATEMENT

#### *Status of State Sector Schemes in Uttar Pradesh*

<i>Sl. No.</i>	<i>Name of the Project</i>	<i>Capacity (MW)</i>	<i>Estimated cost Excluding IDC (incl. IDC) (Rs. cr.)</i>	<i>Date of receipt in CEA</i>	<i>Present Status</i>
1.	Beltara Road (T)	3 × 210 = 630	982.2 1015.4	12/88(I) 5 10(II)	The UPSEB intimated CEA in 7/90 that they are revising the project report to 3 × 250 MW capacity under Stage-I. Fuel linkage Environment clearance from Centre and State, Civil Aviation. Water availability from Centre. Associated transmission system are yet to be tied up.
2.	Jagdishpur GT Combined Cycle Plant (T)	4 × 35 (GT) + 2 × 35 (ST) = 210	235.0 261.5	5/89(I) 8/90(II)	Fuel linkage. Associated transmission system are yet to be tied up.
3.	Goriganga ST I&II (H)	3 × 20 + 3 × 40 = 180	479.0	10/90	Under appraisal Environment & Forest clearance is yet to be obtained.
4.	Basuli (H)	5 × .0856 = 4.28	16.6	10/90	Under appraisal Comments on Environment aspects sent to State. Their replies are awaited. Environment and Forest clearance is also to be obtained.

<i>Sl. No.</i>	<i>Name of the Project</i>	<i>Capacity (MW)</i>	<i>Estimated Cost Excl. IDC (incl. IDC) (Rs. cr.)</i>	<i>Date of receipt in CEA</i>	<i>Present Status</i>
5.	Tapovan Vishnugad (H)	3 × 120 = 360	242.0	7/86	Returned to State Govt. in 10/88 for inconsistency in hydrological studies and for modifications in civil/electrical design aspects. Scheme has also been rejected by Department of Environment and Forest.
6.	Katapathar (H)	2 × 9.5 = 19	19.0	1/82	Revised report awaited (Returned to State). Environment clearance is also to be obtained.
7.	Pala Maneri (H) (revised)	4 × 100 = 400	383.0	1/87	Rejected by the Ministry of Environment and Forest in May, 1988 (Returned to State in 12/88).
8.	Lakhwar Vyasi Multipurpose (H)	3 × 100 = 420	276.0 (Total)	11/79	Project could be considered by CEA after it is approved by Technical Advisory Committee of Ministry of Water Resources. The replies on irrigation aspects were found inadequate and report was returned also by Central Water Commission in 4/89.
9.	Kotlibhel Dam Multipurpose (H)	4 × 250 = 1000	1186.0	9/83	Returned to State in 6/86 for resubmission after detailed investigations.
10.	Bhira Mini (H)	3 × 1 = 3	10.0	6/86	Scheme has been returned to State in 6/88 as no reply was received from project authorities for last two years.
11.	Panchnad Multipurpose (H)	6 × 15 = 90	559.0	7/83	Scheme involves inter-State aspects with Madhya Pradesh/Rajasthan and an agreement is essential on submergence, rehabilitation and a number of other aspects.



<i>Sl. No</i>	<i>Name of the Project</i>	<i>Capacity (MW)</i>	<i>Estimated Cost Excl. IDC (incl. IDC) (Rs.cr.)</i>	<i>Date of receipt in CEA</i>	<i>Present Status</i>
12.	Paricha Exten. (T)	2 × 210 = 420	175.4 596.0	6/79(I) 4/89(II) (revised)	(i) Scheme was not pursued in CEA due to non availability of coal linkage before 1989-90 and also due to non-availability of funds during 6th Plan. Scheme was returned to State in 2/81 with the request to submit the same for benefits beyond 1989-90.  (ii) In 2/87, the State intimated that the scheme is now proposed to be commissioned during 1994-95 and that the revised report would be sent to CEA in due course. UPSEB in April, 1989 submitted revised cost estimates but the revised project report incorporating various inputs required for techno-economic appraisal is awaited. UPSEB vide letter dated 27-9-89 intimated that the action has been initiated to obtain various clearances. UPSEB were requested by CEA in 6/90 to revise the project report for 2 250 MW as for all the future projects unit size of 250 MW is to be adopted instead of 210 MW due to techno-economic advantage. The revised project report is however, awaited.
13.	Tiuni Plasu (H)	3 × 16.67 = 50	96 0	5 89	Returned in 3/90 for resubmission after discussing the hydrological and planning aspects with Central Water Commission/CEA.
14.	Kosi GT (T)	2 × 120 = 240	85.8	8/84	Scheme has been rejected by the Department of Environment as the site was very close to the demarcated zone in Agra-Mathura region. State was informed in 4/86.

<i>Sl. No.</i>	<i>Name of the Project</i>	<i>Capacity (MW)</i>	<i>Estimated Cost Excl. IDC (incl. IDC) (Rs.cr.)</i>	<i>Date of receipt in CEA</i>	<i>Present Status</i>
15.	Anpara 'C' Distt. Mirzapur (T)	3 × 500 = 1500 2 × 500 = 1000	565.1 1547.8	4/80 4/90	Coal linkages was not confirmed upto 1989-90 due to heavy commitment from Singrauli Coalfields UPSEB were informed in Feb. 1989 to revive the scheme for consideration beyond 1989-90. UPSEB in April 1990 submitted the revised cost estimates of Rs.1547.80 crores for installation of 2 × 500 MW Units as against 3 × 500 MW units earlier proposed UPSEB has been requested on 10-5-90 to submit a revised project report for 2 × 500 MW incorporating various inputs required for technoeconomic appraisal by CEA which is awaited.
16.	Jawaharpur (T)	3 × 210 = 630	264.5	6/80	Coal linkages was not confirmed upto 1989-90 due to heavy commitment from Singrauli Coalfields. State was informed in 2/81 to revive these schemes for consideration beyond 1989-90. The State has not revived the scheme.
17.	Rosa (T)	3 × 210 = 630	261.0	4/80	Water availability was not tied up. In view of this and also due to resources constraint for ongoing projects in UP, the project was not pursued. State was informed in 3/83 that this could be considered for benefits at a latter date along with other options available.
18.	Dhauliganga (Inter-mediate Stage) (H)	4 × 50 = 200	415.0	8/90	Report returned to State in 12/90 for resubmission after completion of requisite investigations to establish the optimum scheme of development on detailed techno-economic considerations.

<i>Sl. No.</i>	<i>Name of the Project</i>	<i>Capacity (MW)</i>	<i>Estimated Cost Excl. IDC (incl. IDC) (Rs. cr.)</i>	<i>Date of receipt in CEA</i>	<i>Present Status</i>
19.	Narora (T)	3 × 210 = 630	360.1	3/82	Department of Atomic Energy had advised that a thermal station should not be located at Narora due to its proximity to the Atomic plant. State was informed in 6/82.
20.	Partabpur (T)	2 × 500 = 1000	898.3	1/84	Scheme was returned in 4/84 to UPRVUN asking them to carry out detailed investigations and tie up the basic inputs and revise the project report which is still awaited.
21.	Gas based Combined Cycle GT Plant at Dadri (T)	4 × 100 (GT) + 2 × 100 (ST) = 600	586.4	11/88	A proposal of 817 MW capacity under Central Sector to be executed by NTPC at Dadri has already been cleared by CEA. In view of this, it is felt that there is no necessity to set up another 600 MW GT plant in the State Sector in addition to NTPC's scheme.
22.	Dohrighat (T)	2 × 210 = 420	156.2	5/78	The setting up of this station involved conversion of meter gauge line between Indora Junction to Dohrighat into board gauge and there was no proposal by Railways for this conversion. Keeping in view the above position and also non-linkage of coal before 1989-90, the scheme was not pursued in CEA. UPSEB was advised in 2/81 to revive the scheme at a later date. UPSEB in 1/88 intimated that due to difficulty of rail line at Dohrighat an alternate site was located at Belthara Road (Ballia Distt). The project Report for Delthara Road TPS has been submitted by State in 12/88 which is under examination.

Sl. No.	Name of the Project	Capacity (MW)	Estimated Cost Excl. IDC (incl. IDC) (Rs. cr.)	Date of receipt in CEA	Present Status
23.	Kishau Multi-purpose (H)	4 × 150 = 600	460.0 678.0 (Power)	2/78(1) 2/88(11)	Involves inter-State aspects with H.P. due to submergence in H.P. and sharing of Yamuna waters is yet to be resolved. Cost estimates have been prepared by allocating the joint cost to irrigation and power in the ratio of 1:1. (Returned to State in 10/88).
24.	Vishnuprayag (H) (Revised)	4 × 120 = 480	345.0	10/87	Returned in 12/88 for re-submission after incorporating comments of hydrology and planning aspects regarding installed capacity.
25.	Bowala Nand Paryag (H)	3 × 44 = 132	179.0	1/89	Scheme report returned to State in 6/89 for resubmission after revision of hydrological data as per suggestion of Central Water Commission.

### Air strip at Darjeeling

1375. SHRI INDER JIT: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether any survey has been conducted for setting up of an air strip at Darjeeling;

(b) if so, the details thereof, and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) The National Airports Authority has carried out a preliminary inspection of the site at Darjeeling on 21-11-90.

(b) and (c) The preliminary study indicates that it may be feasible to construct an air strip of about 6500' × 150' at Tiger Hill, but because of topographical limitations, this

could only be a uni-directional runway. A rough estimate of the cost of the project is Rs. 20 to 25 crores excluding the cost of the land. The National Airports Authority has been asked to set up a task force to conduct a detailed survey and prepare a detailed project report. The construction of the airstrip will depend on the clearance of the project by the Ministry of Defence and the Ministry of Environment & Forests and adequate funds being made available to the National Airports Authority.

[Translation]

### Street lights in Yamuna Vihar in Delhi

1376. SHRI SUKHENDRA SINGH: Will the Minister of ENERGY be pleased to state:

(a) whether the street lights in the Yamuna Vihar colony, Delhi are not in a working condition; and

(b) if so, the action taken by the Government to repair them and the time by which it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE): (a) and (b) According to DESU the street lighting system in Yamuna Vihar is by and large satisfactory. DESU has made suitable arrangements for maintaining street lighting system and attending to complaints in respect of street lighting through its various Zonal Offices in the area.

#### Upgradation of halts in Samastipur Division

1377. SHRI BHOGENDRA JHA: Will the Minister of RAILWAYS be pleased to state:

(a) since when Korhia, Murath, Tekyar and Ughna halts are functioning on Samastipur Division of North-Eastern Railway;

(b) the earnings made by them during last one year;

(c) the reasons for not developing these four halts as full fledged stations;

(d) whether earnings from these halts are being shown less as against actual earnings; and

(e) if so, the details and reasons therefor?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) to (e) Information is being collected and will be laid on the Table of the Sabha.

[English]

#### Rates of Customs Duties on Import of Drug Intermediates

1378. SHRI DALPAT SINGH PARASTE: Will the Minister of

PETROLEUM AND CHEMICALS be pleased to state:

(a) the names of drug intermediates which are not manufactured in the country and attract different rates of customs duties used for manufacture of the same bulk drug;

(b) whether this policy favours only certain sections of the drug industry; and

(c) if so, the reasons therefor?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) to (c) There are a large number of intermediates which are not manufactured in the country. Customs duty on individual intermediates is imposed depending upon the status of production of individual bulk drugs and the stage of manufacture. The number of intermediates involved is quite large and time and efforts involved in collecting the details would not be commensurate with the results likely to be achieved.

#### Doubling of tracks in Rajasthan

1379. SHRIMATI VASUNDHARA RAJE: Will the Minister of RAILWAYS be pleased to state:

(a) the details of the plan for doubling of railway lines in Rajasthan;

(b) the funds allocated for this purpose; and

(c) the progress made so far?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) The doubling between (i) Haripur and Bar; (ii) Bar and Sendra; and Sardhana and Durai, which fall in Rajasthan are sanctioned works.

(b) Rs. 3 crores.

(c) 5%.

[*Translation*][*English*]**Coal Ash Disposal by N.T.P.C. Units****Allocation of Kerosene to West Bengal**

1380. SHRI DILIP SINGH JUDEO: Will the Minister of ENERGY be pleased to state:

(a) whether any arrangement for the disposal of coal ash has been made in the thermal power stations of N.T.P.C.;

(b) if so, the details thereof;

(c) whether any arrangement has been made for the disposal and alternative use of the coal ash of the Madhya Pradesh National Thermal Power Corporation Stations with particular reference to Korba Power Station;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE):

(a) Yes, Sir.

(b) Ash is mixed with water and discharged in a ash pond in slurry form. After ash settles down, the decanted water is released to the nearby water body, after proper monitoring of various parameters.

(c) to (e) Entrepreneurs are being encouraged to set up units for making ash based products by using ash from the Ash Ponds. Presently ash is being taken by ash based construction material manufacturers from the Korba Super Thermal Power Plant ash pond in small quantities. The raising of the height of the main ash dyke of the Korba Super Thermal Power Plant will be done by using coal ash collected in the existing ash pond, if possible. The NTPC has also created an Ash Utilisation Division to promote ash utilisation.

1381. SHRI AJIT PANJA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the quota of kerosene allocated to West Bengal for the months of February, March & April, 1991;

(b) whether Government have received request from the State Government for allocation of additional quota of kerosene for the above months; and

(c) if so, the details thereof and the action taken thereon?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) West Bengal has been allocated 64911 MT SKO in February, 1991 and 62044 MT SKO in March, 1991. Allocations for April, 1991 have not been made so far.

(b) No, Sir.

(c) Does not arise in view of (b) above.

**Improvement of environment of Raniganj Coalfields**

1382. SHRI SANAT KUMAR MANDAL: Will the Minister of ENERGY be pleased to state.

(a) whether any plan has been prepared by the Union Government for improving the working environment of Raniganj coal-fields in West Bengal;

(b) if so, the broad features and capital outlay thereof; and

(c) by when it is likely to be implemented and the role likely to be assigned to the State Government in this regard?

**THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI):** (a) to (c) There is a high degree of concern and awareness for environmental protection measures in the coal sector. In respect of Raniganj coalfields in West Bengal an Advance Environmental Management Plan has been prepared which is meant as guidelines for progressive implementation. The report has dealt with land reclamation, restoration, subsidence, air and water pollution etc. in the area. Besides, environmental management plans for individual coal projects are also prepared which are scrutinised by an Expert Committee of the Ministry of Environment & Forests. Simultaneously in relation to the question of restoration of abandoned Coal Mines the Ministry of Environment and Forests had set up an Expert Committee which has made certain suggestions for cost effective methods for restoration of abandoned coal mines in ECL and other areas. For this purpose it has been estimated that about Rs. 22.6 crores for ECL may be required. These suggestions are also meant for progressive implementation.

The question of environmental management in Raniganj Coalfield has been under discussion with the Government of West Bengal for some time past. The Department of Coal has written to the Government of West Bengal indicating acceptance to a proposal for setting up of a joint authority for implementation etc. of environmental protection measures with representatives from coal company, West Bengal Government, environmental experts, representatives of people etc. The Department of Coal has also agreed to set aside Rs. 5 crores as initial contribution from CIL's budget for the purpose. State Government have been requested to issue formal orders for setting up of the Authority.

#### **Movement of Essential Commodities**

**1383. SHRI A. VIJAYARAGHAVAN:** Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have received any representation from the State of Kerala for giving top priority to movement of foodgrains and other essential commodities under the Public Distribution System in goods trains;

(b) if so, the details thereof; and

(c) the action taken in this regard?

**THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA):** (a) to (c) The State Government of Kerala has approached the Railways to accord higher priority for movement of boiled rice to Kerala State Civil Supplies Corporation. The State Government has been advised to sponsor the above traffic as per extant rules, so that Railways may do the needful.

#### **Criteria for Distribution of Petrol and Diesel**

**1384. SHRI SHANTARAM POTDUKHE:** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the procedure laid down by the Government for distribution of diesel by the oil companies directly to the retail outlets in the various States, particularly, Maharashtra;

(b) whether Maharashtra is facing acute problem of diesel due to this system of distribution and lesser availability of diesel in the market;

(c) whether the Government of Maharashtra had requested to allocate an additional quantity of 50,000 kilo.litres of diesel; and

(d) if so, the action taken thereon?

**THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA):** (a) HSD is presently being supplied to retail outlets throughout the country including Maharashtra at the same level as in the corresponding period of the previous year.

(b) No, Sir.

(c) and (d) Additional demands for HSD have been received from Maharashtra from time to time. 3200 MT HSD has been released for Maharashtra in February, 1991 to meet the demand of the agriculture sector, over and above the normal entitlement.

[*Translation*]

#### **Harnessing of Solar energy**

1385. DR. LAXMINARAYAN PANDEYA: Will the Minister of ENERGY be pleased to state:

(a) whether there is any proposal to provide assistance to various States for the development of Solar energy villages during 1991-92; and

(b) if so, the details of the scheme in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE): (a) and (b) Programme for utilisation of solar energy are implemented through State Renewable Agencies and Electricity Boards in rural areas. Under these programmes solar energy systems such as solar water heating, solar stills, solar cookers, photovoltaic street lighting systems, domestic lighting systems and water pumping systems etc. are being installed. This programme is expected to be continued during 1991-92 also.

#### **Allotment of Petrol, Diesel and Kerosene Agencies in Bihar**

1386. SHRI R.L.P. VERMA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the number of persons in Bihar to whom petrol, kerosene and diesel combined agencies have been allotted altogether;

(b) whether complaints regarding adulteration, black-marketing and

hoarding have been received against them; and

(c) if so, the action taken thereon and the steps taken to change this policy of granting triple petroleum products agencies to one person?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) and (b) Information is being collected and will be laid on the Table of the House.

(c) The practice of awarding more than one dealership to any party has been discontinued with effect from 23rd September, 1977.

[*English*]

#### **Rail over bridge at Jalna**

1387. SHRI PUNDLIK HARI DANWE: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to construct an overbridge over the railway crossing near the new administrative complex of Jalna, keeping in view the shifting of all the Government offices and the Government hospital into this new complex, and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA):

(a) No, Sir.

(b) No firm proposal in this regard has so far been sponsored by the State Government/Local Authority, duly consenting to bear the cost, as per rules.

#### **Fake Oil Company**

1388. SHRI R. JEEVARATHINAM: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Government have held a fake oil company operating in Uttar Pradesh and Madhya Pradesh;



(b) if so, the details thereof and the action taken against the company;

(c) the details of the irregularities committed by the company; and

(d) the steps taken by the Government to caution the people against such types of companies?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) to (d) A complaint of cheating was filed by Shri Ved Kumar Jaiswal, a resident of Shahdara, Delhi to Delhi Police (Crime Branch), against M/s. Hmdustan Oil Company (HOC), Guru Ramdas Bhavan, Ranjit Nagar, New Delhi. As per the complainant, M/s. HOC had issued an advertisement in a newspaper of U.P. calling for the distributorship in U.P. of a product which can be used in place of kerosene oil for lighting and cooking purpose. The applicants were required to send demand draft of Rs. 200/- in favour of the company for getting the application form. At the time of interview for distributorship, the applicants were required to give a demand draft of Rs. 10,000/-. On the basis of the complaint, Delhi Police raided the premises of M/s. HOC and seized their records, computer and plastic can containing about 0.75 litres of Power Oil and registered a case bearing FIR No. 559 dated 15-12-90 under Section 420 120 B, IPC and Section 78, 79 of Trade and Mercandise Marks Act. On investigating, the Police had arrested three persons including the brother of the Managing Director of the Company. The Court has, however, granted bail to all the three persons on 22-12-90. The Court has also vide their order of 29-12-1990, stayed the arrest of the Managing Director of the Company and asked the Police to get the result of the chemical analysis of the product seized and compare it with actual Power Oil. The matter is under adjudication.

### Cut in oil supply by USSR

1389. SHRI BALWANT MANVAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there has been cut in oil supplies to India by the USSR during the last two months on account of the Gulf war;

(b) if so, the details thereof;

(c) the estimated supply of oil during the first three months of 1991 and whether the USSR are honouring the commitment; and

(d) if not, the reasons thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) to (d) Contract with USSR for the import of crude oil and petroleum products is on a calendar year basis. The contract period for the current contract is up to December 1991. Therefore, shortfall cannot be estimated on the basis of supply in first two months, that is, January and February 1991. Estimated supplies of crude oil and products from USSR during January-March 1991 are as indicated below: -

#### Quantity

(in Thousand Metric Tonnes)

Crude Oil	840
Kerosene	108
HSD	311

### Closure of catering units incurring losses

1390. SHRI YASHWANTRAO PATIL: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is proposed to close down departmental catering units incurring losses;

(b) if so, the details thereof and the number of such units and the reasons therefor;

(c) the alternative arrangements proposed to be made; and

(d) the details of the scheme for opening of new departmental catering units?

**THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA):**

(a) and (b) It has been decided to de-departmentalise a few departmental units incurring losses. To begin with, Zonal Railways have been asked to select three such units on each Railway for de-departmentalisation.

(c) The units will be managed by suitable licencees.

(d) There is no such scheme.

#### **Introduction of Passenger Service on Diva-Vasai Railway Line**

1391. **PROF. RAM GANESH KAPSE:** Will the Minister of RAILWAYS be pleased to state:

(a) whether there is persistent demand to commence "passenger service" on Diva-Vasai Railway line in Maharashtra; and

(b) if so, the time by which the above train is to be started?

**THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA):** (a) and (b) Yes, Sir, demand exists for introduction of more passenger trains in the section. Four pairs of Express (Weekly) trains are already running via Diva-Vasai Road. Introduction of additional trains on Diva-Vasai Road section is presently not feasible as there is only one crossing station at Bhiwandi Road and very heavy movement of goods traffic on this section.

#### **Antique with Air India**

1392. **SHRI SAIFUDDIN CHAUDHURY:** Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Air India is in possession of any antiques;

(b) if so, the details thereof with money spent in acquiring the same;

(c) whether these antiques are still in Air India's possession; and

(d) if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN):** (a) and (b) Air India is in possession of 1197 antique pieces whose book value is Rs. 13.17 lakhs.

(c) Yes, Sir.

(d) Does not arise.

[Translation]

#### **Waiting List for LPG Connections in Kanpur**

1393. **SHRI KESHARI LAL:** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the number of applications on waiting list for LPG connections from urban and rural areas of Kanpur as on January 31, 1991;

(b) the number of persons belonging to urban and rural areas of Kanpur, to whom LPG connections were provided during the year 1990; and

(c) the time by which pending applications are likely to be cleared?

**THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA):** (a) and (b) As on January 31, 1991 there were approximately 0.9 lakh persons on the waiting list for release of new LPG connections in Kanpur city. During the year 1990 about 8,800 LPG connections were released in Kanpur city. As per the existing policy LPG facility is being provided in a phased manner to cities/towns with a population of 20,000 and above which offer viable distributor-

ships subject to overall availability of the product except in hilly areas, and those locations which are contiguous to existing markets as well as some villages falling within the extended area of operation of distributorships.

(c) LPG being a deficit product, and new enrolment of customers limited, it is difficult to indicate when are connections could be released to all those who are on the waiting list.

[*English*]

#### **Facilities at Trivandrum Airport**

1394. SHRI P. A. ANTONY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the infrastructure and other necessary facilities for an international airport have been provided at Trivandrum airport;

(b) if not, the reasons for the delay; and

(c) whether there is any proposal to introduce more flights to Trivandrum from foreign countries?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) and (b) Facilities for handling international flights already exist at Trivandrum Airport. These facilities will be continuously upgraded now that Trivandrum has formally been declared as an international airport.

(c) As Trivandrum has been declared as an international airport with effect from 1st January, 1991, the possibility of foreign airlines operating directly to Trivandrum has

been opened up. The extent of such operations will depend upon bilateral air services agreements with countries concerned.

#### **Rail Line from Mahabalipuram to Madras**

1395. SHRI B. RAJARAVI VARMA: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to provide rail link between Mahabalipuram and Madras; and

(b) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA):

(a) No, Sir.

(b) Does not arise.

[*Translation*]

#### **New Railway Lines in Madhya Pradesh**

1396. SHRI RAGHAVJI: Will the Minister of RAILWAYS be pleased to state:

(a) the names of new railway lines in regard to which survey work is in progress at present in Madhya Pradesh; and

(b) the names of new railway lines in regard to which survey work is likely to be conducted up to 31st March, 1992?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA):

(a) Survey work for the following proposed new lines are in progress in Madhya Pradesh:

1. Bilaspur—Mungeli—Mandla—Jabalpur.
2. Lalithpur—Khajuraho—Satna, Mahoba—Khajuraho and Rewa—Sidhi-Singarauli.
3. Jhansi—Shivpuri—Sheopur Kalan—Sawai Madhopur
4. Neemach—Ratlam.
5. Bhopal—Ramganjmandi.

(b) Survey work for the following new railway lines are likely to be completed by March '92:

1. Bilaspur—Mungeli Mandla—Jabalpur.
2. Lalithpur—Khajuraho—Satna, Mahoba—Khajuraho and Rewa—Sidhi Singarauli.
3. Bhopal—Ramganjmandi.

[English]

#### Cost of Generation of Electricity

1397. SHRI M. V. CHANDRA-SHEKARA MURTHY: Will the Minister of ENERGY be pleased to state:

(a) whether most of the State Electricity Boards have come under financial crisis;

(b) whether the cost of generation of electricity has gone up tremendously; and

(c) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE):

(a) to (c) Most of the SEBs have been incurring losses which stood at Rs. 3819.86 crores as on 31-3-1990. The losses arise due to various factors such as lower levels of generation, higher transmission and distribution losses, poor plant maintenance, concessional supply of power to agricultural sector, tariffs being maintained at levels which are unremunerative, capital structure based entirely on loans, lack of proper arrangement with States for meeting the R.E. subsidy, etc.

The average cost of generation and supply of power in the SEBs has increased from 65.07 ps/kwh in 1984-85 to 96.20 ps/kwh in 1988-89. The reasons are due to increase in fuel costs, component on account of interest, cost of power purchase, share of hydro component vis-a-vis thermal component etc.

#### Use of Alcohol in Petrol

1398. SHRI A. K. ROY:

SHRI P. R. KUMARA-MANGALAM:

SHRIMATI SUBHASHINI ALI:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the production of alcohol at present;

(b) whether the Government propose to use alcohol in petrol in view of the present crisis;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) The production of Alcohol during 1989-90 (December-November) was 920 million litres, according to available information.

(b) No decision in this regard has been taken

(c) and (d) Do not arise.

#### Shortage of Kerosene and Diesel in Andhra Pradesh

1399. SHRI B. N. REDDY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there has been an acute shortage of kerosene and diesel in Andhra Pradesh recently;

(b) if so, the reasons therefor;

[Translation]

(c) whether the Government have increased the quota of these items to meet the situation there; and

(d) if so, the details thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) No, Sir.

(b) Does not arise in view of (a) above.

(c) and (d) HSD supplies to retail outlets throughout the country are presently being made at the same level as in the corresponding period of the previous year.

A special release of 2100 M.T. HSD has been made for Andhra Pradesh for the agriculture sector in February, 1991 over and above the normal entitlement.

The SKO allocation for Andhra Pradesh in 1989 and 1990 is indicated below:

(Tonnes)

January	December, 1989	550771
January	December, 1990	582564

**Halt Stations between Panskura and Haldia**

1400. SHRI SATYAGOPAL MISRA: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal for setting up new passenger halt stations in between Panskura and Haldia on South-Eastern Railway; and

(b) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) No, Sir.

(b) Does not arise.

**Madhupur Loco Shed**

1401. SHRI JANARDAN YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government propose to close down Madhupur Loco Shed; and

(b) if so, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) and (b) The shed as homing shed was closed during 1985-86 consequent to the change of operational needs. However, facilities to pay attention to out-station engines which are still existing will be discontinued when more diesel engines become available for dieselisation of train services in the surrounding area as Railways are committed to replace steam traction with diesel and electric traction for reasons of economy, efficiency and operational necessity by the year 2000 A.D.

[English]

**Proposal to Revive Madras-Dadar Express**

1402. SHRI Y. S. RAJASEKHAR REDDY: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a proposal to revive Madras-Dadar Express train which was cancelled;

(b) whether any representation has been received in this regard; and

(c) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) to (c) 6511/6512 Madras-Dadar Express which was withdrawn w.e.f. 28-1-1991, has been restored w.e.f. 11-2-91 on public demand.

**Development of Calcutta Airport**

1403. SHRI AMAL DATTA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the results of the operations of Air India, region-wise, during the last 3 years both in terms of passengers flown and profit and loss; and

(b) the efforts made by the Government since 1985 to promote the Calcutta Airport including foreign airlines and Air India to have more flights touching at Calcutta?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) Routewise performance of Air India, during the past

3 years, indicating the passengers flown and routewise cash surplus/deficit is given in the attached statement.

(b) Air India at present operates the following flights through Calcutta:

AI 306—Bombay-Calcutta-Bangkok

AI 1328—Delhi-Calcutta

AI 101—Calcutta-Bombay-London-New York

Calcutta is offered as point of call to foreign airlines, on concessional terms in all bilateral discussions. The decision to operate to Calcutta, however, rests with the airline concerned.

**STATEMENT**  
*Routewise Cash Profitability (Rs. in Crores) and Pax. Flow*

Route	1989/90		1988/89		1987-88	
	PAX No.	Cash Surplus/ (Deficit)	PAX No.	Cash Surplus/ (Deficit)	PAX No.	Cash Surplus/ (Deficit)
IND.—USA	318302	66.81	332033	67.92	358831	45.64
IND.—U.K.	151721	26.37	170069	21.53	162674	7.06
IND.—CONT.	301999	77.76	216297	38.89	185267	21.82
IND.—JAP.	171155	51.59	161043	39.48	145308	23.79
IND.—AUST.	69233	10.88	75159	10.88	66678	3.32
IND.—USSR	45350	15.68	38749	12.26	31859	7.65
IND.—SIN.	118267	17.58	151189	14.48	171026	7.69
IND.—HKG.	57268	5.22	54941	4.51	57474	1.86
IND. E. AFRICA	42381	6.48	27475	4.03	22489	1.83
IND.— W. AFRICA	..	..	..	..	7259	0.57
IND.—GULF	953599	219.85	883245	165.17	896187	140.97

### Supply of Chloroquine Phosphate by IDPL.

1404. DR. ASIM BALA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether any contracts for the supply of Chloroquine Phosphate were given by the Directorate of National Malaria Eradication Programme during 1988-89 and 1989-90 to the Indian Drugs and Pharmaceuticals Limited (IDPL);

(b) whether the IDPL has paid any commission to M/s. Neel Madhav Consultants Private Limited for these orders;

(c) if so, the value of the commission paid and the reasons therefor;

(d) whether any inquiry has been conducted in this regard; and

(e) the action taken against the IDPL for violating the terms and conditions of the contracts?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH): (a) An order was placed by the Directorate of National Malaria Eradication Programme (NMEP) in 1989-90 on Indian Drugs and Pharmaceuticals Limited for the supply of 200 million Tablets of Chloroquine Phosphate.

(b) and (c) A sum of Rs. 9.02 lakhs was paid to M/s. Neel Madhav Consultants Private Limited in terms of a subsisting contract between IDPL and the Agent.

(d) and (e) The matter is being looked into by Government.

### Battery Operated Buses in Delhi

1405. DR. C. SILVERA: Will the Minister of ENERGY be pleased to state:

(a) whether the Government propose to increase the number of battery operated buses in Delhi;

(b) if so, the details thereof; and

(c) the routes selected for plying these buses?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE): (a) to (c) Yes, Sir, the Delhi Administration proposes to add 50 new Battery Buses to its existing fleet of 101 Battery Buses. New routes will be decided upon only after the performance of the existing fleet has been fully optimised.

### Loktak Hydro-Electric Project

1406. SHRI N. TOMI SINGH: Will the Minister of ENERGY be pleased to state:

(a) whether thousands of hectares of paddy fields have submerged on account of high water level in Loktak lake required for Loktak Hydro-Electric project;

(b) if so, the details thereof; and

(c) whether compensation will be paid to the affected persons?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE):

(a) No, Sir.

(b) and (c) Do not arise in view of (a) above.

### Street Lighting in West Delhi

1407. SHRI G. S. BASAVARAJ: Will the Minister of ENERGY be pleased to state:

(a) whether proper facility of street lighting does not exist in West Delhi area particularly in 15 Block in Tilak Nagar;

(b) if so, the details thereof;



(c) whether Government propose to provide adequate lighting arrangements in the parks of West Delhi including Tilak Nagar;

(d) if so, when; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE):

(a) to (e) According to DESU certain facilities of street lighting already exist in West Delhi including Block 15, Tilak Nagar. DESU provides and maintains street lights on behalf of the Municipal Corporation of Delhi or any other agency responsible for the development of the area on payment basis. As such, any new scheme for improving the existing street lighting system or providing additional street lights in the parks, etc., in the said area is required to be sponsored and financed by the M. C. D. / concerned development agency.

#### **Special Helipads at Devasthali, Balia**

1408. SHRIMATI UMA GAJAPATHI RAJU: Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether there is any proposal to build special Helipads at Devasthali (Balial) to fly in and out by VIPs; and

(b) the amount involved in building these helipads and other infra-structures?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) No, Sir.

(b) Does not arise.

#### **Stoppage of Trains reaching Ayodhya before their Destination**

1409. KUMARI UMA BHARATI: Will the Minister of RAILWAYS be pleased to state:

(a) whether during November-December, 1990, the trains in which Kar Sewaks were travelling to reach Ayodhya were terminated before their final destination;

(b) if so, the reasons therefor;

(c) whether Kar Sewaks were informed before the purchase of tickets about the termination of trains before reaching their destinations;

(d) the number of such trains stopped before their destinations;

(e) whether refunds for the untravelled portion of journey have been made to Kar Sewaks;

(f) if not, the rules under which the refunds have been denied;

(g) whether Kar Sewaks were badly treated and misinformed when they approached the authorities for refund; and

(h) if so, the corrective measures taken/proposed to be taken in this regard?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA):

(a) Yes, Sir.

(b) Due to threatened Law and Order situation.

(c) To the extent cancellation or termination short of destination could be planned and announced, it was done. Train services had to be regulated on a day to day basis to meet developing situation.

(d) 84 pairs.

(e) Yes, Sir.

(f) Does not arise.

(g) No, Sir.

(h) Does not arise.

#### Fixation of Petroleum products prices

1410. SHRI L.K. ADVANI:  
SHRI SHANKERSINH  
VAGHELA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the present practice of determining the final prices of petroleum products has resulted in large profits and internal resources at the hands of the Oil and Natural Gas Commission;

(b) if so, the facts and figures in this regard for each of the last three years and the current year;

(c) whether these profits and internal resources are being handed over to the Oil Industry Development Board;

(d) if so, the amount so handed over during the last three years and in the current year; and

(e) if not, the reasons therefor and the action proposed in this regard?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) and (b) No, Sir. The profitability of Oil and Natural Gas Commission depends on the net price it is getting for its crude oil and the natural gas and the economics of its operation and not on the final prices of petroleum products.

(c) to (e) Do not arise.

[Translation]

#### Trains on Lucknow-Chandausi Moradabad and Lucknow-Delhi Sections

1411. SHRI RAJVEER SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have a proposal to introduce trains from Lucknow to Delhi and Lucknow to Punjab via Chanehati, Aonle, Chandausi and Moradabad;

(b) if so, the time by which these train services would be started; and

(c) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA):

(a) No, Sir.

(b) and (c) Presently not feasible due to resource constraints.

#### Adulteration of Petrol and Diesel

1412. SHRI SHEO SHARAN VERMA:

PROF. K. V. THOMAS:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there is a racket of inaccurate measurement and large scale adulteration of petrol and diesel in Delhi;

(b) if so, whether the Government have conducted an enquiry in this regard;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) to (d) There are no reports regarding a racket of inaccurate measurement and large scale adulteration of petrol and diesel in Delhi. Regular, Surprise and Joint Inspections of Retail Outlets are carried out periodically by the Oil Companies and Delhi Administration to check such malpractices.

**Setting up of Petrol/Diesel Pumps in Eastern Uttar Pradesh**

1413. SHRI HARI KEWAL PRASAD: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) whether the Government have received any requests from people's representatives for setting up of petrol and diesel pumps in certain places in eastern Uttar Pradesh; and

(b) if so, the action taken thereon so far?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) Yes, Sir. Requests have been received for opening retail outlets (petrol/diesel) at 9 locations in eastern U.P.

(b) The market survey conducted at these locations has established viability for opening one retail outlet (diesel/petrol) each at Baroin in Distt. hazipur at Bhimpara and Manjhighat in Distt., Balia, Hariharpur in Distt. Jaunpur and a location between Nanpara and Lakhimpur in Distt. Bahraich. However, viability has not been established in the case of Raptinagar, Vikasnagar and Laghunagar in Distt. Gorakhpur and Captanganj Bazar in Distt. Azamgarh.

[English]

**Dues due to Industrial Consumers in Gujarat**

1414. SHRI KAMAL NATH:  
SHRI JANARDHANA  
POOJARY:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether industrial gas consumers of Gujarat have to pay huge amount of money to the Oil and Natural Gas Commission;

(b) the reasons for which their dues could not be recovered earlier,

(c) if so, the names of the industrial consumers alongwith the total amount to be recovered from each one of them; and

(d) the steps contemplated for early recovery of the amount?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) Yes, Sir. Industrial gas consumers both in the private and public sector have to pay huge amounts of money to ONGC for supply of gas already made.

(b) The recoveries could not be effected because of various disputes between the consumers and the ONGC. In the case of the private sector consumers, the matter was also sub-judice.

(c) A statement is attached.

(d) In case of the private sector consumers, the matter has been resolved in the Supreme Court in ONGC's favour, and ONGC has started taking steps to recover the arrears due from them. With regard to the public sector undertakings, the Department of Petroleum & Natural Gas is taking up the matter with the concerned State Government and administrative Ministries in order to effect the recoveries.

## STATEMENT

*Arrears of ONGC for Supplies of Gas Already Made*

<i>Consumer</i>	<i>Amount (Rs./Crores)</i>
<b>I. Public Sector Consumers</b>	
1. GEB . . . . .	70
2. GSFC . . . . .	113
3. IFFCO . . . . .	217
4. BMC . . . . .	30
5. HWP . . . . .	55
6. Others viz. GNFC, GIDC Kadi & GIDC Ahmedabad . . . . .	1
	486

**I. Parties in Supreme Court**

1. Dinesh Mills . . . . .	3.93
2. Ambika Mills . . . . .	2.21
3. New India Inds . . . . .	2.57
4. Priyalaxmi Mills . . . . .	7.88
5. Punjab Steel Rolling Mills . . . . .	2.39
6. Sarabhai Common services . . . . .	19.90
7. Alembic Glass . . . . .	30.67
8. Alembic Chemicals . . . . .	8.97
9. Chandan Metal Product . . . . .	0.13
10. Jayant Paper Mills . . . . .	2.52
11. Gujarat Glass Ltd. . . . .	3.50
12. Metrowood & Engg. Works . . . . .	0.70
13. Melamine Fibre Boards . . . . .	0.72
14. Mahindra Mills . . . . .	8.86
15. Bharat Vijay Mills . . . . .	6.89
16. Calico Mills, Kalol . . . . .	4.80
17. Navjeevan Mills . . . . .	6.95
18. Calico Mill, Ahmeda- bad . . . . .	20.96
19. Calico Dying & Printing . . . . .	0.04
	134.59

<i>Consumers</i>	<i>Amount (Rs./crores)</i>
<b>III. Kadi Consumers</b>	
1. Gobind Figured & Wired Glass . . . . .	1.22
2. Madhusudan Veg. Product . . . . .	0.27
3. Sonia Ceremics . . . . .	0.10
4. Amol Decolite . . . . .	0.08
5. Vee Cee Industries . . . . .	0.04
6. Jai Bhawani Glass . . . . .	0.12
7. Gujarat Chromium Ltd . . . . .	0.55
8. Clay products . . . . .	0.14
9. Somani Pilkington Ltd . . . . .	0.21
10. Swastik Sanitary ware . . . . .	0.08
11. Interklin . . . . .	0.08
	2.89

**IV. Other Industrial Consumers in WRBC**

1. Western Indai Ceramic	2.68
2. Pragati Glass Works	2.66
3. Cyanides & Chemicals	1.09
4. Dudhsagar Dairy . . . . .	1.40
5. Sabarkanta Dairy .. . . .	1.69
6. Kesharia Investment . . . . .	0.01
7. Reliance Industries . . . . .	5.06
	14.59

**Oil Exploration in Cauvery, Bombay High and West Bengal**

1415. SHRI HARIBHAU SHANKAR MAHALE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the achievement so far made in oil exploration on onland Cauvery basin, in Bombay and West Bengal basin;

(b) whether the oil exploration in these areas is being done in collaboration with a Soviet Company,

(c) if so, the terms and conditions of the contract; and

(d) the steps taken by the Government to accelerate the process of oil exploration following the Gulf crisis?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) Minor indication of oil reserves have been encountered in few wells in onland Cauvery basin. No commercial reserves of hydrocarbons have been found in the West Bengal basin. As far as Bombay basin is concerned, ONGC has already established oil reserves of 609.9 million tonnes of oil and 498.6 billion cubic metres of gas in the Bombay Offshore basin as on 1-1-1990.

(b) In the Cauvery and West Bengal basins the exploration is being carried out under the Intensive Integrated Exploration Programme (IIEP) as per the agreement on economic and technical cooperation between

USSR and India. In the Bombay Basin exploration is being done by ONGC alone.

(c) As per the main terms and conditions of the contract the Soviet side is to carry out seismic survey, seismic data processing and interpretation to generate drillable prospects for taking up exploratory drilling, with the objective of Intensive Integrated Exploration for hydrocarbons in the mutually agreed areas of the Cauvery and West Bengal basins.

(d) Apart from the intensive exploration programme of the State Oil Companies a proposal to invite Indian and International oil companies to explore for oil and gas in India in the Fourth Round bidding, is under the consideration of Government.

[*Translation*]

#### **Targets of Crude Oil Production**

1416. SHRI LARANG SAI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state.

(a) the total oil production capacity of the country, including the oil explored recently in Bombay High and

(b) the target of oil production by the year 2000 A.D. and the steps being taken to achieve this target?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) India has established geological reserves of 5.7 billion tonnes of hydrocarbons. Of these 1.9 billion tonnes are recoverable reserves. Percentage of annual production of crude oil to the balance recoverable reserves over the last few years has been between 4.4 to 5.32% and this is, as of today, the total oil production capacity of the country.

(b) Target for oil production for the year 2000 A.D. have not yet been fixed.

#### **Shortage of Petroleum Products in Bihar**

1417. SHRI RAMDAS SINGH: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there is non-availability of petroleum products in Bihar:

(b) if so, whether any request from the Government of Bihar has been received to meet its required demand; and

(c) if so, the action taken/proposed to be taken in this regard?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) No. Sir.

(b) and (c) Requests have been received from Government of Bihar for additional supply of HSD. An additional release of 5000 MT HSD was made for Bihar in November, 1990. An additional 1,800 MT HSD has also been released for Bihar in February, 1991 for agricultural operations.

#### **Allotment of Petrol/Diesel Pumps & LPG Agencies**

1418. SHRI KALPNATH SONKAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state the number of petrol/diesel and LPG agencies allotted out of turn on priority basis during the last three months?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): No retail outlet (petrol/diesel) dealership and LPG distributorship has been awarded on out of turn basis during the last three months.

**Sleeper Plant at Clutterbuckganj**

1419. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the sleeper plant at Clutter Buck Ganj, Bareilly on North-Eastern Railway has been closed;

(b) if so, the reasons therefor;

(c) whether any decision regarding its transfer to some private organisation has been taken; and

(d) if so, the details and the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA):

(a) Yes, Sir.

(b) Due to reduced intake of soft-wood sleepers.

(c) No, Sir.

(d) Does not arise.

[English]

**Losses on Account of Claim Cases**

1421. SHRI MAHENDRA SINGH MEWAR: Will the Minister of RAILWAYS be pleased to state:

(a) the amount of compensation the Railways have to bear for goods lost or damaged during the last one year;

(b) the steps being taken to cut down on such losses; and

7-7 LSS/ND/91

(c) the steps being taken to cut down the loss of time between the filing of a claim and the payment finally made to the claimants?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA):

(a) During 1989-90, Rs. 30.29 crores were paid towards compensation for the loss/damage to goods booked for carriage by the Railways,

(b) Railways are relentlessly striving to secure safety of goods entrusted to them for carriage and to ensure that consignments reach their destination without pilferage or damage. For this purpose, various preventive measures are adopted which include proper packaging, marking and labelling of consignments, proper pad-locking of brake vans and luggage vans, using of commercially fit wagons, escorting of goods trains by Railway Protection Force in vulnerable areas, surprise checks and close liaison and coordination between Railway Protection Force and State Railway Police etc. Speedy despatch of goods by Block Rakes is being done to avoid loss and damage in transit.

(c) The Railways have been instructed to settle the claims by expeditious enquiries and processing.

**Setting up of Thermal Power Stations in Tamil Nadu**

1422. SHRI N. DENNIS: Will the Minister of ENERGY be pleased to state:

(a) whether there is any proposal to set up a thermal power station in Tamil Nadu; and

(b) if so, the details thereof including the proposed location of the power station?

THE MINISTER OF STATE IN  
THE MINISTRY OF ENERGY  
(SHRI BABANRAO DHAKANE):  
(a) and (b) The following Thermal

Power Projects are programmed to  
be set up in the State Sector in the  
State of Tamil Nadu:

<i>Name of the Project and Capacity</i>		<i>Commissioning Schedule</i>	
(1)	Tuticorin St. III (2 × 210MW), Distt. V.O. Chidhambaranar	Unit 5 Unit 4	1990-91 1991-92
(2)	North Madras TPS (3 × 210 MW) Distt. Chinglepet	Unit 1 Unit 2 Unit 3	1993-94 1993-94 1994-95
(3)	Gas Turbine Plant Basin Bridge (Madras) (4 × 30 MW)	Unit 1 Unit 2 Unit 3 Unit 4	1991-92 1991-92 1992-93 1992-93
(4)	Narimanam Gas Turbine (District Thanjavur) (2 × 5 MW)	Unit 1 Unit 2	1991-92 1991-92

[*Translation*]

**Rail Bridge in Patna City**

1423. DR. SHAILENDRANATH SHRIVASTAVA: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any scheme for widening, renovation and repair of the Chirayatand railway bridge in Patna city; and

(b) if so, the time by which the widening work will be completed?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA):  
(a) No, Sir. Widening of the existing bridge is not feasible due to site constraints.

(b) Does not arise.

**Financial assistance for Hydel Power Projects of Himachal Pradesh**

1424. SHRI MAHESHWAR SINGH:  
SHRI K. D. SULTANPURI:

Will the Minister of ENERGY be pleased to state:

(a) whether central assistance for the year 1990-91 has been sanctioned for Hydel Projects under survey, in Himachal Pradesh; and

(b) if so, the amount sanctioned for each project?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE):  
(a) and (b) Project wise central assistance sanctioned for survey and investigation of hydel projects in Himachal Pradesh during the year 1990-91 is as follows:—

<i>S.No.</i>	<i>Name of Project</i>	<i>Amount Sanctioned (Rs. in lakhs)</i>
1.	Parvati . . . . .	25.00
2.	Allian . . . . .	15.00
3.	Hibra . . . . .	30.00
4.	Sawra Kuddu . . . . .	30.00



[English]

**Night landing facilities at Aurangabad Airport**

1425. SHRI MORESHWAR SAVE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the scheduled flight of the Indian Airlines in the night from Aurangabad is invariably delayed despite night landing facilities existing at Aurangabad airport; and

(b) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) There is no scheduled flight of Indian Airlines in the night from Aurangabad.

(b) Does not arise.

**Increase in prices of Bulk Drugs**

1426. SHRI LOKANATH CHAUDHURY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Government have decided to allow an increase in the prices of bulk drugs used in the manufacture of Category I and II drugs; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) and (b) There is no general or specific proposal to allow price increases of Category I and II bulk drugs. Price revisions are considered on merits from time to time under the provisions of DPCO, 1987.

**Oil exploration and production by Indian and foreign companies**

1427. SHRI D. M. PUTTE GOWDA:

SHRI LARANG SAI:

SHRI SANAT KUMAR MANDAL:

Will the Minister of PETROLEUM & CHEMICALS be pleased to state:

(a) whether the Government propose to invite tenders from the international and national oil companies for accelerating the pace of crude oil production and exploration, separately;

(b) if so, the details thereof;

(c) whether some blocks in West Bengal having oil potentials have also been included in the plan; and

(d) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) Yes, Sir. An exercise has been initiated to identify if some blocks can be offered to oil companies for oil exploration under the Fourth Round. However, no final decision has been taken so far in this regard.

(b) to (d) Do not arise.

**Doubling of Delhi-Meerut Railway Line**

1428. SHRI HARISH PAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is proposal to develop and double the railway line from Delhi to Meerut; and

(b) if so, the details thereof?

**THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA):**  
 (a) A double line exists between Delhi and Muradnagar. There is no proposal to double the line beyond Muradnagar at present.

(b) Does not arise.

#### **Allotment of book stalls**

1429. **SHRI YAMUNA PRASAD SHASTRI:** Will the Minister of RAILWAYS be pleased to state:

(a) the criteria followed by the Government regarding the allotment policy of book stalls at the railway stations;

(b) whether there is any plan to review this policy; and

(c) if so, the details thereof?

**THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA):**  
 (a) As per extant policy, all new bookstall contracts are reserved for unemployed graduates, their co-operatives, partnerships, associations and co-operative societies of actual workers and vendors.

(b) No, Sir.

(c) Does not arise.

#### *[Translation]*

#### **Power generation in Seventh Plan**

1430. **SHRI R. N. RAKESH:**

**DR. CHINTA MOHAN:**

Will the Minister of ENERGY be pleased to state:

(a) whether power generated in the country was less than the target at the end of the Seventh Five Year Plan; and

(b) if so, the extent of this shortfall and the total gap between the

generation and the supply of power at the end of the Seventh Five Year Plan?

**THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE):**  
 (a) and (b) The target for power generation during the terminal year of the 7th Plan 1989-90 was 251300 million units. The actual generation during 1989-90 was 245141 million units as compared to the actual generation of 170037 million units during the first year of the 7th Plan (i.e. 1985-86) which represent an increase of 44.17 per cent.

Against the energy requirement of 247762 million units during 1989-90, the actual availability was 228151 million units, which represent a shortfall of 7.9 per cent.

#### **Proposal to start new trains**

1431. **SHRI TEJ NARAYAN SINGH:** Will the Minister of RAILWAYS be pleased to state:

(a) the details of trains started and cancelled during the current year;

(b) whether there are any proposals to start more trains in the near future; and

(c) if so, the details thereof?

**THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA):**  
 (a) and (c) A statement is attached.

(b) Yes, Sir.

#### **STATEMENT**

##### *(a) I. Trains Introduced*

- 6687/6688 Jammu Tawi-Mangalore/Tiruchchirapalli Nav-yug Express (weekly).
- 4245/4246 Surat-Varanasi Tapti Ganga Express (bi-weekly).

3. 8631/8632 Hatia-Varanasi Express (bi-weekly).
  4. 5651/5652 Jammu Tawi-Guwahati Lohit Express (weekly).
  5. 1147/1148 Dadar-Muzzaffarpur Shram Shakti Express (weekly)
  6. 5049/5050 Gorakhpur-Howrah Express (weekly).
  7. 5303/5304 Gonda-Gorakhpur Express (M.G.).
  8. 5719/5720 Katihar-Siliguri Intercity Express.
  9. 269/270 Passenger between Guntur and Macherla.
  10. 263/264 Passenger between Guntur and Macherla.
  11. 279/280 Passenger between Guntur and Sattenapalle.
  12. 267/268 Passenger between Guntur and Sattenapalle.
  13. 253/254 Passenger between Macherla and Nadikudi.
  14. 3303/3304 Dhanbad-Chopan Express (weekly).
  15. 19JB/20JB Jasidih-Baidyanathdham Passenger.
  16. 431/432 Rampurhat-Sahibganj Passenger.
  17. 360/361 Bilaspur-Gevra Road Passenger.
  - 18-19. 2701/2702-2703/2704 Nizamuddin-Vasco-de-Gama Goa Express (BG-cum-MG).
  20. 2401/2402 New Delhi-Patna Shramjeevi Express.
  21. 2403/2404 Kanpur-Varanasi Shramik Express.
  22. 5003/5004 Gorakhpur-Allahabad Chauri-Chaura Express.
  23. 229/230 Gandhidham-New Bhuj-Naliya Passenger.
  24. 315A/316A Howrah-Bokaro Steel City Passenger.
- II. *Trains Cancelled*
1. 357/362 Korba-Champa Passenger.
  2. 510 Machilipatnam-Gudivada Passenger.
  3. 511/512 Machilipatnam-Vijayawada Passenger.
  4. 517 Vijayawada-Machilipatnam Passenger.
  5. HD-3/DH-8 Hubli-Dharwar Passenger.
  6. 705/706 Tiruchchi-Manaparai Passenger (weekly).
  7. 141/142 Shahjahanpur-Keruganj Passenger.
  8. 453/454 Saharsa-Supaul Passenger.
  9. 1633/1634 Badnera-Amaravati Passenger.
  10. 1643/1644 Badnera-Amaravati Passenger
  11. 1647/1648 Badnera-Amaravati Passenger
  12. 1529/1530 Ait-Konch Passenger.
  13. 539/540 Katihar-Siliguri Passenger.
  14. 333/336 Ernakulam-Alleppey Passenger.
  15. 6271/6272 Mangalore-Arsikere Passenger.
- (c) *Trains Proposed to be Introduced*
- 1 Bombay-Varanasi Express.
  - 2 Tirupati-Secunderabad Express (via Nadikude).
  - 3 Bombay Central-Ahmadabad Inter-city Express.
  - 4 Ranchi-Rourkela Link Express service to be linked with Bombay-Howrah Express.
  - 5 Bangalore-Tirupati Inter-city Express.
  - 6 Allahabad-Agra Cantt. Express.

7. Allahabad City-Chhapra Express (MG).
8. Firozpur Cantt-Jammu Tawi Express.
9. Visakhapatnam-New Delhi Bi-weekly Express.
10. Puri-Tirupati weekly Express.
11. Porbander-Wasjaliya Passenger.
12. Rayagada-Sambalpur Express.

**Proposal to increase reservation quota in Trains Halting at Malkapur station**

1432. SHRI SUKHDEO NANDAJI KALE: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to increase the reservation quota in all the trains halting at Malkapur Station in Maharashtra;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a)

Central . . . . .	29106
Eastern . . . . .	12368
	(as on 1-4-90)
Northern . . . . .	31947
North Eastern . . . . .	12395
Northeast Frontier . . . . .	8655
Southern . . . . .	10663
South Central . . . . .	12648
South Eastern . . . . .	12773
Western . . . . .	15694

(Note: Even though these labourers are called casual labour, a large number of them are paid monthly scales of pay).

(b) Barring certain exceptions, virtually all the vacancies in Group D are at present, being filled by absorption of casual labour/substitutes after screening. Absorption of casual labour/substitutes in regular employment is however, subject to factors

and (b) No, Sir. However, a quota of two second class berths at this station ex. Bhusawal to Amritsar by 1057 Dadar-Amritsar Express is being allotted with effect from 26-3-1991.

(c) Due to limited availability of accommodation and full utilisation of the quotas at the existing quota-holding stations, it is not feasible to make any adjustment with a view to increase the quota at this station.

**Regularisation of Daily Wages Workers**

1433. SHRI RAM LAL RAHI: Will the Minister of RAILWAYS be pleased to state:

(a) the number of daily wages labourers working in the Railways, zone-wise; and

(b) the steps being taken by the Government to regularise their services?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) The zone-wise number of casual labour working on Railways as on 1-10-90 is as under:

like availability of vacancies and eligibility and suitability of such individuals for regular employment. In the past few years approximately 50000 posts have been created to facilitate further absorption of casual labour in regular employment.

[English]

**Royalty on Coal**

1434. SHRI LOKENDRA SINGH: Will the Minister of ENERGY be pleased to state:

(a) the rates of royalty on coal in Uttar Pradesh, Madhya Pradesh and Orissa and the dates of their last revision;

(b) whether there is any discrepancy on the rates of same quality of coal in different States;

(c) if so, the reasons thereof; and

(d) when the rates again are proposed to be revised in the aforesaid States?

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI):

(a) The rates of royalty on different grades of coal in all coal producing states including Uttar Pradesh, Madhya Pradesh and Orissa varies from Rs. 2.50 to 7.00 per tonne. These are applicable w.e.f. 13-2-1981.

(b) No, Sir.

(c) Does not arise.

(d) A proposal to revise the rates of royalty on coal is under examination of the Government.

**Demand of Gentamycin**

1435. SHRI K. S. CHAVDA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the demand of Gentamycin during the last three years, year-wise;

(b) the total production of Gentamycin during the last three years, year-wise;

(c) whether the shortfall between demand and supply is met by imports;

(d) whether the Andhra Synthetics and Antibiotics Ltd. (ASAL) a Joint Sector is in a position to meet the entire demand of Gentamycin in the country if it is dereserved and licence is given to M/s. Andhra Synthetics and Antibiotics Ltd.; and

(e) if so, the steps the Government propose to take in this regard?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) Demand estimated for Gentamycin was 2010 Kgs. for 1987-88, 2310 Kgs. for 1988-89 and 2660 Kgs. for 1989-90.

(b) Details to the extent available are given below:—

Year	Production (Kgs.)
1987-88 . . . . .	347
1988-89 . . . . .	946
1989-90 . . . . .	1527

(c) Yes, Sir.

(d) and (e) As per the existing drug policy Gentamycin is exclusively reserved for production in the public sector. Therefore M/s. Andhra Synthetics and Antibiotics is not eligible for licence to manufacture Gentamycin. However, the question of dereservation will be considered at the time of review of drug policy.

**Complimentary and Concessional Tickets to I.A./A.I. Employees**

1436. SHRI SHIKIHO SEMA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of free passes, and concessional tickets provided to each of the employees of Indian Airlines and Air India;

(b) how much it costs the Government annually and expenditure incurred thereon during the last three financial years;

(c) whether the Government propose to impose restrictions on free, complimentary and concessional tickets in view of the shortage of petroleum products;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) Information in respect of

Air India and Indian Airlines is given in the attached statement.

(b) There is no expenditure involved in the utilisation of free passages by the employees of Indian Airlines/Air India. The travel by free/concessional tickets is subject to availability of seats.

(c) No, Sir.

(d) Does not arise.

(e) The facility of free/concessional passage to their employees is granted by all major airlines in the world.

### STATEMENT

*The Quantum of free/concessional passages granted in Air India/Indian Airlines is as under*

#### AIR INDIA<sup>1</sup>

#### INTERNATIONAL

*After completion of service of*

*Passage allowed  
Scales of Concession (Percentage)*

One year	One 100%	One 60%	One 10%	
Two years	One 100%	One 80%	One 30%	
Three years	Two 100%	One 50%	One 30%	One 10%
Four years	Two 100%	One 70%	One 50%	
Five years	Two 100%	One 90%	One 70%	
Six years onwards	Two 100%	One 90%	One 90%	

#### DOMESTIC WITHIN INDIA

One year	One 100%	Three 75%
Two years	One 100%	One 80% Three 75%
Three years	Two 100%	Three 75%
Four years	Two 100%	Three 75%
Five years	Two 100%	One 90% Two 75%
Six years onwards	Two 100%	One 90% Two 75%

#### INDIAN AIRLINES

*After completion of service*

*Concession in value  
100% free 90% 75%*

Below 5 years . . . . .	2	.	3
5 years or more . . . . .	2	1	2
7 years or more . . . . .	2	2	1
10 years or more . . . . .	2	3	..
20 years or more . . . . .	2	4	..
25 years or more . . . . .	2	5	..

[*Translation*]

**Production and Consumption of Oil**

1437. SHRI SHOPAT SINGH MAKKASAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the quantity of oil being extracted every year and the total consumption of oil at present in the country; and

(b) the number of Indian and foreign companies at present engaged in the exploration of oil and gas?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) During 1989-90 the total production of crude oil in the country was 34.09 million tonnes as against the consumption of 51.94 million tonnes.

(b) At present, ONGC and Oil are the two national oil companies engaged in Exploration of oil. Apart from them at present three foreign oil companies viz, M/s. International Petroleum Corporation, M/s. Amoco (India) Petroleum and M/s. Shell India Production Development are engaged in oil exploration in the three blocks awarded to them, under the third round of bidding.

**Commercial Complex over Railway Stations in Bombay**

1438. PROF. MAHADEO SHIWANKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal for the construction of commercial complexes over the railway stations in Bombay;

(b) whether the income accrued as a result thereof would be used only for the development of transport facilities in the sub-urban areas of Bombay; and

(c) if so, the present position of the proposal and the difficulties being faced in its implementation?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) and (b) Yes, Sir.

(c) Railways have approved a proposal made by City & Industrial Development Corporation (CIDCO) of the State Government of Maharashtra to construct commercial complexes over the station buildings on Mankhurd-Be'apur railway line in New Bombay. CIDCO have not reported any difficulties in implementation of the scheme.

[*English*]

**Passenger Facilities**

1439. SHRI P. M. SAYEED:  
SHRI PRATAPRAO  
B. BHOSALE:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have provided additional passenger facilities to travelling public during 1990;

(b) if so, the details thereof, Zone-wise;

(c) whether the Government propose to add further facilities in addition to existing ones, during 1991; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) Yes, Sir.

(b) Works pertaining to provision of facilities like drinking water, toilets/bathroom, seating arrangements, cover over platforms, provision/extension/raising/widening of platforms, waiting halls, booking arrangements, fans, water coolers, electric lighting, refreshment stalls, retiring rooms, waiting rooms, cushioned seats in second class coaches, computerisation of passenger reservation system, provision of

drinking water in passenger coaches etc. have been undertaken during 1990-91. The proposed outlay for these works is Rs. 72.95 crore.

(c) and (d) Similar works are proposed to be undertaken during the year 1991 as per availability of funds.

#### **Discussion-cum-open house session on Air Travel**

1440. SHRI MADHAVARAO SCINDIA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether a panel discussion-cum-open house session on "Air Travel in India—problems and solutions" was held at Madras on January 21, 1990,

(b) if so, the specific issues raised and observations and suggestions made therein; and

(c) the Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) Yes, Sir.

(b) The main issues discussed were:—

- (i) Shortage of capacity on the domestic sector;
- (ii) Facilities to passengers of Indian Airlines for checking in and flight information;
- (iii) Gulf crisis and its impact on Air India;
- (iv) Improved facilities to international passengers.

(c) The A320 aircraft has been re-inducted in the domestic sector with effect from 3rd December, 1990 in a phased manner. This will help relieve the shortage of capacity in the domestic sector. The facilities to passengers of Indian Airlines for checking in and

flight information are being constantly improved. The facilities at the airports for domestic and international passengers are also being continuously upgraded.

[*Translation*]

#### **Issue of Priority Voucher**

1441. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the names of LPG dealers of Delhi, area-wise, who have issued LPG priority vouchers during the last three years, and the basis of issuing the vouchers; and

(b) the number of vouchers issued by each said agency?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) LPG distributors are not authorised to issue priority vouchers for release of new LPG connections.

(b) Does not arise.

#### **Loss to Railway Companies on account of Gulf War**

1442. SHRI HARISH RAWAT: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways and its various associated companies are likely to suffer financial loss due to outbreak of war in the Gulf region; and

(b) if so, the company-wise details in this regard; and the total number of persons deprived of their jobs as a result thereof?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) and (b) The Indian Railway Construction Company Ltd. (IRCON) and Rail India Technical & Economic Services Ltd. (RITES), are the two Public



Sector Undertakings under the administrative control of this Ministry, who were engaged in Iraq at the time of the out-break of the Gulf War. No precise assessment of the financial loss, or otherwise, due to the out-break of hostilities is possible at this stage.

The approximate value of Plant and Equipment and other assets that were in Iraq at the out-break of the hostilities, were as under:—

- (i) IRCON — Rs. 1 crore.
- (ii) RITES — Rs. 1.3 crores.

No Indian national engaged by IRCON & RITES in Iraq has been deprived of his employment as a consequence this War.

#### **Shimla Railway Station**

1443. SHRI K. D. SULTANPURI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have proposal to make the railway station of Shimla as model railway station; and

(b) if so, the details thereof and the steps taken so far in this direction?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) Yes, Sir.

(b) Development of Shimla Railway Station as a Model Station has been taken up at an anticipated cost of Rs. 40.91 lakh. The scheme includes extension of existing station building, re-modelling of parcel office, provision of tourist office, repairs to platform by providing Kota stone flooring; replacement of furniture in waiting room, retiring and refreshment room, rebuilding of booking office and waiting room, extension of existing retiring rooms, provision of platform cover etc. The works costing Rs. 11.37 lakh have already been completed and re-

maining works are expected to be completed by 1991-92.

[English]

#### **Petrol pumps and LPG Agencies in Punjab**

1444. SHRI KAMAL CHAUDHRY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the number of petrol pumps and LPG agencies in Punjab, district-Wise;

(b) whether these are sufficient to meet the demand of the State fully;

(c) if not, the future plan in this regard;

(d) whether the Government propose to allot more petrol pumps and LPG agencies in Punjab;

(e) if so, the details thereof district-Wise and when; and

(f) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) to (f) The information regarding number of diesel/petrol Retail Outlets and LPG distributorships is given in the attached statement. These retail outlets and LPG distributorships meet the current demand in Punjab. The details of new retail outlets and LPG distributorships planned for the different districts of Punjab are also given in the attached statement. These would be commissioned in a phased manner. However, in view of the various steps proceeding setting up of dealerships/distributorships it is not possible to indicate the time by which they would be commissioned.

## STATEMENT

District	Retail outlets		LPG distributorships	
	Existing	Planned	Existing	Planned
1. Jalandhar . . . . .	104	2	22	4
2. Kapurthala . . . . .	34	0	8	1
3. Hoshiarpur . . . . .	44	2	7	0
4. Patiala . . . . .	126	2	20	2
5. Sangrur . . . . .	89	0	8	0
6. Ropar . . . . .	30	2	6	1
7. Ludhiana . . . . .	121	3	22	6
8. Bhatinda . . . . .	70	2	11	3
9. Ferozpur . . . . .	88	2	8	4
10. Faridkot . . . . .	104	5	10	3
11. Gur Daspur . . . . .	54	0	12	3
12. Amritsar . . . . .	93	0	23	0
13. Rupnagar . . . . .	4	0	2	1

**Modernisation of Balasore Station**

1445. SHRI SAMARENDRA KUNDU: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government are aware that due to rush of traffic and inadequate facilities in the Balasore station passengers face much inconvenience;

(b) whether there is any plan to modernise it; and

(c) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) Facilities existing at this station are commensurate with the volume of traffic dealt with, which is moderate. In the past there was some difficulty as regards the water supply which has since been rectified by providing a new tube well.

(b) and (c) Modernisation of this station will be taken up whenever increase in volume of traffic so warrants, subject to availability of funds, and relative needs of other stations. However, works pertaining to provision of

an additional tube well and one additional bay of platform shelter are in progress.

**Loss to Air India**

1446. SHRI BALASAHEB VIKHE PATIL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether due to the Gulf crisis, a number of Air India regular flights for middle East and other parts of the World passing through that region had either to be stopped or diverted;

(b) if so, the details thereof;

(c) the expected loss likely to be suffered by the Air India on its earnings; and

(d) the steps taken or proposed to be taken to make up losses?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) to (d) Because of the Gulf War, 46 flights operated by Air India per week to Gulf countries were suspended with effect from 16th January, 1991. Of these, the flights to

Abu Dhabi, Muscat and Dubai were partially resumed with effect from 22nd January, 1991. It is estimated that the net cash loss to Air India on account of the cancellation of these flights during the period 16th January, 1991 to 28th February, 1991 is of the order of Rs. 17 crores. Air India had undertaken route rationalisation and economy in expenditure to cope with the situation. Now that the Gulf war is over, Air India would restore its operations to the Gulf countries.

**Paraffin Project of BPCL**

1447. SHRI NIRMAL KANTI CHATTERJEE:

SHRI SANAT KUMAR MANDAL:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Bharat Petroleum Corporation Project for Paraffin production has been scuttled; and

(b) if so, the reasons thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) and (b) Government has not yet taken a final decision on the project of Bharat Petroleum Corporation for the production of N. Paraffins.

**Train Accidents in Western Railways**

1448. SHRI CHANDRESH PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) the number of train accidents of Western Railways occurred in Gujarat state since January, 1990 to February 10, 1991:

(b) the reasons of each accident;

(c) the details of loss of life and properties;

(d) the details of compensation paid to each victim;

(e) the action taken against those who are responsible for the accidents; and

(f) the details of the enquiry reports?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) to (f) Statistics of train accidents and related information are maintained railway zone-wise and not State-wise.

[Translation]

**Alternative to Fuels**

1449. SHRI MITRASEN YADAV: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the alternative measures under consideration of the Government to meet the requisite fuel demand of the country, so as to make it self-sufficient in view of the Gulf crisis; and

(b) the details of the sources identified so far through the scientific researches to overcome the oil crisis and make the country self-sufficient?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) and (b) Various measures have been taken and are being taken to meet the fuel demand of the country, particularly in view of the current Gulf crisis. Beside fiscal measures, these include:—

(i) Import of crude oil and petroleum products to the extent feasible from alternative sources abroad.

(ii) Regulation of release/supply of available products to various consumers.

(iii) Reduction in the consumption of petrol and diesel in Government vehicles by Central Government Ministries/Depts. & Public Sector Undertakings, etc.

- (iv) More efficient use and conservation of petroleum products.

For medium and long term purposes, the following additional measures are envisaged:—

- (a) The Inter-Ministerial Working Group appointed on Formulation of Action Plan to Restrain the Growth in the Import Bill for Crude and Petroleum Products has in its report made a variety of recommendations in the various sectors of economy for Government's consideration and implementation.
- (b) Encouraging use of alternative sources of energy such as electricity, coal, bio-gas, bio-mass, solar energy, etc. for which efforts are already continuing.
- (c) Exploration of the possibility of inter-fuel substitution such as alcohols (ethanol/methanol), Compressed Natural Gas (CNG) and LPG in the transport sector, which are techno-economically feasible.
- (d) Intensification of exploration and production of crude oil and gas from the indigenous sources.
- (e) Augmentation of the refining capacity in the country.

[*English*]

#### **Circular Rail in Madras**

1450. SHRI ANBARASU ERA: Will the Minister of RAILWAYS be pleased to state:

(a) the total amount sanctioned for the circular rail project in Madras city;

(b) the amount spent so far for this project; and

(c) when it is likely to be completed?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) There is no such approved project with the Railways.

(b) and (c) Do not arise.

[*Translation*]

#### **SC/ST GM/DGM in Railways**

1451. SHRI GOPAL PACHERWAL: Will the Minister of RAILWAYS be pleased to state:

(a) the total number of posts of General Managers and Deputy General Managers in the Railways and the number of those belonging to Scheduled Castes and Scheduled Tribes among them;

(b) the total number of posts of the Head of the Department and Circle Railway Manager and the number of SC/ST officers holding these posts;

(c) whether any posts out of these reserved for SCs/STs are lying vacant; and

(d) if so, the details thereof and the steps being taken to fill the same?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):

(a) and (b) The total number of posts of General Managers and equivalent on the Railways is 19, and one of these posts is at present held by a Scheduled Caste officer. Rest of the information is being collected and will be laid on the Table of the Sabha.

(c) and (d) There is no reservation for Scheduled Castes and Scheduled Tribes in these posts as per Rules.

#### **Modernisation of Chitrakootdham Karavi Station**

1452. SHRI RAM SAJIWAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal regarding restructuring and renewal of

the railway station near Chitrakoot-dham Karavi in the Banda section of Jhansi division under Central Railway;

(b) whether it includes the scheme for creating the facilities like a new godown, pedestrian overbridge and a new platform with fresh and clean drinking water and supply of electricity; and

(c) if so, the time by which the construction would start?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) No, Sir.

(b) and (c) Do not arise.

[*English*]

#### **Recommendations of Hathi Commission**

1453. SHRI K. MURALEEDHARAN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Government propose to implement the recommendations of Hathi Commission in connection with drugs manufacturing and marketing;

(b) if not, whether there is any proposal to constitute another commission to review the entire aspects in view of the unhealthy practices existing at present; and

(c) the steps taken/proposed to be taken to bring down the prices of life saving drugs?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) and (b) The Drug Policy of 1978 and also the "Measures for rationalisation, quality control and growth of Pharmaceutical Industry in India" announced in December, 1986, were based on the recommendations of Hathi Committee. There is no proposal to set up another Commission.

(c) The prices of drugs and pharmaceuticals are fixed as per the parameters given in the DPCO, 1987. Some increases are unavoidable and do take place as a result of the increase in the costs of inputs.

#### **Rail Bridge at Dhiluan (Kapurthala)**

1454. SHRI KIRPAL SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the railway overbridge near village Dhiluan, district Kapurthala has been damaged;

(b) if so, the period when it was damaged;

(c) whether there is any proposal to reconstruct this over bridge;

(d) if so, by when the work of reconstruction is likely to start;

(e) whether the Government have received any representation in this regard; and

(f) if so, the action proposed to be taken thereon?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) and (b) Yes, Sir. The bridge was damaged during September, 1988, due to heavy floods.

(c) and (d) Yes, Sir. The work has already been commenced.

(e) Some representations have been received for expeditious completion of the work.

(f) The work has been taken up and is programmed for completion by April, 1992.

#### **Super Fast Train on Delhi-Bhubaneswar route**

1455. SHRI K. PRADHANI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government propose to start a super fast train between

Delhi and Bhubaneswar to reduce the rush on this route; and

(b) if so, the time by which it would be introduced?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) No, Sir.

(b) Does not arise.

#### Power plants of NTPC

1456. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of ENERGY be pleased to state the cost

of production of power in each of the National Thermal Power Corporation power generating stations?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE): The cost of production based on approved norms in each of the power generating stations of NTPC is as under:—

<i>Name of the Station</i>	<i>Capacity MW</i>	<i>Cost per Kwh (in Paise)</i>
Singrauli Super Thermal Project . . . . .	2000	48.22
Korba Super Thermal Power Project . . . . .	2100	54.06
Ramagundam Super Thermal Power Project . . . . .	2100	62.32
Farakka Super Thermal Power Project . . . . .	600	77.25
Vindhyachal Super Thermal Power Project . . . . .	1260	76.36
Rihand Super Thermal Power Project . . . . .	1000	93.96
Anta Gas based Power Project . . . . .	413	101.38
Auraiya Gas Based Power Project . . . . .	652	103.42

This cost does not include Fuel Price Adjustment.

[*Translation*]

#### Air Service in Nainital, Uttar Pradesh

1457. SHRI M. S. PAL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government are aware that passengers are facing hardship due to non-availability of any air service in the Nainital district of Uttar Pradesh; and

(b) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) and (b) There is no scope as of now for providing air services by Vayudoot to Nainital district.

[*English*]

#### Supplementary Agreement made by NLC

1458. DR. P. VALLAL PERUMAN: Will the Minister of ENERGY be pleased to state:

(a) the number of supplementary agreements made for overhaul of second mine expansion, CME Division of Mines-I in the Neyveli Lignite Corporation from April, 86 to June 1990; and

(b) the total cost incurred for the overhaul of Mines-I the Bucket wheel excavator and other major equipments?

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI): (a) The Second Mine Expansion equipments are under commissioning

stage only. The question of their overhaul therefore does not arise. As regards CME Division of Mine-I. 14 contracts were entered into during April, 1986 to June, 1990 for selective overhaul of CME.

(b) The total cost incurred for the overhaul of Mine-I SME equipment from April, 1986 to September, 1990 is about Rs. 11.82 crores.

#### **Expansion of Railways in Maharashtra**

1459. SHRI SUDAM DESHMUKH: Will the Minister of RAILWAYS be pleased to state:

(a) whether in October, 1990 or so the Government had finalised an arrangement with the World Bank to obtain a World Bank loan for plan of expansion of railway net work in the coming five years, if so, the details thereof; and

(b) the details of new railway lines to be undertaken covering Maharashtra under this scheme?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) and (b) A World Bank Mission visited here in November, 1990, but no loan was finalised for expansion of railway network, or any other project in the railway sector.

#### **Representation of SC/ST in Housing Committees**

1460. SHRI SUBEDAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Ministry of Railways under their letters dated June 21, 1971 and September 27, 1983 have di-  
9-7 LSS/ND/91

rected the Zonal Railways to extend representation of the members belonging to SC and ST in the Housing Committees and Housing facilities where the number of quarters is 50 or more;

(b) whether these directives are being extended to the construction organisations of Indian Railways;

(c) if so, the number of the SC/ST representative included in the Housing Committees; and

(d) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) Yes, Sir

(b) to (d) Information is being collected and will be laid on the Table of the Sabha.

[Translation]

#### **Patratu Thermal Power Plant of Bihar**

1461. PROF. YADU NATH PANDEY: Will the Minister of ENERGY be pleased to state:

(a) whether some units of the Patratu Thermal Power Station (Bihar) are lying closed for the last several months;

(b) if so, since when and whether Government have taken any steps to commission all the ten units of the Patratu Thermal Power Station;

(c) if so, the details of the steps taken in this regard and outcome thereof;

(d) whether Patratu Thermal Power Plant oustees have been rehabilitated;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN  
THE MINISTRY OF ENERGY  
(SHRI BABANRAO DHAKANE):  
(a) to (c) The details of the units at

present under shutdown at Patratu  
Thermal Power Station are given in  
the Statement below:

### STATEMENT

Sl. No.	Unit No.	Capacity (MW)	Shutdown		Reasons for shutdown
			From	To (Expected date of commission- ing)	
1.	4	40	18.07.90	07.03.91	Generator rotar damaged and Capital Maintenance
2.	5	90	01.05.89	30.06.91	L.P. rotar blades failure and Capital Maintenance
3.	7	105	17.09.90	30.04.91	Generator Stator damaged and capital maintenance.
4.	8	105	21.02.90	30.06.91	R & M works and Capital Maintenance.

The following steps have been taken to expedite the commissioning of all the units under outage at the Patratu Thermal Power Station:

- (i) The officers of the Central Electricity Authority have visited Patratu Thermal Power Station and discussed with the power station engineers various measures necessary for early restoration of the units under outage.
- (ii) A centrally sponsored Renovation & Modernisation Programme covering 8 units of Patratu Thermal Power Station including the units at Serial No. 1, 3, & 4 above is currently under implementation
- (iii) Regular meetings are being held with the BHEL by the Central Electricity Authority to expedite the supply of various equipments and spare parts and for timely execution of the jobs assigned to BHEL by the power station authorities.
- (iv) Assistance is also provided to the Bihar State Electricity Board

in arranging requisite quantity and quality of coal and training of power station personnel etc.

(d) to (f) The information is being collected and will be laid on the Table of the House.

[English]

### Expansion of Belgaum Airport

1462. SHRI G. DEVARAYA NAJK: Will the Minister of CIVIL AVIATION be pleased to state:

(a) Whether the Government have any plan to expand the runway of Belgaum Airport for landing Boeing planes there.

(b) if so, the total amount sanctioned for this purpose; and

(c) if not, the details of future programme for improving the Airport?

THE MINISTER OF STATE IN  
THE MINISTRY OF CIVIL AVIA-  
TION (SHRI HARMOHAN DHA-  
WAN): (a) No, Sir.



(b) Does not arise.

(c) Financial constraints as well as the revenue returns from such investments do not permit the NAA\* to take up any major investment for improvement of the airport in the Eighth Plan period.

### Sambalpur Division

1463. SHRI BHABANI SHANKAR HOTA: Will the Minister of RAILWAYS be pleased to state:

(a) the amount provided for the Sambalpur Division for the year 1990-91; and

(b) whether the Government propose to allocate further funds to make the Sambalpur division a full fledged one?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) Rs. 123.39 lakhs.

(b) Yes Sir.

### Railway Accidents

1464. SHRI NANDLAL MEENA: Will the Minister of RAILWAYS be pleased to state:

(a) the number of railway accidents of passenger trains from 1-1-90 to till date and the details thereof;

(b) the number of passengers killed in the accidents and the amount of compensation paid to the next of kin and at what rate and the reasons for not paying the same in all the cases;

(c) how does (a) and (b) above compare with the preceding three years during the same period;

(d) how many of these accidents were investigated by the Commissioner of Railways Safety and the findings thereof; and

(e) how many of the accidents were caused due to human failure

and the corrective measures taken in that regard?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) to (e) Information is being collected and will be laid on the Table of the Sabha.

### Conversion of Rewari-Bhatinda Rail Line

1465. SHRI PRATAPRAO B. BHOSALE: Will the Minister of RAILWAYS be pleased to state;

(a) whether the rail section between Rewari and Bhatinda is connected through narrow gauge;

(b) whether the Government have decided to convert this section into broad gauge;

(c) if so, the details thereof;

(d) whether any progress in this regard have been made so far; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA):

(a) No, Sir. It is connected by metre gauge.

(b) No, Sir.

(c) and (d) Do not arise.

(e) Due to financial constraints and heavy commitments.

[Translation]

### ONGC Trust in Bharuch, Gujarat

1466. SHRI CHANDUBHAI DESHMUKH: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Government have formed on ONGC trust for the facility of people of Bharuch district in Gujrat where oil and natural gas have been found;

\*National Airports Authority

(b) if so, the facilities being provided to the people by the Government through this trust:

(c) whether the Government propose to allocate more funds to this Trust this year;

(d) if so, the amount thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) No, Sir. Neither ONGC nor this Government have formed such a trust. However, Government of Gujarat constituted a trust in 1986 under the Chairmanship of District Magistrate and Collector, Bharuch, on the governing body of which an officer of ONGC is a member.

(b) to (e) Do not arise.

[English]

#### **Railway Advertisements**

1467. SHRI MANDHATA SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the advertisements of the Railways published in newspapers and magazines are routed to them through private agencies and not by the Directorate of Audio and Visual Publicity; and

(b) if so, the reasons therefor and the conditions under which such advertisements are released to the private agencies?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) and (b) The Railways have been exempted from the practice of routing their advertisements through the DAVP. However, they are following Advertising Policy of Government of India as specified by DAVP and are guided by it. In keeping with the Government's policy, Railway Administrations generally release advertise-

ments directly to the DAVP approved publications at the rates prescribed by DAVP. Railway Administrations are also authorised to form a panel of Advertising Agencies on specified terms and conditions for utilisation of their services for designing and making the artwork of the advertisements requiring the same and also releasing them to various publications. Even in these cases, the advertisements are generally released to the DAVP approved publications at the rates prescribed by DAVP.

#### **Air Services from Delhi to Visakhapatnam**

1468. DR. VISWANATHAM: Will the MINISTER OF CIVIL AVIATION be pleased to state.

(a) whether Government propose to link Visakhapatnam with Delhi by a daily direct flight or through Raipur or Bhubaneswar; and

(b) if so, when and if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) No, Sir.

(b) The provision of direct air links between Delhi and any station depends on the traffic potential of such links vis-a-vis other such links and the availability of aircraft to sustain them. At present there is no plan to provide direct air links between Delhi and Visakhapatnam.

#### **Petrochemicals Factory of Cochin Refineries**

1469. SHRI RAMESH CHENNI-THALA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there is any proposal to start new petrochemical factory as a subsidiary unit of the Cochin Oil Refineries; and

(b) if so, the details thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) and (b) A project at the estimated capital cost of Rs. 18.46 crores to produce 5000 TPA of polybutenes utilising feed stock from Cochin Refineries Ltd. is currently under implementation.

**Proposal to Extend Dhaulī Express to Berhampur**

1470. SHRI A. N. SINGH DEO: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware of the difficulty faced by the passengers from South Orissa in obtaining accommodation to travel to Howrah;

(b) whether any proposal has been received to extend the Dhaulī Express to Berhampur; and

(c) if so, the action taken proposed to be taken thereon?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) A number of trains are available to passengers living in South Orissa for going to Howrah. At some stations, at times, passengers do remain on waiting list.

(b) Yes, Sir.

(c) Examined but not found feasible at present.

[*Translation*]

**Rail Line between Kalka-Parvanu (H.P.) and Jagadhari-Paonta Sahib**

1471. PROF. PREM KUMAR DHUMAL:  
SHRI K. D. SULTANPURI:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Union Government have received a proposal from the

Himachal Pradesh Government to lay a broad gauge railway line between Kalka and Parwanu;

(b) if so, the details of the decision taken on this proposal;

(c) whether the Government have also prepared a plan to construct a railway line from Jagadhari to Paonta Sahib;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):

(a) Yes, Sir.

(b) The proposal could not be agreed to.

(c) No, Sir.

(d) Does not arise.

(e) Due to financial constraints, unremunerativeness of the line and heavy commitments for the on-going projects.

[*English*]

**Non-availability of Pantry Car in Goa Express**

1472. PROF. GOPALRAO MA-YEKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government are aware that the passengers of Goa Express are facing hardships due to non-availability of pantry car; and

(b) if so, the steps proposed to be taken to remove these hardships?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):

(a) Some such complaints have been received.

(b) It has been decided to introduce pantry car service by Goa Express.

**Improved Chulhas in Uttar Pradesh**

1473. SHRI K. MANVENDRA SINGH: Will the Minister of ENERGY be pleased to state:

(a) the target for National Programme of Improved Chulha and Biogas programme for Uttar Pradesh and district Mathura for the year 1990-91 and proposal for 1991-92; and

(b) whether the Department of Non-conventional Energy Sources will take appropriate measures to create awareness about Chulhas and Bio-gas Programme in Uttar Pradesh and especially in Mathura district?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY

(SHRI BABANRAO DHAKANE). (a) Targets for installation of 2,75,000 improved chulhas and 15,000 family size biogas plants have been fixed for Uttar Pradesh for 1990-91. The State authorities have fixed targets of installing 2,915 improved chulhas and 100 biogas plants for Mathura district for 1990-91. Proposals for 1991-92 have not been finalised.

(b) Yes, Sir; creation of better awareness is an integral component of the two programmes.

[*Translation*]

**Setting up of Bio-Gas Plants in Uttar Pradesh**

1474. SHRI GANGA CHARAN LODHI: Will the Minister of ENERGY be pleased to state:

(a) the number of plants set up under the National project for Biogas Development in Hamirpur and Jhansi districts of Uttar Pradesh;

(b) the estimated cost thereof; and

(c) the details of the plan for the year 1991-92?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY

(SHRI BABANRAO DHAKANE): (a) and (b) The State Government has reported setting up of 60 and 54 family type biogas plants in districts of Hamirpur and Jhansi of Uttar Pradesh during the period April, 1990 to January, 1991 under the National Project for Biogas Development, involving an estimated cost of Rs. 4.2 lakhs and Rs. 3.78 lakhs, respectively.

(c) The National Project for Biogas Development is proposed to be continued during 1991-92 with a target of setting up of 1.47 lakh biogas plants with a budget provision of Rs. 64.00 crores.

[*English*]

**Officers of NTPC involved in Corruption**

1475. SHRI RAMESHWAR PATIDAR: Will the Minister of ENERGY be pleased to refer to the reply given on 4-9-1990 to USQ No. 4452 regarding involvement of two officers of NTPC in a corruption case and state:

(a) whether the major penalty proceedings against the concerned NTPC officers have been completed and the suspension of both direct and indirect business dealings with the firm Modern Insulators Limited, has been implemented; and

(b) if so, the details of major penalty imposed upon the concerned officers and the date from which the suspension of business dealings with the firm Modern Insulators Limited has been effected?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE):

(a) and (b) Major penalty proceedings have not been completed. Commercial dealings with M/s Modern Insulators have been suspended for a period of 3 years with effect from January, 1990.

[*Translation*]

**Reservation Quota in Trains Bound for Surat, Bombay and Poona from Udaipur**

1476. SHRI GULAB CHAND KATARIA: Will the Minister of RAILWAYS be pleased to state:

(a) whether reservation quota available for the passengers in the trains bound for Surat, Bombay and Poona from Udaipur via Ahmedabad is adequate to meet the traders requirements

(b) if so, the details thereof.

(c) whether this quota is proposed to be increased; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):

(a) Reservation quotas are by and large adequate.

(b) A quota of 10 second class seats berths each by 9012 Ahmedabad-Bombay Gujarat Express and 9006 Ogha-Bombay Saurashtra Mail towards Bombay and 5 second class berths by 2603 Rajkot-Trivandrum Express via Pune are available

(c) and (d) Due to limited availability of accommodation and full utilisation of the quotas at the existing quota-holding stations by these trains it is not feasible to increase these quotas at present.

**Development of Udaipur Aerodrome**

1477 SHRI GULAB CHAND KATARIA: Will the Minister of CIVIL AVIATION be pleased to state the total expenditure incurred on the development of Udaipur aerodrome, during the last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): The expenditure incurred by the National Airports Authority

on Udaipur aerodrome during the last three years is given below year-wise:—

Year	(Rs. in lakhs)
1988-89	40.20
1989-90	20.70
1990-91	29.68

**Purchase of Tickets by Passengers in Udaipur**

1478. SHRI GULAB CHAND KATARIA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the month-wise details of passengers who purchased the tickets in Udaipur during the period from January, 1990 to January, 1991 but could not travel/fly due to non-availability of seats;

(b) whether the tickets of the persons travelling from Delhi and Bombay to Udaipur or vice-versa are not confirmed;

(c) the total income earned from the passengers landing at and boarding from Udaipur during January, 1990 to January, 1991; and

(d) whether Government propose to link Udaipur with some additional flights especially with Madras and Bangalore in view of the passengers' requirement at Udaipur?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) The total number of passengers who purchased tickets in Udaipur from the Indian Airlines during January, 1990 to January, 1991 is 18992. The number in the case of Vayudoot is 941. Vayudoot started operating to Udaipur in December, 1990 only. Both the airlines do not maintain record of wait-listed passengers who are unable to get confirmed seats.

(b) No, Sir.

(c) The total income earned by Indian Airlines from the passengers

landing at and boarding from Udaipur during January, 1990 to January, 1991 is Rs. 1085.58 lakhs approximately. The income earned by Vayudoot on this account during December 1990 to January 1991 is Rs. 12.80 lakhs.

(d) No, Sir.

**Platforms on Udaipur-Kamalighat Railway Line**

1479. SHRI GULAB CHAND KATARIA: Will the Minister of RAILWAYS be pleased to state:

(a) when the platforms on Udaipur to Kamalighat rail-line were constructed and the dates when renovation work was done on these afterwards and the total amount incurred thereon during last three years; and

(b) whether it is a fact that platform at Devgarh station is very low causing great difficulty in boarding and alighting trains and if so, the time by which this difficulty will be removed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):

(a) Platforms at stations on Udaipur-Kamalighat section were constructed at the time of commissioning of this line in the period of 1936 and earlier. As the platforms are in sound condition, no renovation work has been undertaken in the recent past.

(b) Devgarh station has a rail level platform and in view of the meagre passenger traffic dealt with the same is considered adequate. No complaints have, however, been received in this regard in the recent past.

[*English*]

**Installation of Warning System in Units of Indian Petrochemicals Corporation Limited**

1480. SHRI RAM NAIK: Will the Minister of PETROLEUM AND

CHEMICALS be pleased to refer to the news item captioned "IPCL to install warning system" appearing in the Times of India, (Bombay Edition) dated November 14, 1990 and state:

(a) whether a proposal to install a warning system to alert the villagers residing in the vicinity of its plant, of a mishap, has been received by Government from the Indian Petrochemicals Corporation Limited;

(b) if so, the time bound programme for the implementation of the warning system;

(c) whether the Government would consider and direct the management of the Indian Petrochemicals Corporation Ltd. to carry out a fresh pollution assessment study in the wake of the explosion at the Nagothane Plant on November 5, 1990.

(d) whether the Central Engineering Team has been appointed for the purpose; and

(e) if so, the date by which the report of the team will be available?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) and (b) IPCL is planning a system for warning people in the neighbourhood and for this purpose loud speakers will be installed in a time bound manner.

(c) to (e) Government has set up a high powered enquiry committee of technical experts under the chairmanship of Dr. R. A. Mashelkar, Director, National Chemical Laboratory to look into the causes of accident and to recommend appropriate measures to avoid any such future incidents. Further action will be based on their recommendations.

**Higher charges of fare in Indrayani and Deccan Express Trains**

1481. SHRI RAM NAIK: Will the Minister of RAILWAYS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Orders of Consumers Commission flouted by Central Railway" appearing in the Lok-satta, Mumbai on November 4, 1990;

(b) whether the charging of first class railway fare for the A.C. Chair car bogies of Indrayani and Deccan Express trains violates relevant provisions;

(c) if so, whether the Government have decided to rectify this position; and

(d) if so, since when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):  
(a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

(d) In view of reply to part (b), no rectification is needed.

**Blood Donation Camp in Bombay**

1482. SHRI RAM NAIK: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware of the news item entitled 'Western Railway Administrator opposes Blood-donation Drive' published by daily 'Mumbai Sakal' on 24th November, 1990;

(b) whether the Western Railway Administration opposed to hold the blood donation camp in the premises of Western Railway Workshop;

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(c) whether such a camp was held in the premises of Churchgate Railway Station in the past; and

(d) the guidelines issued by the Railway Administration in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):

(a) to (d) Yes, Sir. A request for permission to hold blood donation camp in the premises of EMU Car Shed at Bombay Central from Paschim Railway Sihaniya Lokadhikar Samiti was received. Permission was however, not granted, the request being not found feasible. Railways hold blood donation drive as and when required on their own/in collaboration with only recognised agencies like Red Cross Union.

**Double Track Between Hyderabad and Begumpet**

1483. SHRI J. CHOKKA RAO: Will the Minister of RAILWAYS be pleased to state:

(a) the progress made in the laying of double track between Hyderabad (Nampally) and Begumpet station on South Central Railway to be completed;

(b) the estimated cost and the length of the track, the distance covered and the expenditure incurred so far; and

(c) whether the work is behind schedule, if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):

(a) to (c) The doubling of Khairatabad-Begumpet (1.98 km) has been completed and section opened to traffic. The work of doubling on Hyderabad-Khairatabad (1.52 km) has been completed except for a gap about 50 mts. which is covering Nirankari Bridge near Khairatabad Head Post Office.

The work to complete the doubling on this gap could be resumed after the work of diversion of traffic is completed by the State Government of Andhra Pradesh and dismantling of Nirankari Bridge can be done.

Estimated cost is Rs. 3.05 crores, total distance to be covered 3.5 km and expenditure incurred so far is Rs. 2.42 crores.

#### **Rail Line from Palwal to Rohtak**

1484. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of RAILWAYS be pleased to state;

(a) whether a survey for a new rail link from Palwal to Rohtak via Sohna, Rewari etc. has been carried out by the Railways;

(b) if so, the details thereof and the estimated cost of the project;

(c) whether the Government propose to provide funds for this project; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) Yes, Sir. A survey has been conducted for a new "Delhi" avoiding line (BG) between Khurja-Palwal-Sohna-Rewari-Rohtak.

(b) For this entire line, details are:

Lenth—210 km.

Cost—Rs. 385 crores.

(c) and (d) It is proposed to take up construction of this line during the VIII Plan as per availability of resources in the coming years.

#### **Railway Staff Quarters**

1485. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of RAILWAYS be pleased to state;

(a) the total allocation during 1990-91 for railway staff quarters;

(b) the number of quarters constructed during 1990-91;

(c) the total funds utilised during the period;

(d) whether the Government propose to increase the allocation for railway staff quarters for the year 1991-92;

(e) if so, the details thereof; and

(f) the percentage of the total funds utilised by Palghat division of Southern Railway and how many quarters were constructed in that division during 1990-91?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):

(a) Total allocation under the plan head 'Staff Quarters' for the year 1990-91 is Rs. 3823.24 lac.

(b) About 5000 quarters are likely to be constructed during 1990-91.

(c) Complete allocation of Rs. 3823.24 lac is likely to be utilised during 1990-91.

(d) and (e) No, Sir, due to resource crunch, the proposed allocation under the plan head 'Staff Quarters' for the year 1991-92 has been restricted to Rs. 3501.31 lac.

(f) In Palghat Division, during 1990-91, the likely expenditure on the construction of staff quarters is 1.9% of the total allocation under the plan head 'Staff Quarters' and 21 units type-II quarters have been constructed during the year

#### **Doubling of Rail Lines on Palghat Division**

1486. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether some railway lines on Palghat and Trivandrum divisions of



Southern Railway are proposed to be doubled; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SVC NVRAH) VAKHE IYHS)  
(a) and (b) The position is as under :

(i) *Palghat Division*—Preliminary Engineering-cum-Traffic Survey has been sanctioned during 1990-91 to ascertain the requirement/feasibility of doubling on Shoranur-Mangalore section of Southern Railway.

(ii) *Trivandrum Division*.—An alternative BG line has been proposed on Ernakulam-Kayankulam section via Alleppey. When completed it will provide two single lines between Ernakulam-Kayankulam, one via Kottayam—the existing one and the other via Alleppey. Doubling of Kayankulam-Quilon was approved in the Bud-

get for 1989-90 and the doubling on Quilon-Trivandrum has been approved in the Budget for 1990-91.

**Modernisation of Stations in Kerala**

1487. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government propose to modernise/provide better facilities at the Calicut, Tellichery or Cannanore and Badagara railway stations; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) and (b) Modernisation of railway stations is a continuous process and the same is done on a need based programme subject to availability of funds and traffic needs. In this regard, following works at Calicut, Tellicherry and Cannanore are in progress:

<i>Particulars of Work</i>	<i>Cost in lac of Rs.</i>
Calicut—Raising of platform level . . . . .	6.35
Tellicherry Improvement to station building . . . . .	8.48
Tellicherry—Provision of island platform . . . . .	2.32
Cannanore Provision of cover over platform . . . . .	6.62

At Badagara, the existing amenities are commensurate with the level of traffic dealt with. Additional amenities will be provided as and when warranted by the increase in traffic subject to availability of funds and comparative needs of other stations.

(a) the progress made so far in construction of Trichur-Guruvayoor railway line:

(b) whether the work is behind schedule; and

(c) if so, the reasons therefor?

**Trichur-Guruvayoor Railway Line**

1488. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of RAILWAYS be pleased to state:

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) 43% as on 31-1-1991.

(b) No, Sir.

(c) Does not arise.

[*Translation*]

**Import of Coal**

1489. SHRI PRAKASH KOKO BRAHMBHATT: Will the Minister of ENERGY be pleased to state:

(a) whether the Electricity Boards of Southern States have sought approval of the Union Government to import coal; and

(b) if so, the details thereof including the quantity of coal likely to be imported by each State and the time by which the proposals are likely to be approved?

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI): (a) and (b) Yes, Sir; the Govt. of Tamil Nadu had approached the Central Govt. for one time import of 5 lakh tonnes of coal free of import duty for building up of coal stocks at the power plants of Tamil Nadu Electricity Board. Through coordinated efforts of Department of Coal, Railways, Ministry of Surface Transport and other agencies, the despatches of coal to TNEB power plants were stepped up. In view of the fact that the coal stock position at the power stations of TNEB had improved substantially and also in view of the difficult balance of payment position, the proposal for import of coal was not agreed to.

**Caprolactum Plant of Gujarat State Fertilizer Company Limited**

1490. SHRI PRAKASH KOKO BRAHMBHATT: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Union Government have decided to give Rs. 500 crores to the Gujarat State Fertilizer Company Limited for establishing a caprolactum Plant;

(b) if so, whether arrangements have been made to seek the co-operation of Switzerland, Poland and Germany for this plant; and

(c) what will be the capacity of this plant and the time by which it will start functioning?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) to (c) Gujarat State Fertilizer Company Ltd. has been issued a letter of intent for expansion of their existing capacity for manufacture of caprolactum by 100,000 TPA in 1987. Normally such big projects take 5 to 7 years in implementation after various Government's approvals.

Gujarat State Fertilizer Company Limited is a State Govt. Public Sector Undertaking and as such the question of granting of any amount to the company by the Union Government for establishing a particular project does not arise. However, technical collaboration with Polish and German companies has been approved.

[*English*]

**Power Shortage in Gujarat**

1491 SHRI PRAKASH KOKO BRAHMBHATT: Will the Minister of ENERGY be pleased to state:

(a) whether any action plan has been prepared by the Union Government to improve power generation; and

(b) if so the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE): (a) and (b) The energy generation target for the year 90-91 has been fixed as 271250 million units, which represents an increase of 10.65 per cent over the actual generation of 245141 million units achieved during 1989-90. The Statewise details are given in the attached statement.

## STATEMENT

*The State-wise energy generation target for the year 1990-91*

<i>Name of the State/System/UT</i>	<i>Target (MU)</i>
B.B.M.B. . . . .	11160
Delhi . . . . .	6440
Jammu & Kashmir . . . . .	3118
Himachal Pradesh . . . . .	1921
Haryana . . . . .	3510
Rajasthan . . . . .	7709
Punjab . . . . .	10118
Uttar Pradesh . . . . .	41193
Gujarat . . . . .	19720
Maharashtra . . . . .	36884
Madhya Pradesh . . . . .	31045
Andhra Pradesh . . . . .	27524
Karnataka . . . . .	11085
Kerala . . . . .	5205
Tamil Nadu . . . . .	22805
Bihar . . . . .	4438
Orissa . . . . .	4883
West Bengal . . . . .	12505
D.V.C. . . . .	6700
Sikkim . . . . .	48
Assam . . . . .	1540
Meghalaya . . . . .	1094
Tripura . . . . .	195
Manipur . . . . .	410
All India . . . . .	271250

**Railway System in Gujarat**

1492. SHRI PRAKASH KOKO BRAHMBHATT: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Gujarat Government have submitted various plans to the Union Government to improve the railway system in that State;

(b) if so, the details thereof;

(c) whether the Union Government have cleared the same; and

(d) if so, the expenditure involved in this regard and the projects being undertaken in the first phase?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):

(a) No, Sir.

(b) to (d) Do not arise.

**Despatch of Messages for Return Journey Reservations**

1493. SHRI MADAN LAL KHURANA: Will the Minister of RAILWAYS be pleased to refer to the answer given on 20-8-1987 to USQ No. 3815 and state:

(a) whether copies of the messages for return journey reservations etc. are not being endorsed to the passenger concerned and the Member of Parliament who writes about it to enable him to produce the same to the authority in case the same is said to have not been received;

(b) if so, the details of steps taken to ensure the despatch of the copies of the messages to the passenger and the Member of Parliament concerned; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) to (c) Action is taken on a reservation message only when received officially. No purpose will be served by producing a copy of the message by an individual to the reservation authorities.

**Provision of AC Chair Car Coaches in Trains Running Between New Delhi and Puri**

1494. SHRI GOPI NATH GAJAPATHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a growing demand to provide atleast two AC Chair Car Coaches in every train running between New Delhi and Puri and vice versa;

(b) if so, the steps taken in this regard; and

(c) the time by which the A.C. Chair Car Coaches would be attached to these trains?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):

(a) Yes, Sir.

(b) and (c) Presently not feasible due to shortage of A.C. Chair car coaches.

**Basic amenities in Neelachal Express**

1495. SHRI GOPI NATH GAJAPATHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government are aware that the basic amenities are not available particularly in second class coaches in Neelachal Express and also in the Super fast New Delhi—Puri and vice-versa trains;

(b) if so, the reasons therefor; and

(c) the steps taken to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) Amenities as per the existing norms have been provided in Neelachal Express and Puri Express trains.

(b) and (c) Do not arise.

[Translation]

**Gas Based Power Plant in Rajasthan**

1496. PROF. RASA SINGH RAWAT: Will the Minister of ENERGY be pleased to state:

(a) whether there is any proposal to generate energy from the gas available in Jaisalmer in Rajasthan; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE):

(a) Yes, Sir.

(b) The scheme for installation of a 3 MW gas-based power plant near Ramgarh in Jaisalmer district has

been sanctioned at an estimated cost of Rs. 3.94 crores in August, 1984. The Rajasthan State Electricity Board (RSEB) have placed orders for gas turbine on M/s. Hindustan Aeronautics Limited. The RSEB also intends to set up a combined cycle gas-based project based on the availability of gas from the Tanot Wells of Oil India Limited. No project feasibility report in this regard has been received in the CEA.

#### LPG Connections in Ajmer, Rajasthan

1497. PROF. RASA SINGH RAWAT: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the number of LPG connections with each agency, town-wise in Ajmer district of Rajasthan and the number of persons on the waiting list;

(b) when wait-listed persons are likely to be provided with LPG connections;

(c) the names and the number of gas agencies working in Ajmer district;

(d) whether any complaint has been received against any of these gas agencies; and

(e) if so, the action taken thereon?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) to (c) As on January, 1, 1991, the number of LPG consumers and persons on the waiting list for release of new LPG connections registered with the existing 13 distributors in Ajmer district of Rajasthan was as follows:

(as on 1-1-91)

S.No.	Name of Distributor	Location	No. of customers	Waiting list
1.	M/s. A.S.U.W.B. Ltd.	Ajmer	22,600	..
2.	M/s. Sri Chandrayan Gas	Ajmer	2,000	8,200
3.	M/s. Cook-N-Cook	Ajmer	2,100	6,400
4.	M/s. Avantika Ent.	Ajmer	2,850	6,530
5.	M/s. Udai Gas	Ajmer	1,120	..
6.	M/s. Khwaja Gas Agency	Ajmer	2,039	3,400
7.	M/s. Matrachaya Gas	Ajmer	2,207	2,817
8.	M/s. Om Gas	Ajmer	1,503	3,308
9.	M/s. Bhagwati Gas	Ajmer	4,690	2,476
10.	M/s. Beawar Gas Service	Beawar	4,010	4,930
11.	M/s. Goyal Gas	Beawar	3,482	2,750
12.	M/s. ASC	Nasirabad	700	1,140
13.	M/s. Kishangarh Gas	Kishangarh	3,580	6,253

LPG being a deficit product, and new enrolment of customers limited, it is difficult to indicate when the connections could be released to all those who are on the waiting list.

(d) and (e) During August, 1990 to January, 1991 about 71 complaints

were received against the LPG distributors in Ajmer district. Out of these complaints which were investigated 4 complaints have so far been established, against whom appropriate action has been taken as per the Marketing Discipline Guidelines, and Dealership Agreement.

### New Programmes for Oil Exploration in Rajasthan

1498. SHRI KAILASH MEGHWAL: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Rajasthan Government has requested the Oil and Natural Gas Commission and the Oil India Limited to start research in areas like Kishangarh shelf, Shahgarh depression Sanchor-Badmer and Bikaner-Nagore; and

(b) if so, the decision taken on the request?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) and (b) ONGC has been exploring for hydrocarbons in these areas since 1956 and OIL since 1986-87.

### Conversion of Jaipur Airport as International Airport

1499 SHRI KAILASH MEGHWAL:

SHRI GIRDHARI LAL BHARGAVA:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Rajasthan Government has urged the Union Government to provide air services on (i) Bombay—Surat—Sirohi—Bhilwara—Jaipur—Ahmedabad; (ii) Delhi—Jhunjhunu—Bikaner—Jaisalmer—Jodhpur; (iii) Delhi—Jaipur—Ajmer; and (iv) Udaipur—Ahmedabad—Bombay routes;

(b) if so, when the decision is likely to be taken in this regard:

(c) whether the Rajasthan Government has also urged for providing more facilities at Jaipur, Jodhpur and Udaipur Airports and to convert the Jaipur Airport into an International Airport; and

(d) if so, the details thereof and the time by which the decision is likely to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) and (b) In the recent past, no such proposal has been received. Vayudoot is in no position to provide airlinks to new destinations because of the huge losses it has incurred. There is no scope for providing subsidised air services in the country.

(c) and (d) National Airports Authority has plans to improve the facilities, including the runways and terminal buildings, at Jaipur, Udaipur and Jodhpur within the Eighth Plan period. There is no plan to convert Jaipur airport into an international airport.

[English]

### “Operation Skies” Policy

1500. SHRI Y. S. RAJASEKHARA REDDY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the present position of “Operation Skies” policy;

(b) the details of the private companies to which ‘No Objection’ certificates have been issued;

(c) the problems faced by these companies;

(d) whether in view of the present oil crunch, Government propose to shelve this scheme; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) to (e) The ‘Open Sky Policy’ permits operations of unscheduled cargo charters to and from India without restriction. It does not require any NOC. Since the policy is aimed at quick evacuation of export cargo, no restrictions have been

placed on fuel uplift by such cargo charters. There is no proposal to shelve the scheme. —

**Naphtha Cracker Complex at Visakhapatnam**

1501. SHRI Y. S. RAJASEKHARA REDDY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether approval has been given for Naphtha Cracker Complex and other down stream projects at Visakhapatnam;

(b) if not, the reasons therefor; and

(c) the date by which it is likely to be cleared?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) to (c) A letter of intent for setting up a 300,000 tpa ethylene capacity naphtha cracker at Visakhapatnam has been issued on 13th October, 1989. Proposals for setting up down stream units of this cracker are under process.

**Allotment of Natural Gas to Andhra Pradesh for Power Stations**

1502. SHRI Y. S. RAJASEKHARA REDDY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Government of Andhra Pradesh has requested for the allotment of natural gas from Krishna Godavari Basin for two more power stations of 400 MW; and

(b) if so, the decision taken or proposed to be taken thereon?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) Yes, Sir.

(b) Allocation of 1.5 MMSCMD of gas each has been made for two gas

based power plants of 400 MW each, to be set up in Andhra Pradesh by APSEB and NTPC at Rajahmundry and Kakinada respectively.

**Tidal and Hydel Power Projects in Eighth Plan**

1503. SHRI GOPI NATH GAJAPATHI:

SHRI J. CHOKKA RAO.  
PROF. K. V. THOMAS:

Will the Minister of ENERGY be pleased to state:

(a) whether the Government have any proposal to expand tidal and hydel power projects in Eighth plan;

(b) if so, the details thereof; and

(c) the target set for them in the Eighth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE): (a) Government proposes to expand the installed hydel power capacity in the country in the Eighth Plan. No benefits from tidal power projects are, however, envisaged in Eighth Plan.

(b) and (c) The Eighth Five Year has not been finalised by the planning Commission. It is, therefore, not possible to indicate the details or the target in respect of installed hydel power capacity addition in the plan.

**Crisis in Plastic Industry**

1504. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the plastic industry is facing crisis;

(b) if so, the corrective steps taken by the Government;

(c) whether the Government propose to increase the Excise duty exemption on plastics; and

(d) the reliable substitutes for the plastic being considered for utilising them in the Industry?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a), (b) and (d) Availability and prices of plastic products (which themselves substitute conventional scarce materials) have been adversely affected by the Gulf crisis as about 50% of plastic requirements are based on imports, High international prices and limited offerings have affected supplies in the domestic market.

A continuous dialogue is being held with the major user associations and domestic producers of plastic products in order to resolve, to the extent possible, the difficulties arising out of the above situation. The situation is expected to improve once the Gulf crisis eases, and in the long run, when additional volumes of petrochemicals becomes available with the commissioning of some of the new complexes that have been licenced.

(c) Decisions in such cases are taken on merits at the appropriate time

[Translation]

#### Sale of Duplicate LPG Cylinders

1505. SHRI CHHEDI PASWAN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Government have held any enquiry in connection with the sale of duplicate LPG cylinders in Delhi;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH

MALAVIYA): (a) to (c) During January, 1991, Delhi Police had raided an unauthorised godown of LPG cylinders and seized 54 cylinders and arrested 2 persons. After inspection, the seized cylinders were declared to be spurious cylinders.

#### Investigation into alleged Commission in Air Bus A-320 Deal

1506. SHRI CHHEDI PASWAN:

SHRI SHEO SHARAN VERMA:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the names of the countries from whom the Government have sought help in investigating the matter of alleged commission in the Air Bus A-320 deal;

(b) the names of the countries which have refused to extend help in this regard;

(c) the steps taken by the Government in the matter; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) On the basis of application filed by the CBI Investigating Officer, the Court of Special Judge, Delhi, has sent Letters Rogatory to judicial courts in U.K. and U.S.A. seeking their assistance in investigation.

(b) No country has refused help

(c) and (d) Does not arise.

[English]

#### Allotment of Diesel to Haryana

1507. SHRI KAPIL DEV SHASTRI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the reasons for allotting less diesel to Haryana in general and Gohana in particular; and



(b) the steps taken by the Government to meet the demand of diesel and petrol in Gohana and other parts of Haryana?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) and (b) HSD is presently being supplied to retail outlets throughout the country as in the corresponding period of the previous year. Petrol is being supplied by providing a growth of 4% over the corresponding period of the previous year. Releases of Petrol and Diesel to Haryana are being made in line with this policy.

Special releases of 5000 MT HSD in November, 1990 and 2200 MT HSD in February, 1991 have been made for Haryana, primarily for the agriculture sector.

**Conversion of Hassan-Arasikera Railway Line**

1508. SHRI C. P. MUDALA GIRIYAPPA: Will the Minister of RAILWAYS be pleased to state:

(a) whether conversion of Hassan—Arasikere metre gauge line in Karnataka has been pending for a long time;

(b) if so, whether the Government propose to take up this conversion work during 1991-92; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) No, Sir.

(b) and (c) Do not arise.

**Doubling of Mysore-Chitradurga Railway Line**

1509. SHRI C. P. MUDALA GIRIYAPPA:  
SHRI V. KRISHNA RAO:

Will the Minister of RAILWAYS be pleased to state:

(a) the progress made in the work of doubling the railway lines connecting Mysore-Bangalore-Tumkur-Chitradurga;

(b) by what time this doubling work is likely to be completed; and

(c) the estimated total cost thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) There is no such proposal at present.

(b) and (c) Do not arise

**Doubling of Bangalore-Gulbarga-Sholapur Railway Line**

1510. SHRI C. P. MUDALA GIRIYAPPA: Will the Minister of RAILWAYS be pleased to state:

(a) whether doubling of the railway line in Karnataka between Bangalore and Gulbarga and upto Sholapur in Maharashtra has been pending for a long time; and

(b) if so, the reasons therefor and when the work would be started thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) and (b) Doubling of existing single line section is taken up to improve carrying capacity with saturated sections being given priority, keeping in view the availability of resources. Patch doubling is already in progress on three stretches of Wadi-Guntakal Section. Doubling on the remaining section would be taken up as and when the same is required on operational considerations subject to availability of resources.

**Additional Train on Bangalore-Madras Route**

1511 SHRI H. C. SRIKANTAIAH Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a demand for the introduction of an additional express train on Bangalore-Madras route; and

(b) if so, the action proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) Yes, Sir.

(b) Presently not feasible due to resource constraints.

**Electrification of Bangalore-Jolarpet Railway Line**

1512 SHRI H. C. SRIKANTAIAH Will the Minister of RAILWAYS be pleased to state:

(a) when was the electrification work of Bangalore-Jolarpet Section taken up;

(b) the amount spent so far thereon;

(c) the present stage of the project; and

(d) by what time it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) December, 1988.

(b) Since beginning and upto January, 91. Rs. 24.39 crores have been spent.

(c) and (d) Electrification works are in progress and are scheduled for completion by March, 1992.

**Unauthorised Travelling in Reserved Coaches**

1513. SHRI MONORANJAN SUR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government are aware that a number of passengers without reservation travel in reserved second Class three tier compartments in Howrah-Delhi Kalka Mail and Howrah-New Delhi A.C. Express causing inconvenience to the bona-fide passengers; and

(b) if so, the measures being taken, proposed to be taken to stop this practice?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS).

(a) some such cases have come to notice.

(b) The following steps have been taken to prevent unauthorised entry in reserved coaches:—

(i) Surprise checks and drives are conducted from time to time with the help of GRP and unauthorised passengers found travelling in reserved coaches are detained and fined under the provision of the Railways Act. Wherever the problem of unauthorised entry of passengers in reserved coaches is acute, coordination is established with GRP to enlist their assistance to prevent the same.

(ii) Punishments are imposed on Conductors/TTEs/Coach Attendants found responsible for dereliction of duty.

(iii) Legal provision in the new Railways Act, 1989, have been made more stringent inasmuch as a fine upto Rs. 500 has been prescribed as against Rs. 20 in the previous Act.

**Expansion of Railways**

1514. SHRI GOPI NATH GAJAPATHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Planning Commission had constituted a committee to go into the issue of expansion of the Indian Railways;

(b) whether the committee has suggested any long term measures in the matter; and

(c) if so, the details thereof including the probable investment?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) to (c) Yes, Sir. The Planning Commission had constituted a committee in July, 1987, to draw up a perspective plan upto 2000 AD for expansion of the rail network. This committee has identified 2902 kms of new lines and 2306 kms of guage conversion, both together at an estimated cost of Rs. 4403 crores, to enable the Railways network to carry projected traffic likely to materialise by the turn of century. The lines/guage conversions suggested by them require techno-economic surveys to establish the technical feasibility, the need and financial liability.

Actual lines that can be taken up would depend on the need from time to time and the availability of resources.

**Outstanding dues of CIL against SEBs**

1515. SHRI VASANT SATHE: Will the Minister of ENERGY be pleased to state:

(a) whether the position regarding realisation of dues by the Coal India Limited (CIL) and its subsidiaries from the State Electricity Board (SEBs) has deteriorated during the last three-years;

(b) if so, the details thereof, subsidiary-wise and year-wise;

(c) the steps taken in this regard during the last three years and the results achieved; and

(d) the steps now proposed to be taken to realise dues from the State Electricity Boards?

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI):

(a) and (b) The details of outstanding dues of Coal India Ltd. with various State Electricity Boards for last 4 years are given below:—

(Rs. crores)

	1987-88	1988-89	1989-90	1990-91 (Upto Jan. 91)
ECL . . . . .	111.87	171.39	176.10	212.80
BCCL . . . . .	217.39	298.10	416.64	430.03
CCL . . . . .	269.16	506.76	612.64	506.37
NCL . . . . .	207.47	321.52	272.91	295.25
SECL . . . . .	134.71	165.78	268.61	261.57
WCL . . . . .	92.36	100.81	129.70	138.45
<b>Total CIL . . . . .</b>	<b>1032.96</b>	<b>1564.36</b>	<b>1876.60</b>	<b>1844.47</b>

(c) Some of the steps taken to recover these outstanding dues are given below:—

(i) Regular follow up action is being taken by Coal Companies and Coal India Ltd. to realise outstanding dues from various Electricity Boards/Power Stations.

(ii) State Governments have been requested to persuade/enable State Electricity Boards to clear their outstanding dues and to open Revolving Letters of Credit for future supplies.

(iii) Govt. of India decided to adjust undisputed outstandings as on 31-5-1990 against the

Central assistance payable to State Governments from State Plan Assistance 1990-91. Accordingly Rs. 273.36 crores were received by CIL in 1990-91.

(iv) From 1-4-1990, a system of linkage supplies progressively to advance payment by SEBs having outstanding dues equivalent to 2 month's bill has been introduced. In case of default in observing the discipline, coal companies will be free to take coercive steps like curtailing or stopping supplies to the power stations.

(v) All new units commissioned after 1-4-1989 would be supplied only against advance payment or against Letter of Credit.

(vi) Consequent upon the implementation of the above sales Policy, outstanding as on 31-1-1991 with SEBs/Power House has come down to Rs. 1844.45 crores from Rs. 1876.60 crores as on 1-4-1990.

(d) With a view to recovering the outstanding dues and also to reduce the amount of disputed dues, the Department of Coal have made the following additional suggestions:—

(i) Settlement of dues by SEBs should be monitored every week by an agency nominated by the Central Govt.

(ii) SEBs should pay interest @ 2% per month to coal companies. This is the same rate as is being charged by SEBs from their defaulters.

(iii) All disputes between SEBs and coal companies shall be referred for arbitration to a three member Committee consisting of Coal Controller and one representative each from Department of Coal and Department of Power. The dis-

pute should be settled within a month.

(iv) Joint sampling should be carried out only at the colliery end and the results will be binding on both parties.

(v) Coal supplies to defaulting SEBs could be discontinued.

#### Sale of Centaur Hotel

1516. SHRI VASANT SATHE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there is a proposal to sell Centaur group of hotels and effect several economy measures such as withdrawal of Air India staff posted abroad and to appoint sale agents etc. and

(b) if so, the measures proposed/ finalised after a review of the operation of the Indian Airlines, Air India and Vayudoot?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN). (a) and (b) The Board of Air India has decided that the Hotel Corporation of India should seek equity collaboration with an internationally reputed hotel chain willing to take over the marketing and management of the Hotel Corporation of India. This has become necessary on account of the high losses suffered by the Hotel Corporation of India and its inability to compete effectively in the market.

Air India has been adversely affected by the Gulf crisis. There has been a decline in passenger as well as cargo traffic on account of Gulf war and recessionary trends in western economics. Air India has taken steps to rationalize its route structure and effect economy in expenditure.

Vayudoot and Indian Airlines have taken steps to rationalise their route structure, curtail uneconomic operations, and avoid wasteful expenditures.

**Outstanding Dues of NTPC and  
NHPC Against SEBs**

1517. SHRI VASANT SATHE:  
Will the Minister of ENERGY be  
pleased to state:

(a) whether the position regarding  
realisation of dues by NTPC and  
NHPC from the State Electricity  
Boards has deteriorated during the  
current year as compared to the pre-  
vious two years;

(b) if so, the details thereof, State-  
wise and year-wise during the last  
three years; and

(c) the action taken or proposed to  
be taken in this regard?

THE MINISTER OF STATE IN  
THE MINISTRY OF ENERGY

(SHRI BABANRAO DHAKANE):

(a) and (b) There was no deteriora-  
tion with regard to the realisation of  
the NHPC dues during the current  
year as compared to the previous 2  
years. However, the position of reali-  
sation of the NTPC dues has deterio-  
rated during the current year as com-  
pared to the previous 2 years. A  
statement indicating the NTPC's out-  
standing dues state-wise and year-wise  
detail for the last three years is given  
in the attached statement.

(c) The concerned State Electricity  
Boards/State Governments have been  
requested to clear the outstanding dues  
of the NTPC in a phased manner. The  
Central Government have also resorted  
to appropriation from Central Plan  
Assistance to the States to recover the  
NTPC dues during 1990-91.

## STATEMENT

Realisation of NTPC outstanding dues : SEB-wise position from F.Y. 1988-89 onwards

STPS/SEB	(Rs. Laks.)															
	1988-89				1989-90				1990-91 (Upto January 91)							
	Billing	Realisation	Arrears	Total	Billing	Realisation	Arrears	Total	Billing	Realisation	Arrears	Total	Direct	C.Appn.*	Realisation	Arrears
	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	
Uttar Pradesh	22638	14039	8750	22789	9847	42222	22297	22297	22297	29772	42874	25317	8425	33742	38904	
Rajasthan	11576	10822		10822	4926	17601	11662	11662	11662	10865	17915	11062	3300	14362	14418	
Delhi	7712	1871		8271	4175	12902	12800	12800	12800	4277	11455	12170		12170	3562	
Punjab	5943	4915		4915	644	6117	6668	6668	6668	93	6466	5900	48	6038	521	
Haryana	5691	2450	2463	4913	3561	10440	6940	6940	6940	7061	9217	5966	1734	7700	8578	
Himachal Pradesh	817	786		786	615	654	710	710	710	559	500	189	160	349	710	
J & K	358	77		77	279	1197	601	601	601	875	2549	558	200	758	2666	
U.T. Chandigarh	611	425		425	186	1191	1323	1323	1323	54	765	713		713	106	
DVC	85	85		85	0	0	0	0	0	0	0	0	0	0	0	
Madhya Pradesh	17087	13442		13442	4865	24729	18822	18822	18822	10772	27270	21040	3556	24598	13444	
Madharashtra	9096	8525		8525	2069	17691	16611	16611	16611	3149	17955	13843	1107	14550	6154	
Gujarat	7458	6846		6846	1140	11472	9950	9950	9950	2662	13476	8292	1010	9302	6836	
Goa	987	1001		1001	0	1334	1334	1334	1334	0	1259	1249	10	1259	0	
Dadra & Nagar Haveli	0	0		0	0	355	355	355	355	0	592	592		592	0	
Daman & Diu	0	0		0	0	174	174	174	174	0	252	252		252	0	

Andhra Pradesh	7455	7060	1979	9039	497	13061	13064	494	7312	6553	124	6677	1129		
Karnataka	6073	6781	6781	1303	9294	8009	8009	2558	9960	7596	725	8321	4227		
Tamil nadu	6801	548	2440	2988	14018	13653	13653	4340	16318	12894	931	13825	6833		
Kerala	2587	2862	2862	265	4226	3779	3779	712	4197	2825	183	3008	1901		
Goa	1111	1111	1111	0	813	813	813	0	1086	1086		1086	0		
West Bengal	2443	1243	1243	1223	4244	2251	2251	3216	4385	2271	1021	3292	4309		
Bihar	4128	2052	2052	2965	9909	3273	3273	9601	11740	6540	2546	9084	12257		
Orissa	1821	1411	1411	1751	1617	1602	1602	1766	563	977	415	1392	937		
DVC	2796	2799	2799	164	3493	2225	2225	1432	5473	2260		2260	4645		
Sikkim	25	10	10	25	64	32	32	57	46	60	20	80	23		
Total	125299	97561	15632	113193	44475	208818	158948	0	158948	94345	213625	150295	25515	175810	132160

\*Central Appropriation

**Proposal to Privatisé Indian Petrochemicals Corporation Ltd.**

1518. SHRI VASANT SATHE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there is any proposal to privatise partially the Indian Petrochemicals Corporation Ltd;

(b) if so, the details of the proposal under consideration;

(c) the details of new projects of the IPCL cleared during the current year; and

(d) the present position of the Maharashtra gas cracker project?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) and (b) IPCL have examined and suggested various alternatives for financing their 8th Plan outlay and among other possibilities, they have suggested the issue of shares for public subscription.

(c) A letter of intent has been granted to IPCL on 13-1-1991 for manufacture of Advanced Engineering Plastics and Composites at Baroda and Gandhar locations in the State of Gujarat.

(d) On 5th November, 1990, there was an explosion followed by fire in the Outside Battery Limit (OSBL) Unit of the Gas Cracker Plant at Nagothane Complex, as a result of which the plant has been shut down.

All efforts are being made to re-commission the plant as quickly as possible.

**Production of Oil**

1519. SHRIMATI GEETA MUKHERJEE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether attention of the Government has been drawn to the news

item captioned "Better management needed at ONGC" appearing in the 'Times of India' dated February 5, 1991;

(b) if so, the reaction of the Government thereto; and

(c) the remedial steps being taken in the matter?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) Yes, Sir.

(b) and (c) The news report is not a technically well informed report. For instance, no oil field can have a static annual oil production for its entire producing life. The development of an oil field, especially a giant and complex oil field like Bombay High, is a dynamic process under which additional inputs can be used to enhance production. Also it cannot be inferred that there is no oil in a sedimentary basin unless exploratory drilling has established that it is so. Hence unless exploratory drilling in areas like West Bengal and Jammu and Kashmir is undertaken, it cannot be said that there is no oil in these areas. Further, the procedure of exploring for oil and gas is the same and it cannot be said that drilling in Tripura was undertaken to find oil only. However, the work programme of ONGC is reviewed from time to time by the Government and by ONGC itself, and the required steps are taken as and when necessary.

**Alleppey-Kayankulam Railway Line**

1520. SHRI S. KRISHNA KUMAR:

PROF. K. V. THOMAS:

Will the Minister of RAILWAYS be pleased to state:

(a) whether work is going on for construction of the Alleppey-Kayankulam segment of Coastal Railway in Kerala;



(b) if so, the details thereof; and

(c) by what time it is likely to be completed and the expenditure to be incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS).

(a) Yes, Sir.

(b) and (c) 43 Km long new BG line is being constructed between Alleppey and Kayankulam at an estimated cost of Rs. 3907.08 lakhs. The work is likely to be completed during 1991-92.

#### **Electrification of Palghat-Ernakulam and Ernakulam-Trivandrum Sections**

1521. SHRI S. KRISHNA KUMAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to electrify the Palghat-Ernakulam and Ernakulam-Trivandrum Sections; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):

(a) No, Sir.

(b) Does not arise.

#### **Vayudoot Service in Kerala**

1522. SHRI S. KRISHNA KUMAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of towns in Kerala covered by the Vayudoot services at present;

(b) whether there is any proposal to extend this service to more areas in the State; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIA-

TION (SHRI HARMOHAN DHAWAN): (a) Vayudoot is operating scheduled services to Cochin and Trivandrum.

(b) No, Sir.

(c) Does not arise

#### **Kayankulam Thermal Power Plant**

1523. SHRI S. KRISHNA KUMAR: Will the Minister of ENERGY be pleased to state:

(a) the stage at which the Kayankulam Thermal Power Plant Project stands at present;

(b) whether there has been any slowing down of the work;

(c) if so, the reasons therefor; and

(d) by what time the project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE):

(a) to (c) The feasibility report for the Kayankulam STPP (Stage-I) (2×210 MW) was techno-economically appraised by CEA in January, 1989 for investment approval. The formal environment clearance for the Project has not been received. Action has already been initiated for obtaining investment approval for the Project after clearance by Public Investment Board (PIB) in November, 1990.

Pending investment approval of the Project, NTPC can incur advance expenditure on new projects to the extent of Rs. 5 crores as per delegated powers. Therefore, the work could be started in full swing only after investment approval.

(d) The first 210 MW Unit of the project is expected to be commissioned in 48 months from the date of signing of the supply contract and the second unit, six months thereafter.

[*Translation*]

**Airport in Ajmer**

1524. PROF. RASA SINGH RAWAT:

SHRI GIRDHARI LAL BHARGAVA:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government have a proposal to provide an airport in Ajmer;

(b) if so, the details of the survey conducted, the estimated cost and location thereof; and

(c) the time by which the airport is likely to be provided in Ajmer?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN). (a) No, Sir.

(b) and (c) Do not arise.

**Petrol/Diesel pumps and LPG Agencies in Uttar Pradesh**

1525. SHRI RAJVEER SINGH:  
SHRI M. S. PAL:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the districtwise details of the places and the number of petrol/diesel pumps in Uttar Pradesh which have been approved for being set up and the number of such pumps which have started functioning;

(b) whether the Government propose to reserve some petrol/diesel pumps for unemployed youths; and

(c) if so, the details thereof including names of places districtwise?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) 465 petrol/diesel Retail Outlet dealerships have been

approved so far in various districts of Uttar Pradesh out of which 316 have been commissioned. The effort involved in compiling the districtwise details of places where such petrol/diesel outlets have been approved and where they have started functioning is not commensurate with the purpose sought to be achieved.

(b) and (c) As per the existing policy no separate reservation has been made for Unemployed Youth. However, other things being equal, Unemployed Graduates/Unemployed Engineering Graduates, are given preference, after Consumer Co-operative Societies under 'Open' category.

**Airstrip for Vayudoot services at Faridpur, Uttar Pradesh**

1526. SHRI RAJVEER SINGH:  
Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether an airstrip for Vayudoot services is proposed to be set up at Faridpur in Bareilly district of Uttar Pradesh;

(b) whether the Government have acquired land for this purpose.

(c) if so, the details thereof; and

(d) the time by which construction work is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) No, Sir.

(b) to (d) Do not arise.

**Shortage of LPG in Uttar Pradesh**

1527. SHRI RAJVEER SINGH:  
Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there is acute shortage of cooking gas in Uttar Pradesh; and

(b) if so, the action being taken by the Government to make good this shortage and the time by which this shortage is likely to be met?

**THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA):** (a) and (b) A temporary shortage in the supply of LPG refills was reported in certain locations of Uttar Pradesh on account of constraints in the availability of bulk LPG, transportation problems and sporadic law and order problems. Action has been taken to augment availability of LPG through enhanced indigenous production and import, increase bottling, expedite movement and step up delivery of refills. With these measures the situation has since improved to a large extent.

[English]

**Indian Airlines flight from and to Bangalore**

1528. **SHRI M. V. CHANDRASHEKARA MURTHY:** Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the domestic flights of the Indian Airlines to and from Bangalore have not been adhering to the time schedule during the past three months;

(b) if so, the reasons therefor; and

(c) the details of delayed flights during the period and steps taken to maintain the time schedule?

**THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN):** (a) to (c) According to Indian Airlines, there were 2419 flights to and from Bangalore during the period Nov., 1990 to Jan., 1991. Of these, 78.54% operated on time. The primary reason for the delays (496) and cancellations (23) of the remaining flights was the delays in the operation of the same aircraft from other stations and consequential delays in their arrival at Bangalore.

The following steps have been taken to improve the on-time performance:—

In the case of likelihood of a servicing delay, Chief Engineering Managers at the base stations discuss the situation with the concerned Engineering Executive for corrective action.

Regional Directors take daily meetings with the operating Departmental Heads to review reasons for significant delays.

Sufficient cushion is being provided in schedules to ensure that aircraft and crew are not overstretched.

[Translation]

**Vayudoot service in Madhya Pradesh and Rajasthan**

1529. **DR. LAXMINARAYAN PANDEYA:** Will the Minister of CIVIL AVIATION be pleased to state the names of the places in Madhya Pradesh and Rajasthan where the Vayudoot services are proposed to be started keeping in view the industrial importance of the places and the need for providing passenger facilities?

**THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN):** Shortage of aircraft capacity, paucity of resources and non-viability of operations do not permit Vayudoot to resume its services in Madhya Pradesh. For similar reasons it does not propose to airlink any new station in Rajasthan.

**Running of Trains on Bhatni-Varanasi Route**

1530. **SHRI HARI KEWAL PRASAD:** Will the Minister of RAILWAYS be pleased to state:

(a) even after gauge conversion of railway line between Bhatni-Varanasi passenger trains are running at a very low speed;

(b) whether there is public demand for restoring pre-conversion speed of the trains and a memorandum has been given in this regard; and

(c) if so, the action being taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):

(a) No, Sir.

(b) The sectional speed after conversion has been raised as under:—

<i>Section</i>	<i>Earlier Speed on M.G. KMPH</i>	<i>Present speed on B.G. KMPH</i>
Bhatni—Aunrihar Jn . . . . .	75	100
Aunrihar—Jn. Varanasi . . . . .	75	90

(c) Does not arise.

(d) if so, the reasons thereof.

#### Conversion of Salempur-Barhaj Rail Line

1531. SHRI HARI KEWAL PRASAD: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have decided to include Salempur-Barhaj railway line in gauge conversion scheme;

(b) if so, the details thereof; and

(c) the time by which Salempur-Barhaj gauge conversion scheme is likely to be taken up and completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) to (c) Conversion of Salempur-Barhaj Bazar M.G. section into B.G. has been sanctioned at a cost of Rs. 5.28 crores. This work will be completed in 1991-92.

#### Air service to Gorakhpur

1532. SHRI HARI KEWAL PRASAD: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether air service to Gorakhpur has been cancelled;

(b) if so, the reason therefor;

(c) whether the Government propose to resume this air service in public interest; and

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) and (b) Yes, Sir. Due to poor passenger demand coupled with the need to conserve fuel, Indian Airlines suspended the services between Delhi and Gorakhpur w.e.f. 22-1-1991.

(c) At present, Indian Airlines has no plans to resume this service

(d) Does not arise.

[English]

#### Sale of Centaur Hotels

1533. SHRI KAMAL NATH

PROF. VIJAY KUMAR MALHOTRA:

SHRI MADAN LAL KHURANA:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government are planning to sell the Centaur Group of Hotels;

(b) if so, the reasons therefor;

(c) the total loss suffered by each of the hotels since inception;

(d) the total number of employees to be affected on account of closure of these hotels and the amount of compensation payable to them; and

(c) the steps taken for providing alternative employment to these employees?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) and (b) The Board of Air-India has decided that the Hotel Corporation of India should seek equity collaboration with an internationally reputed hotel chain willing to

take over the marketing and management of the Hotel Corporation of India. This has become necessary on account of the high losses suffered by the Hotel Corporation of India and its inability to compete effectively in the market

(c) to (e) The number of employees and loss/profit incurred by each hotel unit is given below:—

	No. of Emplo- vees	Profit, Loss as on 31-3-90
Centaur Hotel, Bombay Airport . . . . .	817	Rs. 18.66 Crores (Profit)
Centaur Hotel, Delhi Airport . . . . .	800	Rs. 12.79 Crores (Loss)
Centaur Lake View Hotel Srinagar . . . . .	391	Rs. 18.61 Crores (Loss)
Centaur Juhu Beach, Bombay . . . . .	831	Rs. 7.93 Crores (Loss)

Payment of compensation/provision of alternative employment to employees will not be necessary under the scheme envisaged.

**Recovery Under DPEA**

1534. PROF. VIJAY KUMAR MALHOTRA. Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the total amount to be recovered from the drug companies under the Drug Prices Equalisation Accounts (DPEA);

(b) the amount actually recovered so far;

(c) what is the status of various cases in different High Courts;

(d) whether the Supreme Court judgements on the issue have been implemented; and

(e) if not, the reasons therefore and the action proposed to be taken in this regard?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) and

(b) a statement indicating the amounts assessed against various companies, till date, and the amounts recovered from each of them, so far, is attached.

(c) The High Courts have granted stay/interim stay in the cases which are before them. The matters are, however, being contested by the Government.

(d) and (e) While calculating the amounts due the Supreme Court judgements have been kept in view.

STATEMENT			(Rs. in lakhs)		
Sl. No.	Name of the Company	Period involved	Tentative amount assessed	Amount deposited so far	Balance Amount
1	2	3	4	5	6
<b>I. Supreme Court Cases</b>					
1.	M/s. Cyanamid India Ltd.,	upto Dec. 83	536.91	100.00	436.91
2.	M/s. Hoechst India Ltd.	upto Dec. 83 Jan. 84 to Aug. 87	2491.05 5289.75	312.10	7468.70
			7780.80		
3.	M/s. Merind	upto Dec. 83 Jan. 84 to 1987	781.58 1506.96	..	2288.54
			2288.54		
4.	M/s. John Wyeth & Geoffrey Manners	upto Dec. 83	177.67 28.37	45.00	161.04
			206.04		
5.	M/s. Pfizer	Upto Dec. 83	87.61	19.90	67.71
6.	M/s. S.G. Pharmaceuticals	Upto Dec. 83	205.36	..	205.36
7.	M/s. Tamilnadu Dadha Pharmaceuticals	Upto Dec. 83	37.97	..	37.97
8.	M/s. Franco India & M/s. Griffon Labs	Upto Dec. 83	14.02	0.43	13.59
9.	M/s. Anil Starch Products	Upto Dec. 83	11.61	..	11.61
10.	M/s. Ethnor Ltd.	Upto Dec. 83	10.19	10.19	..
	Sub-total		11179.05	487.62	10691.43

II. *Non-Supreme Court Cases*

(a) RIFAMPICIN

1.	M/s. Biochem Pharmaceuticals	. . . . .	3/79 to 3/84	. . . . .	34.28	. . . . .	34.28
2.	M/s. Lyka Labs.	. . . . .	4/79 to 3/84	. . . . .	57.57	5.70	51.87
3.	M/s. Astra IDL	. . . . .	82-83 to 5/84	. . . . .	24.11	2.41	21.70
4.	M/s. Micro Lab.	. . . . .	79-80 to 82-83	. . . . .	2.24	. . . . .	2.24
5.	M/s. Themis Chemicals Ltd.	. . . . .	82-83 to 83-84	. . . . .	36.31	. . . . .	36.31
6.	M/s. Alembic Chem. Labs.	. . . . .	81-82 to 83-84	. . . . .	38.73	3.80	34.93
7.	M/s. Bombay Drug House	. . . . .	80-81 to 83-84	. . . . .	1.73	. . . . .	1.73
8.	M/s. Pharmed Pvt. Ltd.	. . . . .	79-90 to 83-84	. . . . .	66.01	. . . . .	66.01
9.	M/s. Dolphin Labs	. . . . .	1979 to 1983	. . . . .	18.11	. . . . .	18.11
10.	M/s. Albert David Ltd.	. . . . .	11/81 to 9/83	. . . . .	3.91	3.91	Nil
11.	M/s. Pharma & Chemical Ind.	. . . . .	80-81 to 82-83	. . . . .	87.99	. . . . .	87.99
12.	M/s. Cadila Labs P. Ltd.	. . . . .	79-80 to 83-84	. . . . .	76.52	7.50	69.02
13.	M/s. Sarabhai Chemicals	. . . . .	82-83 to 83-84	. . . . .	4.14	2.80	2.14
14.	M/s. Lupin Labs.	. . . . .	8/80 to 3/84	. . . . .	215.89	21.60	194.29
15.	M/s. Ranbaxy Labs.	. . . . .	4/79 to 6/84	. . . . .	36.23	3.63	32.60
16.	M/s. Wallace Pharmaceuticals	. . . . .	4/82 to 2/84	. . . . .	2.82	0.29	2.53
17.	M/s. Ethico Drug & Chem. Mfg. Co.	. . . . .	5/82 to 3/84	. . . . .	140.98	. . . . .	140.98
18.	M/s. Indian Drugs & Pharmaceuticals Ltd.	. . . . .	12/80 to 1/86	. . . . .	2.18	. . . . .	2.18
19.	M/s. Hindustan Antibiotics	. . . . .	81-82 to 83-84	. . . . .	36.66	. . . . .	36.66
					886.41	50.84	835.57

Sl. No.	Name of the Company	Period involved	Tentative amount assessed	Amount deposited so far	Balance Amount
1	2	3	4	5	6
<b>(b) DIPYRIDAMOL</b>					
1.	M/s. German Remedies	4/79 to 7/84	59.95	59.95	Nil
<b>(c) GENTAMYCIN</b>					
1.	M/s. Fulford I Ltd.	79-80 to 2/84	194.62	50.00	144.62
2.	M/s. Biochem Pharma Ltd.	79-80 to 3/84	33.88	..	33.88
3.	M/s. Lyka Labs. Ltd.	7/79 to 3/84	17.47	1.75	15.72
4.	M/s. Nicholas Labs.	79-80 to 3/84	53.03	10.00	43.03
			299.00	61.75	237.25
<b>(d) SALBUTAMOL</b>					
1.	M/s. Khandelwal Ltd.	79-80 to 81-82	0.15	..	0.15
2.	M/s. Biddle Sawyer P. Ltd.	4/79 to 3/83	142.74	..	142.74
			142.89		142.89
<b>(e) CLOFAZAMINE</b>					
1.	M/s. S.G. Pharmaceuticals	4/79 to 3/84	5.01	..	5.01
<b>(f) AMPICILLIN &amp; AMOXYCILLIN</b>					
1.	M/s. Biochem. Pharma Ltd.	79-80 to 83-84	11.80	..	11.80



(g) OXYPHENYLBUTAZONE

1.	M/s. Tablets India Ltd. . . . .	79-80 to 83-84	9.49	..	9.49
<b>(h) METRONIDAZOLE</b>					
1.	M/s. Boots Co. Ltd. . . . .	79-80 to 25-8-87	62.17	47.91	14.26
2.	M/s. Smith Stanistreet Pharmaceuticals Ltd . . . . .	79-80 to 83-84	7.82	..	7.82
3.	M/s. KSDPL . . . . .	79-80 to 83-84	5.50	..	5.50
4.	M/s. Khandelwal Labs. . . . .	79-80 to 3/84	1.34	..	1.34
5.	M/s. IDPL . . . . .	79-80 to 3/84	28.33	..	20.30
			97.16	47.91	49.25

(i) SULPHAMETHOXAZOLE

1.	M/s. Burroughs Wellcome . . . . .	1979-80 to Feb. 84	441.27	..	441.27
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(j) TRIMETHOPRIM

1.	M/s. German Remedies . . . . .	2/82 to 5/86	8.25	8.25	Nil
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(k) FLUCINOLONE ACETONIDE

1.	M/s. Lyka Labs. . . . .	1979-80 to 25-8-87	678.73	..	678.73
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III. *Amounts recovered in High Court Cases*

1.	M/s. Sarabhai M. Chemicals . . . . .	N.A.	20.00	20.00	..
2.	M/s. Glaxo . . . . .	upto August 87	178.18	819.00	6359.18

1	2	3	4	5	6
<i>IV. Amounts due against overcharging</i>					
1.	M/s. Warner Hindustan Ltd. (now Parke Davis)	(Isokin)	106.36	55.49	50.87
2.	M/s. Boehringer Knoll Ltd.	(Euglucon)	97.74	.	97.74
3.	M/s. IDPL	(Imported bulk drugs)	336.45	Nil	336.45
4.	M/s. A.P. Chemicals	(Paracetamol)	25.43	Nil	25.43
5.	M/s. Malladi Drugs	(Ephedrine)	116.30	Nil	116.30
6.	M/s. IDPL	(Sulphadimidine)	37.30	Nil	37.30
7.	M/s. Krupa Traders	(Fifampicin)	20.48	Nil	20.48
8.	M/s. Sandoz (I) Ltd.	(Multivitamins)	74.68	Nil	74.68
9.	M/s. Pfizer India Ltd.	(Multivitamins)	122.00	Nil	122.00
10.	M/s. Lupin Labs.	(Rifampicin)	3.72	Nil	3.72
11.	M/s. Lupin Labs.	(Ethambutol)	17.31	Nil	17.31
12.	M/s. Carews	(Combiflam)	710.24	..	710.24
	Sub-total		1668.01	55.49	1612.52
	Grand Total		22685.20	1610.81	21074.39

[*Translation*]

**New BG Rail Lines**

1535. SHRI HARIBHAU SHANKAR MAHALE: Will the Minister of RAILWAYS be pleased to state:

(a) the names of places where Government propose to lay broad gauge rail lines;

(b) the estimated expenditure to be incurred thereon; and

(c) the time by which these works will be completed?

1535. SHRI HARIBHAU SHANKAR MAHALE: Will the Minister of RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) to (c) The new line projects under consideration of the Government are listed in para 17.7 of Minister of Railways speech for 1991-92 Budget which was supplied to Hon'ble Members along with other Budget documents, at the time of presentation of the interim Budget on 25-2-91.

**Rural Electrification in Maharashtra**

1536. SHRI HARIBHAU SHANKAR MAHALE: Will the Minister of ENERGY be pleased to state:

(a) whether electricity has been provided to all the villages of Maharashtra:

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE): (a) to (c) As per available information, Maharashtra State Electricity Board have reported cent percent village electrification by the end of March, 1989 through conventional/non-conventional energy sources. However, 248 non-feasible villages, which are either abandoned or under submergence, remained unelectrified.

**Power Generation in Maharashtra**

1537. SHRI HARIBHAU SHANKAR MAHALE: Will the Minister of ENERGY be pleased to state:

(a) the quantity of power generated in Maharashtra in the past 12 months, month-wise from January, 1990 to December, 1990; and

(b) the steps taken or proposed to be taken to meet the scarcity of power and the reasons of low power generation?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE): (a) and (b) Monthwise total power generated in Maharashtra during January, 1990 to December, 1990 is as under:—

Month	Generation in Gwh	
	Target	Actual
January 1990	3358	3337
February 1990	2736	3018
March 1990	3234	3327
April 1990	2899	3302
May 1990	3101	3161
June 1990	2913	2901
July 1990	2843	3028
August 1990	2908	2887
September 1990	2917	2926
October 1990	3161	2884
November 1990	2851	3140
December 1990	2982	3548
Jan. —Dec. 1990	35903	37459

The actual generation has been more than the target. However, various steps being taken to meet the scarcity of power include expediting commissioning of new generating capacities, implementation of short gestation projects, improving the performance of existing power stations, reduction of transmission and distribution losses, implementation of demand management and energy conservation measures and arranging transfer of energy from surplus to deficit areas.

#### Supply of Kerosene to States

1538. SHRI HARIBHAU SHANKAR MAHALE.

SHRI SRIKANTHA DATTA NARASIMHA RAJAWADIYAR:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state.

(a) the names of the States to which reduction in supply of kerosene has been made.

(b) the reasons therefor.

(c) whether Government propose to increase this quota for 1991-92, especially, for those States in which complete electrification has not been done so far; and

(d) if so, the details thereof and action taken in this regard?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) All States/UTs have been provided increase in SKO allocations in 1990-91 and there has been no reduction in supplies over the corresponding period of the previous year.

(b) Does not arise in view of (a) above.

(c) and (d) SKO allocations to all States and UTs are made by provid-

ing a suitable growth over the corresponding period of the previous year. SKO is a deficit product and over one third of the country's requirements are met by imports. SKO allocations for 1991-92 will depend on foreign exchange made available for import of SKO.

[English]

#### Thermal Power Station at Vishakhapatnam

1539. SHRI J. CHOKKA RAO: Will the Minister of ENERGY be pleased to state:

(a) whether the proposed Coastal Thermal Power Station at Vishakhapatnam would utilise the coal from Talcher Coal Mine; and

(b) if so, whether transport of coal by sea would be economical and save the Southern Region from the severe power shortage?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE): (a) and (b) The proposed Coastal Thermal Power Station at Vishakhapatnam would utilise coal from the Gopalpura area of Ib Valley Coalfields, Orissa. The transportation of coal from Ib Valley Coalfields to the proposed station would be by all rail route which has been considered as the "Least Cost Solution" at present taking into account investment for augmenting line capacity.

#### Hydel Power Generation

1540. SHRI J. CHOKKA RAO: Will the Minister of ENERGY be pleased to state:

(a) whether there is any imbalance at present, in the percentage of hydel and thermal power in the total power generation;

(b) whether there is any proposal before NHPC to start construction on major projects like Polavaram and Ichempally etc. in Andhra Pradesh in order to increase hydel power generation;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE):

(a) Yes, Sir.

(b) to (d) National Hydroelectric Power Corporation has informed that the Govt. of Andhra Pradesh who were approached for execution of the Ichampally Project (600 MW) in Andhra Pradesh have agreed, in principle, for the investigation and execution of the project in Central Sector through the NHPC. The State Government have, however, informed the NHPC that as the Ichampally Project is proposed as an inter-State multipurpose project in terms of tripartite agreement between the States of Maharashtra, Madhya Pradesh and Andhra Pradesh as per the Godavari Waters Dispute Tribunal Award, consent of the other two States would also be necessary to implement the project by the NHPC.

There is no such proposal in the case of Polavaram scheme

[*Translation*]

**Consumption of Diesel in Agricultural Sector**

1541. SHRI LARANG SAI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the percentage of diesel out of the total production being utilized for agricultural purposes;

(b) the percentage of diesel being allocated by the Government for agriculture; and

(c) the steps being taken by Government to meet the shortage?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) Data regarding consumption of diesel by the agriculture sector is not being compiled.

(b) The Government does allocate diesel for agriculture. HSD supplies to retail outlets throughout the country are presently being maintained at the same level as in the corresponding period of the previous year. Special releases of HSD have been made for the Agriculture Sector in November, 1990 and February, 1991.

(c) Instructions have been issued to the oil companies to accord priority for meeting demand of the Agriculture Sector in consultation with the State Governments

**Allotment of LPG Agencies and Petrol/Diesel Pumps to Adivasis in Madhya Pradesh**

1542. SHRI LARANG SAI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the number of Adivasis in Sargooja, Bastar, Mandala, Chhindwara, Raigarh, Bilaspur and Siddi districts of Madhya Pradesh who have been allotted LPG agencies, petrol/diesel pumps during the last three years;

(b) whether it is according to the targets fixed;

(c) if not, the reasons therefor; and

(d) the steps taken by the Government to achieve the targets?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) The number of

LPG distributorships and Retail Outlet (Petrol/Diesel) dealerships awarded to persons belonging to the Sche-

duled Tribes during 1988-90 in the said districts of Madhya Pradesh is as follows:—

<i>District</i>	<i>LPG distributorship</i>	<i>Retail Outlet dealerships</i>
Sargooja . . . . .	Nil	3
Bastar . . . . .	..	1
Mandala . . . . .	..	1
Chhindwara . . . . .	..	..
Raigarh . . . . .	..	..
Bilaspur . . . . .	..	..
Siddi . . . . .	..	..

(b) to (d) No district-wise targets have been fixed for the allotment of dealership/distributorship to persons belonging to Scheduled Tribes.

[*English*]

#### **Electrification of Railway Lines**

1543. SHRI BANWARILAL PUROHIT.

SHRI SURYA NARAYAN YADAV:

SHRI A. VIJAYARAGHAVAN:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government propose to consider entry of private sector in its railway electrification programme in view of the serious resources crunch and for speedily electrification of heavy density tracks.

(b) to (d) No district-wise targets

(c) whether the Government also propose to set up a Development Council for railway electrification and electronics;

(d) if so, the details thereof and other steps the Government propose to take to speedily electrify the railway tracks; and

(e) the details of new railway lines, (name-wise and zone-wise) proposed to be electrified?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):  
(a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

(e)	<i>Section</i>	<i>RKM's</i>	<i>Railway Zone</i>
1.	Delhi—Ambala—Ludhiana . . . . .	314	Northern
2.	Gumia—Patratu . . . . .	72	Eastern
3.	Sitarampur—Jhajha . . . . .	154	Eastern
4.	Bokaro—Muri—Hatia—Bondamunda— Barsuan—Bimlagarh—Kiriburu . . . . .	398	South Eastern
5.	Ahmedabad—Gandhinagar . . . . .	28	Western

**Release of Diesel for Agricultural Sector**

1544. SHRI BANWARILAL PUROHIT: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Government have released additional diesel to the agricultural sector recently;

(b) if so, the quantum of diesel allocated to each State for agricultural purposes;

(c) whether the additional supplies of diesel has shown any impact on the demand of diesel; and

(d) if so, to what extent?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) and (b) Yes, Sir. The Government have released an additional 42,680 MT HSD to various States during February, 1991 for the agriculture sector. State-wise breakup of quantities released to 17 States is given in the attached statement.

(c) and (d) The additional release of diesel in February, 1991 is expected to provide substantial relief to the agriculture sector.

**STATEMENT**

*HSD Released for the Agriculture Sector in February, 1991*

*(Figures in Metric tonnes)*

<i>S.No.</i>	<i>State</i>	<i>Quantity</i>
1.	Andhra Pradesh . . . . .	2100
2.	Assam . . . . .	500
3.	Bihar . . . . .	1800
4.	Gujarat . . . . .	2000
5.	Jammu & Kashmir . . . . .	200
6.	Himachal Pradesh . . . . .	300
7.	Haryana . . . . .	2200
8.	Karnataka . . . . .	1400
9.	Kerala . . . . .	1100
10.	Madhya Pradesh . . . . .	1600
11.	Maharashtra . . . . .	3200
12.	Orissa . . . . .	600
13.	Punjab . . . . .	4100
14.	Rajasthan . . . . .	1800
15.	Tamil Nadu . . . . .	2600
16.	Uttar Pradesh . . . . .	12900
17.	West Bengal . . . . .	4200
		42,600

**Deraiment of Delhi Bound Dakshin Express**

1545. SHRI BANWARILAL PUROHIT:

SHRI P.M. SAYEED:

SHRI TARIF SINGH:

Will the Minister of RAILWAYS be pleased to state:

(a) whether preliminary investigations have been held into derailment of the Delhi bound Dakshin Express on February 6, 1991 due to some explosive device; and

(b) if so, the findings thereof and other details concerning the accident including the loss of life and property and compensation, if awarded, to the victims and their families?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):

(a) and (b) On 6-2-1991, the train engine along with 13 coaches of New Delhi bound Hyderabad-Nizamuddin Express derailed between Vempalli and Sirpur Town stations of South Central Railway. This accident was inquired into by an inter-departmental inquiry committee which concluded that the accident was caused by explosion of some device kept under the track by some anti-social elements.

In this accident, 2 persons were killed and 23 injured. No compensation has been paid. However, an ex-gratia payment of Rs 22,250 has been made to the dependants of the deceased and the injured passengers.

Loss to railway property has been estimated at Rs. 57,88,096.

[Translation]

**Supply of Petrol/Diesel to Petrol Pumps**

1546. SHRI KALPNATH SONKAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether most of the Petrol/Diesel Pump owners bring oil from the oil companies in their own tankers;

(b) if so, whether this practice encourages adulteration and black-marketing; and

(c) if so, the steps being taken by the Government to prevent adulteration enroute?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) Supplies of petrol/diesel to Retail Outlets are made through oil company owned tankers as well as tankers owned by dealers/other parties.

(b) No, Sir.

(c) The following steps have been taken to prevent adulteration of Petrol and Diesel:

- (i) Temperature/Density checks at the supply and receipt points. The MS & HSD (prevention of Malpractices in supply and Distribution) Order, 1990 has been issued for this purpose under the Essential Commodity Act, 1955.
- (ii) Doping of Kerosene with Furfural.
- (iii) Filter paper test.
- (iv) Introduction of Mobile Laboratories.
- (v) Regular/Surprise Inspections of retail outlets by Oil Companies and State Enforcement Agencies.

**Pantry Car in Shramjivi Express**

1547. DR. SHAIENDRANATH SHRIVASTAVA: Will the Minister of RAILWAYS be pleased to state:

(a) the time by which the arrangements of Pantry Car will be made in Shramjivi Express running between New Delhi—Patna;



(b) the reasons for not providing reservation facility from Lucknow to Patna and Patna to Lucknow in the above train;

(c) the time by which this facility will be provided; and

(d) when will computerised booking facility be available in Delhi for journeys from Patna to Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):

(a) The decision to introduce pantry car service by 2401/2402 Shramjivi Express has since been taken and instructions have been issued to the Zonal Railway for taking necessary action.

(b) and (c) Reservation facility is available between Lucknow and Patna by this train.

(d) Action has been taken to make this facility available latest by June, 1991.

[English]

#### Revenue Earnings of Airports

1548 PROF. K. V THOMAS. Will the Minister of CIVIL AVIATION be pleased to state the revenue earnings of the airports in 1990-91?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): The total revenue earnings of both International Airports Authority of India and National Airports Authority during 1990-91 are estimated at Rs. 335.00 crores.

#### Merger of Indian Airlines, Air India and Vayudoot

1549. SHRI MORESHWAR SAVE:

SHRI HARISH RAWAT:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government propose to merge Indian Airlines, Air India and Vayudoot;

(b) if so, the reasons therefor;

(c) whether there is any protest by the staff/employees unions/associations to this proposal; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) No, Sir.

(b) to (d) Does not arise.

#### Restructure of Vayudoot

1550. SHRI SRIKANTHA DATTA NARASIMHA RAJA WADIYAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the amount earmarked for implementing programme pertaining to restructure and expansion of Vayudoot services in the Eighth Five Year Plan; and

(b) the details of new places in different States proposed to be linked by Vayudoot?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) Government does not propose to invest any funds for restructuring and expansion of Vayudoot services in the Eighth Five Year Plan.

(b) Vayudoot Limited has been rationalising its route network in order to reduce its mounting losses and utilize its fleet in a more efficient manner. As a result, Vayudoot has no plan to airlink new stations in the near future.

**Requirement of bulk drugs**

1551. SHRI SRIKANTHA DATTA NARASIMHA RAJA WADIYAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the requirement of the bulk drugs in the country;

(b) the quantity being formulated indigenously and the quantity being imported annually with value thereof; and

(c) the steps taken by the Government to encourage indigenous production of drugs particularly life saving drugs?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) The requirement of bulk drugs in the country was valued at Rs. 1120 crores during 1989-90.

(b) Bulk drugs both from indigenous and imported sources are formulated in the country in accordance with the demand of formulations in the country. C.I.F. value of imports is about 25% of the total value of consumption of bulk drugs in the country i.e. about Rs. 270 crores during 1989-90.

(c) In Order to increase indigenous production, various steps have been taken under Drug Policy Viz. Exemption from price control if the process is developed through indigenous R&D, permitting upto 70% of bulk drugs produced by a unit for produc-

tion of its own formulations, liberalised licensing provision, broad-banding, grant of Minimum Economic Capacity, customs duty rationalisation etc.

**Raids on Petrol Pumps**

1552. SHRI D. M. PUTTE GOWDA:  
SHRI ANAND SINGH:  
SHRI YASHWANTRAO PATIL:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Union Government have made surprise checks at petrol pumps in and around Delhi for an on-the-spot assessment of the diesel shortage;

(b) if so, the details of the petrol pumps raided;

(c) whether the supply of diesel was found inadequate at those petrol pumps; and

(d) if so, the details of the persons arrested in this regard?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) Regular, Surprise and Joint Inspections of retail outlets are carried out periodically by the oil companies and local authorities to check malpractices.

(b) Following inspections of petrol/diesel pumps have been carried out by oil companies recently:

<i>Month</i>	<i>Regular</i>	<i>Surprise</i>	<i>Joint</i>	<i>Total</i>
January, 1991 . . . . .	124	108	31	263
February, 1991 . . . . . (Upto 21st)	149	394	93	636

(c) Shortage of diesel was reported in Delhi in the wake of Gulf War, largely due to panic buying.

(d) No person has been arrested in the consequent to inspections of retail outlets by oil companies.

[*Translation*]

**Setting up of Southern Gas Grid**

1553. SHRI R.N. RAKESH:  
DR. CHINTA MOHAN:  
SHRI B. RAJARAVI  
VARMA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether an Inter-Ministerial Group to examine the techno-economic feasibility of establishing a Southern Gas Grid, has submitted its report:

(b) if so, the main recommendations of the group;

(c) if not, the reasons therefor and the action taken by Government in this regard so far; and

(d) the areas expected to be covered in the Southern Gas Grid?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) No, Sir.

(b) Does not arise.

(c) The Group is considering the various complicated issues of the proposal. It has been requested to expedite its report.

(d) This would be known only when the report of the Group is received.

[*English*]

**Industrial Use of Natural Gas in Maharashtra**

1554. PROF. RAM GANESH KAPSE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether a number of industrial concerns in Maharashtra have requested the Oil and Natural Gas Commission for supply of natural gas as feed stock to them:

(b) if so, the details of such industries and the quantity requested; and

(c) the action taken on such requests?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) to (c) Requests have been received from the units located in and the Government of Maharashtra from time to time for allocation of natural gas in various sectors. Depending upon the availability, a quantity of about 18 MMSCMD of gas has been committed for supply to various consumers in the State. The details are given in the attached Statement.

**STATEMENT**

*Allocations for supply of Natural Gas in Maharashtra*

<i>Consumers</i>	<i>Quantity (In Million cubic metres per day)</i>
1	2
1. Rashtriya Chemicals & Fertilizer, Trombay . . . . .	1.80
2. Rashtriya Chemicals & Fertilizers, Thal . . . . .	3.00
3. Heavy Water Project Thal . . . . .	0.15
4. Deepak Fertilizers & Petrochemicals Ltd. Taloja . . . . .	0.60
5. Bharat Electronics Corporation, Taloja . . . . .	0.03

1	2
6. Tata Electric Company, Trombay . . . . .	1.50
7. Maharashtra State Electricity Board, Uran . . . . .	4.50
8. Hindustan Copper Limited . . . . .	0.01
9. Maharashtra Gas Cracker Complex, Nagothane . . . . .	0.06
10. Bharat Petroleum Corpn. Ltd./Hindustan Petroleum Corporation Ltd. . . . .	0.05
11. C2/C3 (ONGC) . . . . .	1.15
12. LPG (ONGC) . . . . .	1.80
13. Bombay City Distribution . . . . .	1.50
14. Hindustan Organic Chemicals . . . . .	0.15
15. Grasim . . . . .	0.75
16. Metadist . . . . .	0.01
17. Kalyani Steel . . . . .	0.75
18. Nippon Denro . . . . .	1.00
Total . . . . .	18.55

#### Gas Based Power Plants in Eighth Plan

1555. SHRIMATI VASUDHARA-RAJE: Will the Minister of ENERGY be pleased to state:

(a) whether Government have a proposal to set up some gas-based power stations in the country during Eighth Five Year Plan; and

(b) if so, the number of such gas-based power plants and the details of the places where they are likely to be located?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE):

(a) and (b) The target for installation of additional generating capacity in the Eighth Five Year Plan has not been finalised so far.

During the Eighth Five Year Plan period, a total capacity addition of about 7485 MW is envisaged from the gas based power projects. The details of the various gas based power projects expected to yield benefits during the Eighth Plan period are given in the attached statement.

#### STATEMENT

S.No.	Name of the Project	State	Installed Capacity (MW)	Benefits during the 8th Plan (MW)
1	2	3	4	5
<i>I. Central Sector</i>				
1.	Kawas Gas based power Project (GPP)	Gujarat	4 × 100 + 2 × 100	600
2.	Kathalguri GPP . . . . .	Assam	6 × 30 + 3 × 30	270

1	2	3	4	5
3.	Dadri GPP . . . . .	U.P.	4 × 131.3 + 2 × 146.5	817.2
4.	Anta GPP Extn. . . . .	U.P.	3 × 100 + 3 × 10	430
5.	Gandhar GPP . . . . .	Gujarat	650	650
6.	Godavari GPP . . . . .	Andhra Pradesh	800	800
7.	Rokhia GPP . . . . .	Tripura	10 × 8	80
8.	Faridabad GPP . . . . .	Haryana	4 × 130 + 2 × 140	800
9.	Tripura GPP . . . . .	Tripura	500	500
	Sub-total . . . . .			4947.2

## II. State Sector

1.	Uran Waste Heat (W.H.) . . . . .	Maharashtra	3 × 120	360
2.	Vijjeshwaram GPP (Unit 3) . . . . .	Andhra Pradesh	3 × 33 + 1 × 33	33
3.	Lakwa Phase-II . . . . .	Assam	3 × 20	60
4.	Lakwa W.H. . . . .	Assam	1 × 22	22
5.	Ramgarh . . . . .	Rajasthan	1 × 3	3
6.	Vatwa GPP . . . . .	Gujarat	2 × 33.5 + 1 × 35	102
7.	Utran GPP . . . . .	Gujarat	3 × 30 + 1 × 45	135
8.	Gandhar GPP . . . . .	Gujarat	600	600
9.	Pipavav GPP . . . . .	Gujarat	750	750
10.	Karaikal GPP . . . . .	Pondicherry	3 × 5 – 1 × 7.5	22.5
11.	Amguri GPP . . . . .	Assam	8 × 30 + 4 × 30	360
12.	Desu W.H. . . . .	Delhi	3 × 30	90
	Sub-total . . . . .			2537.5
	Grand Total (I+II) . . . . .			7484.7

### Gap Between Demand and Refining of Petroleum Products

1556. SHRIMATI VASUNDHARA RAJE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the refining capacities in the country at present;

(b) whether there is a wide gap between the demand of petroleum

products and the refining capacities; and

(c) if so, the steps proposed to be taken to bridge gap?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) and (b) The present refining capacity in the country is 51.85 MTPA (including 2 MTPA

swing capacity at the HPCL Bombay refinery). The consumption of the petroleum products during 1990-91 is estimated to be about 55.2 million tonnes.

(c) With a view to increase the refining capacity in the country to meet the growing demand of petroleum products, Government have planned setting up three grass root refineries at Mangalore, Karnal and in Assam. A proposal of MRL for setting up of a 0.5 MTPA Simple crude distillation unit at Narimanam has also been recently approved by the Government. Besides these, there are proposals/schemes for the low cost expansion/debottlenecking of some of the existing refineries in the country.

#### Privatisation of Air India

1557. SHRIMATI VASUNDHARA RAJE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government have a proposal to privatise Air India services;

(b) if so, the reasons therefor;

(c) whether Air India is running into loss; and

(d) if so, the extent of loss daily or monthly; and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

#### Hydel Power Generation in Northern Region

1558. SHRIMATI VASUNDHARA RAJE: Will the Minister of ENERGY be pleased to state:

(a) the total MW of hydel power generated from the Northern region and particularly from Rajasthan during last three years;

(b) the installed capacity of hydro power in Rajasthan in 1990-91; and

(c) the details of target set for increasing hydel power in Rajasthan in 1991-92?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE)

(a) and (b) The total hydro generation in Northern Region as well as Rajasthan during the last three years and the current year is given below:—

Year	Northern Region		Rajasthan	
	Inst. Capacity (MW)	Generation (MU)	Inst. capacity (MW)	Generation (MU)
1987-88	5692.175	21072	330	1015
1988-89	6043.425	23749	375	964
1989-90	6097.39	25189	420.165	961
1990-91 (April 90 to Jan. 91)	6097.39	23244	420.165	648

(c) The benefits of increased hydel generation in Rajasthan during 1991-92 is likely to accrue with the stable operation of Mangrol (3×2 MW) and Suratgarh (2×2 MW) generating units which are expected to be commissioned shortly.

[Translation]

#### Dwellings on Railway Lines

1559. SHRI RAM LAL RAHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government propose to evolve any comprehensive

policy for the removal and resettlement of colonies settled on railway land along the rail lines in different parts of the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN  
THE MINISTRY OF RAILWAYS  
(SHRI BHAKTA CHARAN DAS):

(a) No, Sir.

(b) Does not arise.

(c) The unauthorised occupants of railway land are required to be dealt with under the provisions of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971. Rehabilitation of the evicted persons is a subject within the purview of the concerned State Government.

#### **Cancellation of Trains**

1560. SHRI BHOGENDRA JHA:  
Will the Minister of RAILWAYS be pleased to state:

(a) whether several trains running from Samastipur to Jainagar, Lokhabazar, Raxaul, Nirmali, Darbanga and Jainagar-Darbanga have been cancelled;

(b) whether transportation of goods from Howrah to Jainagar has also been suspended;

(c) whether several brick kilns have been closed down due to the non-availability of trains from coal mines to Samastipur-Muzaffarpur etc;

(d) whether passengers having sleeper reservation at Howrah Station do not get seats in the trains and they are forced to leave the trains; and

(e) if so, the steps being taken for the immediate removal of these shortcomings?

THE MINISTER OF STATE IN  
THE MINISTRY OF RAILWAYS  
(SHRI BHAKTA CHARAN DAS):

(a) Some trains have been temporarily withdrawn due to poor patronisation.

(b) There is no suspension of goods traffic for Jainagar from Howrah. As per normal regulation of traffic, however, traffic moving via Garhara was temporarily regulated due to congestion and is now moving.

(c) No such information has been received by the Railway Ministry.

(d) Some cases of unauthorised entry of passengers in reserved coaches have come to notice.

(e) Frequent checks are conducted against unauthorised passengers in reserved coaches of trains. TTEs and RPF staff are also deployed at the train originating station to prevent entry of such persons in these coaches. Besides Legal provisions in the new Railways Act, 1989, have been made more stringent inasmuch as a fine upto Rs. 500 has been prescribed as against Rs 20 in the previous Act

[English]

#### **Production of Gentamycin in Public Sector**

1561. SHRI K.S. CHAVDA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the production of Gentamycin is reserved for the public sector; and

(b) the production of Gentamycin in the public sector since its reservation in the public sector, year-wise?

**THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA):** (a) Yes, Sir.

(b) To the extent information is available it is given in the attached Statement.

### STATEMENT

<i>Year</i>	<i>Production (in kgs)</i>
1981-82 . . . . .	99
1982-83 . . . . .	410
1983-84 . . . . .	402
1984-85 . . . . .	507
1985-86 . . . . .	200
1986-87 . . . . .	..
1987-88 . . . . .	347
1988-89 . . . . .	946
1989-90 . . . . .	1527
1990-91 (upto February, 1991) . . . . .	1684
	<i>(Provisional)</i>

#### **Slip System at Railway Stations**

1562. **SHRI P.M. SAYEED:**  
**SHRI KUSUMA**  
**KRISHNA MURTHY:**

Will the Minister of RAILWAYS be pleased to state:

(a) whether a new system has been devised by the Northern Railway to help passengers on important railway stations en-route destination to enable them to locate their coach and then berth numbers after their accommodation is confirmed;

(b) if so, the details thereof; and

(c) whether it is proposed to extend the system to other Railways?

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):**

(a) and (b) A system of issuing slips to passengers, provided with confirmed reservation at road-side stations, indicating the Name of Passenger, Train No., Date of Journey, Class, Coach No., Berth/Seat No., Position of the coach from engine, has been introduced by Northern Railway.

(c) The system has been introduced as an experimental measure and there is no proposal to extend the same on other railways for the present.

#### **Performance Targets of ONGC**

1564. **SHRI MADHAVRAO SCINDIA:** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Oil and Natural Gas Commission had signed a Memorandum of Understanding with the Government laying down the performance targets for 1990-91; and



(b) if so, the performance targets so fixed and the comparative figures of actual performance for 1990-91, 1989-90 and 1988-89 respectively?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) Yes, Sir.

(b) The actual performance with regard to the parameters included in the ONGC MOUs for 1988-89 and 1989-90 is indicated in attached Statement-I. The year 1990-91 is still in progress and the actual performance against the annual MOU targets would be available at the end of the year. The MOU targets of various parameters for 1990-91 are indicated in the attached Statement-II.

### STATEMENT I

*Performance 1988-89 & 1989-90 with regard to Parameters*

<i>Parameters</i>	<i>Unit</i>	1988-89		1989-90	
		<i>Target</i>	<i>Actual</i>	<i>Target</i>	<i>Actual</i>
1	2	3	4	5	6
<b>A. PHYSICAL</b>					
1. <i>Survey</i>					
(a) <i>Seismic Onshore</i>					
Departmental-2D	SLK	10540	50166	28120	49523
-3D	SSK	..	..	300	423
Contractual-2D	GLK	17582	15946	6125	3771
-3D	SKM	..	..	50	8
Offshore	LKM	35000	39707	35000	39271
(b) <i>Gravity Magnetic</i>	No. of stations	9000	12375	7000	12503
(c) <i>Geological</i>	Sq. Km.	9000	14313	9025	14870
2. <i>Exploratory Drilling</i>					
(a) <i>Meterage</i>	'OOOM	537.97	503.4	703.80	605.8
(b) <i>No. of wells</i>	Nos.	180	182	274	253
(c) <i>Rig Years</i>	RY	83.46	76.44	102.13	84.44
3. <i>Development Drilling</i>					
(a) <i>Meterage</i>	'OOOM	493.78	485.3	684.02	718.0
(b) <i>No. of Wells</i>	Nos.	300	283	368	372
(c) <i>Rig Years</i>	RY	36.23	44.78	44.87	48.11
4. <i>Cycle Speed</i> Mtrs/RM					
(a) <i>Onshore</i>		616	616	662	769
(b) <i>Offshore</i>		1093	921	1073	1076
(c) <i>Total (Average)</i>		718	681	..	..

<i>Parameters</i>	<i>Unit</i>	1988-89		1989-90	
		<i>Target</i>	<i>Actual</i>	<i>Target</i>	<i>Actual</i>
1	2	3	4	5	6
<b>5. Production</b>					
(a) Crude Oil	MMT	29.28	29.64	31.61	32.0
(b) LPG	'OOOT	595	673.9	700.00	717.6
(c) NGL	'OOOT	374	385.6	..	..
<b>6. Natural Gas</b>					
<i>Supplies</i>	MCM	7166	6977	8636	8622
<b>B. FINANCIAL (Rs. in crores)</b>					
(a) Total Revenue		6597	6973	..	..
(b) Operating Expenses		4021	4801	5981	6509
(c) Net Profit		1883	160	1802	1624
(d) Internal Resource Generation (Cash basis)		2250	2617	2861	2019
(e) Plan Outlay		2350	2304	2330	2921

**STATEMENT II**

The performance targets of 1990-91 are listed below:—

**A. PHYSICAL TARGETS**

- (a) Seismic Survey . . . . . 61484 SLK
- (b) Drilling Meterage . . . . . 1217970 Metres.
- (c) No. of Wells . . . . . 537
- (d) Cycle Speed . . . . . 670 Mtrs/Rig month
- (e) Crude Production . . . . . 33.00 MMT
- (f) LPG Production . . . . . 725000 Tonnes
- (g) Gas Supplies . . . . . 9920 MCM

**B. FINANCIAL TARGETS (Rs. in crores)**

- (a) Expenditure . . . . . 7441
- (b) Net Profit . . . . . 1608
- (c) Total Internal Resource Generation . . . . . 2981
- (d) Plan Expenditure . . . . . 2632

[*Translation*]

**LPG Agencies in Hilly Areas of U.P.**

1565. SHRI HARISH RAWAT:  
SHRI M. S. PAL:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Government propose to allot new LPG agencies in hilly areas of Uttar Pradesh; and

(b) if so, the district-wise details thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) and (b) All major towns in hilly areas of Uttar Pradesh have been covered for marketing of LPG by Garhwal Vikas Mandal Nigam and Kumaon Mandal Vikas Nigam. LPG is introduced in small and non-viable towns of these areas through the extension points. Since new enrolment is limited on account of product shortage, it is not possible to indicate, at present, where such extension points would be opened.

[*English*]

**Supply of Kerosene and Diesel to Punjab**

1566 SHRI KAMAL CHAUDHRY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the supply of diesel and kerosene has been decreased in Punjab.

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government propose to increase the quota of these products to Punjab, if not, the reasons therefor; and

(d) the details of the demand made by the Punjab Government for diesel and kerosene and of supply of the same by the Union Government during the last one year month-wise and commodity-wise?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) No, Sir.

(b) Does not arise in view of (a) above.

(c) HSD supplies to retail outlets throughout the country are presently being made at the same level as in the corresponding period of the previous year. SKO allocation to all States/UTs continue to be made by providing some growth over the corresponding period of the previous year, depending on availability of foreign exchange for import of SKO.

Supply of HSD and SKO to Punjab are proposed to be made in line with the present policy.

(d) Additional demands for HSD have been received from Punjab Government from time to time. Details of month-wise supply of SKO and HSD to Punjab during the last one year are given in the attached Statement.

Special releases of 40,000 MT HSD in November, 1990 and 4100 MT HSD in February, 1991 have been made for Punjab, primarily for the agriculture sector.

## STATEMENT

*Month-wise Sales of SKO/HSD in Punjab during January—December, 1990*

<i>Month</i>	<i>Tonnes</i>	
	<i>SKO</i>	<i>HSD</i>
January, 1990 . . . . .	28395	119000
February . . . . .	28742	94000
March . . . . .	27139	77614
April . . . . .	25796	103666
May . . . . .	25326	144425
June . . . . .	26160	132673
July . . . . .	30371	81177
August . . . . .	37590	113562
September . . . . .	26259	61737
October . . . . .	27477	102558
November . . . . .	26780	115312
December (Prov.) . . . . .	26569	93377

**Passenger amenities in North bound Trains**

capacity on B.G. coaches from 1,272 litres to 1,820 litres etc.

1567. SHRI KAMAL CHAUDHRY: Will the Minister of RAILWAYS be pleased to state:

(a) whether passenger amenities available in the North bound trains need improvement; and

(b) if so, the steps taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) and (b) Amenities as per existing norms have been provided in the north bound trains. Upgradation and improvement of facilities/amenities for the passengers is a continuous process. Some of the additional facilities provided in trains in the recent past include provision of cushions in Second Class sleeper coaches, water coolers in some trains as a trial measure, bed rolls in AC sleeper coaches, Train Superintendents in some superfast trains, mobile train cleaning staff in selected trains, increase in water tank

**Railway Stations in Punjab**

1568. SHRI KAMAL CHAUDHRY: Will the Minister of RAILWAYS be pleased to state:

(a) the details of railway stations on Northern Railway particularly in Punjab renovated/rebuilt during the last three years;

(b) the amount spent thereon, station-wise;

(c) whether there is any proposal to renovate/rebuilt more railway stations in Punjab during the current financial year; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) Renovation/rebuilding of stations is continuous process and works in this regard are taken up on age-cum-condition basis, subject to availability

of funds. As regards state of Punjab, six railway stations viz. Bhatinda, Patiala, Alal, Bhabsar, Amritsar and Jalandhar City have been renovated/

modernised during the last three years.

(b) Station-wise expenditure incurred is as under:

<i>Station</i>	<i>Expenditure (Rs.in lakh)</i>
1. Bhatinda . . . . .	2.50
2. Patiala . . . . .	12.56
3. Alal . . . . .	0.17
4. Bhabsar . . . . .	0.75
5. Amritsar . . . . .	47.06
6. Jalandhar City . . . . .	43.03

(c) Yes, Sir.

(d) Works pertaining to renovation of stations have already been proposed at Beas, Mukerian, Phillaur, Amritsar, Patiala, Jallalabad, Ferozpur Cantt., Ferozpur City and Jalandhar City during the current year at a total cost of Rs. 105.87 lakh. The outlay proposed for 1990-91 is Rs. 26.97 lakh.

#### **Waiting List for LPG Connections in Punjab**

1569. SHRI KAMAL CHAUDHRY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the city-wise and town-wise number of cooking gas consumers in each district of Punjab; and

(b) the metropolitan city-wise and town-wise number of persons on waiting list in Punjab for LPG connections as on date and the steps being taken to sanction the connections to all of them?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) and (b) The city-wise/town-wise information regarding number of LPG consumers and persons on the waiting list for LPG connections as on 1-1-91 in Punjab is given in the attached statement. LPG, being a deficit product, new enrolment of customers is limited. However, efforts are being made to enhance availability through increased indigenous production and imports.

#### **STATEMENT**

(as on 1-1-91)

<i>S. No.</i>	<i>Name of City/Town</i>	<i>No. of LPG consumers</i>	<i>No. of persons on the waiting list for LPG con- nection</i>
1	2	3	4
1.	Amritsar . . . . .	90396	36312
2.	Patti . . . . .	3166	3765
3.	Tarantaran . . . . .	4156	635

1	2	3	4
4.	Beas . . . . .	845	..
5.	Jandiala . . . . .	807	4241
6.	Bhatinda . . . . .	23287	17809
7.	Maur . . . . .	601	3375
8.	Rampuraphul . . . . .	3541	1763
9.	Budhalada . . . . .	1802	1850
10.	Mansa . . . . .	3003	4627
11.	Faridkot . . . . .	5333	3028
12.	Jaitu . . . . .	1928	2361
13.	Muktsar . . . . .	5964	5061
14.	Kotkapura . . . . .	7515	4267
15.	Gidderbaha . . . . .	3543	1451
16.	Mo-ga . . . . .	11775	7609
17.	Malout . . . . .	2832	4395
18.	Abohar . . . . .	8703	4678
19.	Jalalabad . . . . .	780	3250
20.	Fazilka . . . . .	5038	3841
21.	Ferozepur . . . . .	11656	8991
22.	Gurdaspur . . . . .	7395	2280
23.	Batala . . . . .	10717	3381
24.	Pathankot . . . . .	26927	11571
25.	Shahpurkandi . . . . .	30	2039
26.	Tibri . . . . .	..	..
27.	Hoshiarpur . . . . .	15601	8077
28.	Mukerian . . . . .	4257	2024
29.	Talwara . . . . .	1586	1019
30.	Urmartanda . . . . .	4190	2386
31.	Adampur . . . . .	1997	715
32.	Banga . . . . .	4295	556
33.	Nawashahr . . . . .	4432	2039
34.	Nakodar . . . . .	1848	1899
35.	Kartarpur . . . . .	886	2580
36.	Jalandhar . . . . .	66850	34568
37.	Phillaur . . . . .	1822	2327
38.	Sultanpur Lodhi . . . . .	173	2253
39.	Kapurthala . . . . .	11908	5642
40.	Phagwara . . . . .	10054	6496
41.	Hussarnpur . . . . .	1111	..
42.	Halwara . . . . .	1826	434
43.	Khanna . . . . .	7433	7618
44.	Ludhiana . . . . .	105263	62523
45.	Raikot . . . . .	1714	3356

1	2	3	4
46.	Jagraon . . . . .	5482	1670
47.	Bassipathanan . . . . .	3853	67
48.	Mandi Gobindgarh . . . . .	6603	2826
49.	Rajpura . . . . .	9036	3578
50.	Samana . . . . .	3232	3650
51.	Patiala . . . . .	41985	31390
52.	Nabha . . . . .	9509	3234
53.	Sirhind . . . . .	3761	2301
54.	Mohali . . . . .	11922	9377
55.	Kurali . . . . .	1416	7262
56.	Nangal . . . . .	8130	3101
57.	Ropar . . . . .	8717	4144
58.	Dhuri . . . . .	3412	2924
59.	Sangrur . . . . .	9659	3405
60.	Barnala . . . . .	3244	4707
61.	Sunam . . . . .	2885	2382
62.	Malerkotla . . . . .	3341	4113
63.	Ahmedgarh . . . . .	900	2988

**Power Projects in North-Eastern Region**

1570. SHRI N. TOMBI SINGH: Will the Minister of ENERGY be pleased to state:

(a) the details of on going power projects in the North-Eastern Region, the proposed investments in each, the likely dates for their commissioning

and the estimated K. Watts of power to be generated on completion of each;

(b) whether further surveys are in progress for additional projects in the said region; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE):

(a) The details are given below:

Sl. No.	Name of the Project	Latest estimated cost (Rs. in crores)	Capacity (MW)	Expected Commissioning schedule
1	2	3	4	5

**THERMAL**

1.	Lakwa GT Phase-II (Assam)	78.74	3 × 20 = 60	1991-92
2.	Lakwa Waste Heat Plant (Assam)	60.00	1 × 22 = 22	} As order for main plant & Equipment is yet to be placed, commissioning schedule cannot be anticipated.

1	2	3	4	5
3.	Bargolai (Assam)	90.00	$2 \times 30 = 60$	Techno-economic viability of scheme is being reviewed.
4.	Kathalguri Gas based combined cycle project (Assam)	203.17	$6 \times 30$ GT + $3 \times 30$ ST = 270	As order for main plant & equipment is yet to be placed. commissioning schedule cannot be anticipated.

**HYDRO**

1.	Tago (Arunachal Pradesh)	10.09	$3 \times 1.5$ = 4.5	Unit-1 Rotated. Unit-2 & 3 Mar 91.
2.	Likim-Ro (Nagaland)	33.84	$3 \times 8 = 24$	1993-94
3.	Umiom Umtru St. IV (Meghalaya)	104.88	$2 \times 30 = 60$	1991-92
4.	Lower Borpani (Assam)	146.55	$2 \times 50 = 100$	1992-93
5.	Dhansiri (Assam)	45.51	$15 \times 1.33$ = 19.95	1992-93
6.	Ranganadi St I (Arunachal Pradesh)	400.00	$3 \times 135$ = 405	9th Plan
7.	Doyang (Nagaland)	200.00	$3 \times 25 = 75$	1994-96

(b) Yes, Sir

(c) The details of the hydroelectric projects which are under survey and investigation in the North Eastern region are given below:

Sl. No.	Name of the Project & State	Capacity (MW)
1.	Ranganadi St II (Arunachal Pradesh)	100
2.	Damwe (Arunachal Pradesh)	1000
3.	Dikrong (Arunachal Pradesh)	60
4.	Karbi (Borpani Int. (Assam))	60
5.	Amring (Assam)	33
6.	Kopili St. II (Assam)	25
7.	Tuirial (Mizoram)	60
8.	Tuivai (Mizoram)	140
9.	Tizu Zungi (800/2000) (Nagaland)	800
10.	Dikhu-Tamla (Nagaland)	45
11.	Shiloi St. I (Nagaland)	20
12.	Myntdu I (Meghalaya)	36
13.	Myntdu II (Meghalaya)	36
14.	Umiom Umtru V (Meghalaya)	40
15.	Umngot (Meghalaya)	36
16.	Lower Barak (Manipur)	90



**New Building for Indian Airlines in Imphal**

1571. SHRI N. TOMBI SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the progress made in the construction of the new building for the Indian Airlines unit in Imphal;

(b) whether the existing facilities for booking and other purposes at the Indian Airlines premises in Imphal are sufficient; and

(c) if not, the steps taken to obviate delays in the completion of the new building?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) Construction of the new city booking office at Imphal is complete except for a few modifications required for augmenting passenger facilities.

(b) and (c) While the existing facilities at Imphal are not sufficient, the new premises, when commissioned, will ensure provision of necessary facilities.

**Improvement of facilities on Imphal Airport**

1572. SHRI N. TOMBI SINGH: Will the Minister of CIVIL AVIATION be pleased to state the steps taken or being taken to improve the facilities in the Imphal Airport Terminal in respect of (i) better catering service, (ii) more space for arrival and departure lounges, with toilet facilities for both separately; and (iii) more spacious and better furnished reserved V.I.P. Lounge etc?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): There is a proposal for extension and modification of the terminal building at the Imphal airport to cater to 300 arriving passengers and 300 departing passengers simultaneously. The scheme is planned to be taken up during 1991-92 at an estimated cost of Rs. 2.5 crores. All modern passenger amenities are taken care of in the new design such as restaurant, snack bar, post office and shops; air conditioning of the departure hold area; rest rooms; and spacious well furnished VIP rooms.

**Conservation and Expansion of Rupsa-Bangiri Posi**

1573. SHRI SAMARENDRA KUNDU: Will the Minister of RAILWAYS be pleased to state:

(a) whether any survey has recently been ordered to convert the present narrow gauge Rupsa-Bangiri Posi Railway line into broad gauge and to extend it to Dhalbhum;

(b) if so, when the survey is likely to be completed; and

(c) the estimated expenditure of conversion and extension of the said line?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):

(a) Updating of the survey carried out in 1979-80 was ordered in December '90

(b) The completion of the survey has been completed.

(c) The cost as worked out in updated survey is:

For conversion of Rupsa-Bangiriposi NG line to BG (89 km)	Rs. 51.59 crores.
For conversion of Rupsa-Bangiriposi NG line to BG and its extension to Dhalbhumgarh (131 km)	Rs. 85.47 crores.

**Air India Flights to South East Asia**

1574. SHRI BALASAHEB VIKHE PATIL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government propose

to increase flights to South East Asia, i.e. Singapore and Bangkok in order to make up losses in Air India's earning in Middle East Sector due to outbreak of the Gulf War;

(b) if so, the number of weekly flights to South East Asia at present and the number of flights proposed to be increased; and

(c) the expected earning of the Air-line through South East Asia sector?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) to (c) Air India has introduced two additional A-310 terminator services to Singapore, which has increased the total number of flights to Singapore to seven services a week. Air India is currently operating four services a week to Bangkok and is examining the introduction of three additional A-310 terminator services to Bangkok effective April, 1991. Air India expects to generate additional revenue of nearly Rs. 30 lakhs through the additional two frequencies to Singapore.

#### **Raising of Capacity of Petrochemical Projects**

1575. SHRI NIRMAL KANTI CHATTERJEE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether all petrochemical projects are proposed to be allowed to raise their capacity to four lakh tonnes per annum;

(b) if so, the names of the beneficiaries; and

(c) its effect on foreign exchange outgo?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS. (SHRI SATYA PRAKASH MALAVIA): (a) to (c) The minimum economic size for Olefin complexes has been fixed between 3,00,000 to 4,00,000 TPA of Ethylene.

Decisions on specific proposals, as and when received, are taken on tech-

no-economic considerations, including effects on foreign exchange.

#### **Cancellation of Saurashtra Janata Express and Rajkot-Bhopal Express**

1576. SHRI CHANDRESH PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway Administration had taken decision to cancel 'Saurashtra Janata Express Train No. 9017/9018' and 'Rajkot-Bhopal Express Train No. 1269/1270';

(b) if so, the reasons therefor.

(c) whether the above said Train can be easily run by steam engines between Hapa and Ahmedabad and onwards Ahmedabad there are Electric Engines; and

(d) if so, the steps taken to withdraw the cancellation of the same to avoid hardships faced by the passengers?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) to (d) 9017/9018 Bombay-Hapa Saurashtra Janata Express and 1269/1270 Rajkot-Bhopal Express were withdrawn w.e.f. 25-1-91 to save fuel in view of the Gulf crisis. 9017/9018 Express has however, been restored w.e.f. 1-2-91. 1269/1270 Express will also be restored as and when the situation improves. Running these trains by steam locomotives will not be easy nor desirable from the operating point of view.

#### **Cancellation of Trains**

1577. SHRI CHANDRESH PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have received any representation from Jamnagar on January 24, 1991 regarding cancellation of some trains;

(b) if so, the details thereof;

(c) the action taken thereon and the outcome thereof; and

(d) when the said cancelled trains are likely to be restarted?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):  
(a) Yes, Sir.

(b) Restoration of 9017/9018 Saurashtra Janata Express and 1269/1270 Rajkot-Bhopal Express.

(c) and (d) 9017/9018 Saurashtra Janata Express has been restored w.e.f. 1-2-1991. 1269/1270 Rajkot-Bhopal Express will be resumed as soon as situation improved on Railways.

[*Translation*]

**Allotment of Petroleum/Diesel Pumps in Faizabad and Ayodhya in Uttar Pradesh**

1578. SHRI MITRASEN YADAV: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Government have received requests from Members of Parliament for setting up of petrol/diesel pumps and LPG agencies in Faizabad and Ayodhya in Uttar Pradesh;

(b) if so, the action taken thereon; and

(c) the time by which these are likely to start functioning?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIA): (a) Yes, Sir.

(b) One LPG distributorship and two petrol/diesel retail outlet dealerships are proposed to be set up in Faizabad and Ayodhya.

(c) In view of the various steps preceding commissioning of dealerships/distributorships it would not be possible to indicate the time by which they would start functioning.

[*English*]

**Mass Rail Transport System in Madras**

1579. SHRI ANBARASU ERA:

SHRI R. JEEVARATHI-NAM:

Will the Minister of RAILWAYS be pleased to state:

(a) the amount sanctioned so far for the Mass Rail Transport System in Madras and the physical progress made so far; and

(b) when it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):

(a) (i) Expenditure incurred upto 31-1-91—Rs. 50.32 crores.

(ii) Physical progress achieved upto 31-1-91—42%.

(b) This would depend upon:—

(i) availability of funds in the coming years, and

(ii) handing over of the balance land from Radhakrishnan Salai to Luz by the State Govt. of Tamil Nadu.

**Bridges at Madras Stations**

1580. SHRI ANBARASU ERA: Will the Minister of RAILWAYS be pleased to state:

(a) the total amount sanctioned for constructing foot over bridges at Madras Central Railway Station;

(b) the amount out of it spent so far for this project; and

(c) when it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):

(a) Construction of the foot over bridge at Madras Central is proposed to be taken up under the following two sanctioned schemes:

S.No.	Name of work	cost (Rs. in lakh)
1.	Madras Central Proposed yard remodelling to provide extended length of platforms.	407.22
2.	Madras Central—Provision of waiting hall and other amenities	178.68

(b) Upto 31-3-1991 a total sum of Rs. 169.23 lakh is likely to be spent on these schemes.

(c) The work of foot over bridge is likely to be completed in the year 1992.

#### Change in Name of G.T. Express

1581. SHRI ANBARASU ERA: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to name the Grand Trunk Express as Indira Gandhi Express; and

(b) if so, when it would be done?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):

(a) No, Sir.

(b) Does not arise.

#### Cut in Railway Plan Projections

1582. SHRI UTTAM RATHOD: Will the Minister of RAILWAYS be pleased to state:

(a) the estimated outlay for Railways proposed to be allocated for future plans;

(b) the sectors on which emphasis is proposed to be given in the developmental works of Railways;

(c) whether there is any proposal to curtail the funds already sanctioned for

Railway projects in view of financial crisis; and

(d) its likely impact on approved Railway projects?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS):

(a) Plan outlays in future plans would be known only after Eighth Plan has been finalised by the Planning Commission

(b) Emphasis would be given on replacement/rehabilitation of over-aged assets; building up of additional capacity; modernisation and technological upgradation particularly with a view to bring down operational costs

(c) and (d) Plan allocation for 1991-92 has been fixed at Rs. 4,820 crores against a projected requirement of Rs. 6,500 crores because of reduction in plan allocation, the level of funding to individual projects would be lower than originally envisaged.

#### Prices of Petroleum Products

1583. SHRI UPENDRA NATH VERMA

SHRI P. C. THOMAS.

SHRI RAMASHRAY PRASAD SINGH:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the additional revenue earned so far since 25 per cent surcharge impos-

ed on petroleum products by the Government;

(b) whether the prices of petroleum and petroleum products have come down in international market; and

(c) if so, the details thereof including the current prices and the prices prevailing before the Gulf War?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRA-

KASH MALAVIYA): (a) The additional revenue earned upto 22-2-91 since the imposition of 25% Gulf Surcharge is approximately Rs. 21.00 crores.

(b) and (c) While there has been a decrease in the crude oil prices, the product prices have been fluctuating after the outbreak of the Gulf war on 17-1-91. As per Platts publication the prices of crude oil, SKO and HSD on 16-1-91, before the outbreak of Gulf War, and on 27-2-91, are as follows:

	16-1-91	27-2-91
Crude oil		
(Dubai) \$/bbl . . . . .	25.30	14.08
SKO (AG) \$/MT . . . . .	366.31	235.17
HSD (AG) \$/MT . . . . .	317.64	233.06

[*Translation*]

#### Closure of Airstrips by Vayudoot

1584. SHRI TEJ NARAYAN SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned 'Adhar mein latka hai Vayudoot ko bhavishya' appearing in 'Jansatta' dated February 2, 1991;

(b) if so, the number of airstrips of Vayudoot closed down and re-started during the last six months;

(c) the total loss incurred by Vayudoot due to the closure of these air-

strips; and

(d) the reasons for the closure for a particular period?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) and (b) Since September 1990, Vayudoot services have been discontinued to seven stations where

only Vayudoot services were operating. In the preceding few years, the services of Vayudoot had been discontinued to thirty two such stations. No such discontinued operation has been restarted during the last six months.

(c) and (d) Even when Vayudoot was operating to several of these stations, its services were extremely sporadic, unreliable and unremunerative. These services had to be discontinued because of the uneconomic nature of the operations and the mounting losses of Vayudoot. Since its inception in 1981, Vayudoot has accumulated losses of the order of Rs. 120 crores upto 31 Dec. 1990.

#### Removal of Secretaries and Managing Directors of Vayudoot

1585. SHRI TEJ NARAYAN SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of Secretaries and Managing Directors of Vayudoot removed from their posts during the last six months; and

(b) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) No Secretary or Managing Director of Vayudoot Limited has been removed from service during the last six months.

(b) Does not arise.

[English]

**Hijacking attempt of I.A. Boeing**

1586. KUMARI UMA  
BHARATI:

SHRI P. M. SAYEED:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether a hijacking attempt of an Indian Airlines Boeing was foiled by its crew members on the Calcutta-Agartala route on the first week of February, 1991;

(b) whether the hijacker was arrested and interrogated and if so, the details thereof;

(c) whether such attempts of hijacking had been made during January, 1991; and

(d) if so, the steps taken by the Government to prevent such attempts in future?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a), (b) and (d) An unarmed passenger behaved in an abnormal manner on the said flight and asked for the flight to be taken back to Calcutta. He was, however, overpowered and handed over to the police on arrival of the flight at Agartala. Security measures are strictly enforced at the airports to prevent unlawful interference with aircraft.

(c) No, Sir.

**Purchase of Tetracycline by IDPL**

1587. DR. ASIM BALA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) Whether the Indian Drugs & Pharmaceuticals Ltd. had imported 'Tetracycline' of Chinese manufacture from West Germany in July/August 1989, despite having all facilities and huge capacity for the manufacture of this drug in the country;

(b) Whether global tenders were called for the purchase of this item;

(c) If so, the list of manufacturers to whom enquiries were sent; and

(d) If not, how the competitive nature of the West German offer was determined?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATION (SHRI JAI PARKASH): (a) The IDPL has imported 20 tonnes of Tetracycline of Chinese manufacture during July/August 1989 from West Germany to meet the short-term peak demand and pressure from the industry. IDPL had the infrastructure and the capability to manufacture and supply the same provided the demand was evenly spread.

(b) to (d) In conformity with the purchase procedure of IDPL, Limited Tender Inquiry was issued to 19 well-known major sources of supply of Tetracycline, Hydrochloride in the international market including China, Hong Kong, Italy, West Germany, Poland, Portugal, Hungary, Czechoslovakia etc. The list of parties to whom the tender inquiries were sent is given in the attached statement. The competitive nature was determined by evaluating the comparative offers with reference to the price, credit terms etc.

**STATEMENT**

*A List of Suppliers to whom Limited Tender Inquiries were sent by IDPL*

1. China National Chemicals, Import & Export Corpn., Erh-Li-Kou, Hsi Chino, Peking, People's Republic of China, CHINA.
2. Pharmachim, Lliensko Chaussee 16, Sofia, BULGARIA.
3. Chemapol Limited, Kodanska 46, 10010 Prague 10, CZECHOSLOVAKIA.
4. Hoechst A.G., Postfach 800 320 6230 Frankfurt Main 80, GERMANY.
5. Societa Prodotti Antibiotical SPA, 8, Via Biella, 20143 Milano, ITALY.
6. Cyanamid Italia S.P.A., XV Strada, Zone Industriale, 950 30 Cantania, ITALY.
7. Ciech, P.O. Box 271, 00950, Warsaw, POLAND.
8. Modimpex, Budapest, HUNGARY.
9. Helm AG, Mordkanal Strasse 23, D-200C Hamburg, WEST GERMANY.
10. Siemagluss & Sohn, Hamburg, WEST GERMANY.
11. Gloss Fortune, HONGKONG.
12. APC Pharmaceuticals & Chemicals, HONGKONG.

13. Nei Menggu Autonomous Region, Medicines & Health Products, Import & Export Corporation, West Huhhot, CHINA.
14. Iporng, Elmshorn, WEST GERMANY.
15. Metallgesellschaft India Ltd., NEW DELHI.
16. Cipan, PORTUGAL.
17. H & W (China) Enterprises, HONGKONG.
18. Globe Chemicals, HAMBURG.
19. Medexpert, Kakhovra 31, Kort 2, 113461 MOSCOW USSR, CA : MEDEXPORT.

**Development of Energy Saving Bulbs**

1588. SHRI C. P. MUDALA GI-RIYAPPA: Will the Minister of ENERGY be pleased to state:

(a) whether it has come to the notice of the Government that Engineers from General Electrics Research and Development Centre in Schenectady, New York have developed an energy saving and which consumes only 60 per cent energy;

(b) if so, the details thereof,

(c) whether such bulbs have reached commercial production in USA;

(d) whether efforts are being made by the Indian Scientists in this direction: and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE) :  
(a) to (e) The General Electrics Research and Deveolpment Centre in

Schenectady, New York are reported to have developed an energy saving bulb which works on the principle of reflection of infra-red rays back to the filament; the lamp has 60% savings on energy and gives a crisp white light of halogen which is 33.3% cooler than the normal incandescent bulb beam. The commercial production of these lamps is reported to have recently commenced in USA. There is at present no proposal under consideration to introduce this technology in India.

### Diesel for Agricultural Purpose

1589. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether diesel-run agricultural pump-sets have been exempted from the cut imposed on consumption of diesel;

(b) if so, the details thereof;

(c) whether the government are aware about waste of energy by millions of inefficient pump-sets and

(d) if so, the steps taken to prevent the wastage of diesel?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) and (b) Instructions have been issued to the oil companies to meet diesel requirements of agriculture sector on priority in consultation with the State Governments. Different State Governments have introduced different measures at the local level for according priority to the agriculture sector. A permit system has been introduced by some States/District authorities for this purpose.

(c) Yes, Sir.

(d) The Petroleum Conservation Research Association (PCRA) and several other organisations have already rectified fully or partially about 5000

such pumpsets. These endeavours are being continued. A scheme for replacement of inefficient footvalves with efficient ISI mark footvalves which is most cost effective option and has a potential of saving about 10% of fuel consumption, is also envisaged in consultation with the State Governments.

*The Lok Sabha re-assembled at thirty-three minutes past Fourteen of the Clock*

[MR. DEPUTY SPEAKER *in the Chair*]

PAPERS LAID ON THE TABLE

### The Aircraft (First Amendment) Rules, 1991 and The Aircraft (Second Amendment) Rules, 1991 with Explanatory notes

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934—

- (1) The Aircraft (First Amendment) Rules, 1991 published in Notification No. G.S.R. 6(E) in Gazette of India dated the 3rd January, 1991 together with an explanatory note.
- (2) The Aircraft (Second Amendment) Rules, 1991 published in Notification No. G.S.R. 58(E) in Gazette of India dated the 7th February, 1991 together with an explanatory note.

[*Placed in Library. See No. LT-2195/91*]



**Notifications under Railways Act, 1989 and Annual Report of and Review on the Working of Container Corporation of India Ltd., New Delhi for 1989-90 .....***[Translation]*

THE MINISTER OF RAILWAYS  
(SHRI JANESHWAR MISHRA):  
On behalf of Shri Bhakta Charan Das,  
I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under section 199 of the Railways Act, 1989:—

(i) The Railways Red Tariff (Amendment) Rules, 1990 published in Notification No. G.S.R. 947(E) in Gazette of India dated the 14th December, 1990.

(ii) The Railways Red Tariff (Amendment) Rules, 1991 published in Notification No. G.S.R. 14(E) in Gazette of India dated the 8th January, 1991.

*[Placed in Library. See No. LT-2198/91]*

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Container Corporation of India Limited, New Delhi, for the year 1989-90.

(ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 1989-90 along with Audited Accounts and Comments of the Comptroller and Auditor General thereon.

*[Placed in Library. See No. LT-2197/90]*

14.34 hrs.

## PETITION

**Demands and Grievances of Female Anganwadi Workmen Employed under the Integrated Child Development Scheme***[English]*

SHRIMATI MALINI BHATTACHARYA (Jadavpur): I beg to present a petition signed by Ms. Neelima Maitra and other female Anganwadi Workmen employed under the Integrated Child Development Scheme regarding demands and grievances of female Anganwadi Workmen employed under the said Scheme.

*[Placed in Library. See No. LT-2198/91]*

14.34½ hrs.

## PUNJAB BUDGET, 1991-92

*[English]*

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I beg to present a statement of estimated receipts and expenditure of the State of Punjab for the year 1991-92.

*[Placed in Library. See No. LT-2199/91]*

14.35 hrs.

## DEMANDS FOR SUPPLEMENTARY GRANTS (PUNJAB), 1990-91

*[English]*

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I beg to present a statement (Hindi and English versions) showing the Demands for Supplementary Grants in respect of the State of Punjab for 1990-91.

*[Placed in Library. See No. LT-2200/91]*

14.35½ hrs.

JAMMU AND KASHMIR BUDGET,  
1991-92

[English]

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I beg to present a statement of estimated receipts and expenditure of the State of Jammu and Kashmir for the year 1991-92.

[Placed in Library. See No. LT-2201/91]

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14.36 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (JAMMU AND KASHMIR), 1990-01

[English]

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I beg to present a statement (Hindi and English versions) showing the Demands for Supplementary Grants in respect of the State of Jammu and Kashmir for 1990-91.

[Placed in Library. See No. LT-2202/91]

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14.36½ hrs.

ASSAM BUDGET, 1991-92

[English]

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I beg to present a statement of estimated receipts and expenditure of the State of Assam for the year 1991-92.

[Placed in Library. See No. LT-2203/91]

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14.36½ hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (ASSAM),  
1990-91

[English]

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I beg to present a statement (Hindi and English versions) showing the Demands for Supplementary Grants in respect of the State of Assam for 1990-91.

[Placed in Library. See No. LT-2204/91]

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14.37 hrs.

TAMIL NADU BUDGET, 1991-92

[English]

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I beg to present a statement of estimated receipts and expenditure of the State of Tamil Nadu for the year 1991-92.

[Placed in Library. See No. LT-2205/91]

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14.37½ hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (TAMIL NADU),  
1990-91

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I beg to present a statement (Hindi and English versions) showing the Supplementary Demands for grants in respect of the State of Tamil Nadu for 1990-91.

[Placed in Library. See No. LT-2206/91]

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14.38 hrs.

PONDICHERRY BUDGET, 1991-92

[English]

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I beg to present a statement of estimated receipts and expenditure of the Union Territory of Pondicherry for the year 1991-92.

[Placed in Library. See No. LT-2207/91]

14.38½ hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (PONDICHERRY), 1990-91

[English]

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I beg to present a statement (Hindi and English versions) showing the supplementary Demands for Grants in respect of the Union Territory of Pondicherry for 1990-91. (*Interruptions*)

[Placed in Library. See No. LT-2208/91]

SHRI G. M. BANATWALLA (PONNANI): Sir, there are so many other States in India. How about them? (*Interruptions*)

14.39 hrs.

MATTERS UNDER RULE 377

- (i) **Need to raise the limit of loans given by Banks for digging of wells and laying of pipelines in villages under Special Component Plan**

[Translation]

SHRI HARIBHAU SHANKAR MAHALE (Malegaon): Loans are given to the villagers by the nation-

lised banks and Government institutions for digging wells and laying pipelines in villages under Special Component Plan. "NABARD" has directed that a loan of Rs. 18,000 for digging a well and Rs. 4,000 for laying of pipelines per acre should be given. But this amount is quiet inadequate keeping in view the present price-rise. The result is that the work is not completed and the people do not get the entire benefit. They have to take loans from other places also. In this way, they come under heavy debt. Therefore, the amount for digging wells should be increased to Rs. 40,000 and Rs. 10,000 per acre should be given for laying pipelines. I request the concerned Minister to take immediate action in this regard.

- (ii) **Need to ensure sufficient water for irrigation in Ganganagar and Bikaner districts of Rajasthan from Bhakra and Gang canals**

SHRI SHOPAT SINGH MAKASAR (Bikaner): About 30 lakh acres of land in Ganganagar and Bikaner districts in Rajasthan is being irrigated through the Gang Bhakra and Indira Gandhi Canal originating from the rivers coming down from Punjab. The Rajasthan Government has spent millions of rupees for construction of these canals and for the development of this area. The functioning of the Headworks of these canals, irrigating Haryana and Rajasthan, should have been entrusted to the Bhakra Management Board for its smooth working but the same has not been done till now and the management of the Headworks is still with the officials of the Punjab Irrigation Department. With increasing activities of the terrorists, these officials of Irrigation Department of Punjab have created a very grave problem for the lakhs of Farmers in Bikaner and Ganganagar districts and not only water is not being supplied to them in the Bhakra and Gang canals area for irrigation they are not being supplied with water for the Sarhind feeder also which is required for the construction of a Link Channel.

[Sh. Shopat Singh Makkasar]

During the monsoons, water level in Bhakra dam will be kept 10 feet low due to the activities of the terrorists. As a result, the farmers in the Bhakra area will get less water during the Kharif and Rabi season. In an area where cotton, sugarcane, and paddy are being cultivated at present as main crops, only Jawar and Bajra crops will be cultivated. In future, the water of River Sutlej will go to Pakistan instead of coming to our canals. I request the Government to take immediate effective steps to solve this problem.

**(iii) Need to take effective steps to prevent Blackmarketing in Bearer Bonds floated in 1981**

[English]

SHRI SANAT KUMAR MANDAL (Joynagar): Mr Deputy-Speaker, Sir, the Government of India floated bearer bonds in 1981, each bond being of a face value of Rs. 10,000, redeemable after a period of ten years, at Rs. 12,000 per bond to mop up black money from market. Though there were few takers initially, the bonds became popular after the Government gave an assurance that the buyers would not be harassed nor would any questions be asked about the source of the funds. In this way, Government mopped up about Rs. 950 crores.

The first instalment of repayment of these bonds having become due now, rampant blackmarketing in the bonds has begun. The Reserve Bank of India has been accepting applications from the bond holders and the actual repayment is likely to start shortly.

The racket in bearer bonds has reportedly assumed alarming proportions—the premia quoted for these bonds in Calcutta range between Rs. 10,000 and Rs. 12,000. The rates may be still higher in Bombay and Delhi.

It is high time that Government take some immediate and effective steps to check blackmarketing of these bonds.

**(iv) Need to regularise the land in the name of villagers of Jaspur and Tumdiya in Nainital, Uttar Pradesh**

[Translation]

SHRI M. S. PAL (Nainital): Mr. Deputy Speaker, Sir, I want to raise a matter under Rule 377 and state that the villagers of Mogpur and Tumdiya under the Jaspur Development Block of Nainital district have been cultivating land for the last 40 to 45 years but the aforesaid land has not been regularised yet. As a result, these villagers remain deprived of the facilities that are provided by the Government to the farmers.

Therefore, the land should be regularised in the name of villagers living in Mogpur and Tumdiya so that they may get the benefit of all the facilities provided by the Government.

14.43 hrs.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS—Contd.

[English]

MR. DEPUTY SPEAKER: The House will now take up further consideration of the following motion moved by Shri Kapil Dev Shastri on the 27th February, 1991 and seconded by Shri Brij Bhushan Tiwari on the 4th March, 1991:

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which

he has been pleased to deliver to both Houses of Parliament assembled together on the 21st February, 1991.' ”

[*Translation*]

SHRI SURYA NARAYAN YADAV (Saharsa): Mr. Deputy Speaker: Sir, I rise to oppose the Motion of thanks moved on the President's Address. No mention has been made about the farmers, workers and unemployed youths in this Address and it appears that there is nothing concrete in it. Earlier also I had called attention of the Government towards the burning problems of the country. From the administrative point of view also, it looks as if there is no Government in the country. The Government gives directions but no one implements them. We write to the Ministers and they reply also, but no work is done. This Government is in doldrums. Today also, we saw in this House that the Government was not able to conduct the business of the House due to lack of quorum. This is a glaring example of the Government's incapability to run the country properly. I would, therefore, demand and the Hon. Prime Minister should resign today itself and should announce the elections. There is no future for the crores of people of this country. For example, I would like to tell that every year the Government of India spends Rs. 100 crores for providing flood relief in Bihar, but it has provided no benefit to the displaced and approved farmers there. In the last 48 years, no work has been done properly in Bihar. Though the Government of India has spent millions of rupees in Bihar, there has been no development at all in that state. Had this amount been spent honestly, Bihar alone would have fed the country. But this did not happen. The farmers in Bihar have always been neglected. Therefore, I oppose this Address.

Mr. Deputy Speaker, Sir, the problem of workers in our country has become very grave. This is parti-

cularly so with lakhs of those labourers who have migrated to Delhi from Bihar. From other parts of the country also labourers have migrated to Delhi, but nothing has been done till now to solve their problems. No mention has been made in the President's Address which might have shown that something is being done for the workers in this metropolitan city of the country. The problem of unemployment is quite serious in our country but no mention has been made in the President's Address as to how this problem is going to be solved. Mr. Deputy Speaker, Sir, I demand that this Government and the Prime Minister should resign and they should prepare themselves to face elections.

[*English*]

SHRI A. N. SINGH DEO (Aska): Sir, I support the Motion of Thanks on the President's Address to both the Houses of Parliament. I will not take much of your time and I will speak just on few points which our friends from the other side have raised especially on the Gulf issue. While moving Adjournment Motion our friends on the other side created an impression as if it is India which is to shoulder the whole weight of the world on itself. They castigated this Government for remaining silent when Iraq was burning. I would just like to ask our friends from the other side as to what other countries were doing. One upon a time when it was to rain in Russia our friends used to put up umbrellas in India. Now, when Russia unequivocally supported the U.N. Resolution against Iraq; when not only America, England or France but many Arab countries unequivocally condemned Iraq for having annexed Kuwait, our friends want to tell us that India has remained silent while Iraq was burning. This is a very peculiar attitude.

They want to blame the Prime Minister for having allowed the American planes to refuel in Bombay. As you know, this is an international pact or international formality that

[Sh. A. N. Singh Deo]

when a country's planes fly over another country they are allowed to take the fuel otherwise how will that country know as to what the planes are carrying. It was very specifically made clear that the planes should not carry fire arms or war machines. In spite of that our friends want to blame this Government. Our friends who want to support Iraq so unequivocally, adequate Iraq with the whole Arab world. It is very strange. Just one Arab country is supposed to be equated with the whole Arab World. But what about Saudi Arabia? What about Kuwait itself? What about Egypt and Turkey? Are they not Muslim countries? Have they not gone against Iraq? Why is it that only India and the Prime Minister and this Government should be blamed for not condemning the American attack?

Sir, we must realise that there has been a lot of change in this world. In these last few years, the world has taken a different turn. What was non-alignment 20 years ago or even 15 or 10 years ago, is totally changed now. Today, the scenario is completely different. When the Cold War has ended, there is no question non-alignment. We in India should prepare ourselves for this new set up. We must know as to how we should align ourselves. Of course, we are not going to give up our policy of non-alignment. But the question of non-alignment has become irrelevant in this present context. That is what we should understand. When a thing becomes irrelevant, it is no use talking of alignment or non-alignment Countries like Russia and America have patched up their cold wars and they are now leading the way for a new world order. Our friend Mr. Gorbachev has stated that America and Russia are going to bring about a new world order. Where will India stand in that new world order? It is no use going into old theories and talking of old prospects which were valid 20 or 10 years ago. Unfortunately, our friends on the Left do not want to see beyond the tip of their noses. I ask them to please enlarge

their vision. They should look ahead instead of talking about theories which were obsolete. We are entering the 21st Century and presently the world has undergone a vast change. They must realise this. India must change herself. India must be specific in its attitude and policy. I am not advocating alignment. Actually, we should remain 'really' non-aligned. But the question of non-alignment has become completely irrelevant. Therefore, before condemning this Government, we should see what is pragmatic in the present context of the world. Therefore, while talking on this aspect of the issue, I thank the President for having delivered the Address. I also thank the Prime Minister for having a proper attitude towards the present world alignment.

**SHRI BASUDEB ACHARIA** (Bankura): Sir, I have given a notice for the closure of this debate under Rule 362. I may be allowed to move my motion.

**MR. DEPUTY SPEAKER:** You know that the BAC decided that the Motion of Thanks will be discussed for 12 hours. Uptill now we have consumed only 4 hours. So, eight hours still remain. It is not possible for us to consume eight hours today itself. It will spill over tomorrow. Those who want to speak and those who want to vote on this will have the right to speak tomorrow or vote tomorrow. So, it would not be proper for us to take a decision like this and allow you to move this kind of Motion. It was decided in the Business Advisory Committee. That report was presented to the House. The House had accepted that report. Now we are discussing it and the time allotted for this discussion still remains.

**SHRI BASUDEB ACHARIA:** The House is supreme. The House can decide. You take the sense of the House.

MR. DEPUTY SPEAKER: No.

*(Interruptions)*

SHRI G. M. BANATWALLA (Ponnani): In your discretion, you must not allow such a motion. There must be proper and enough discussion. It is left to you to decide whether there has been enough and proper discussion. There has not been enough and proper discussion. Since we are here to present our views, you must allow us to speak.  
*(Interruptions)*

MR. DEPUTY SPEAKER: Allow me to decide it. I am deciding it.

SHRI G. M. BANATWALLA: In your discretion, you can reject it because enough discussion has not yet taken place. *(Interruptions)*

*(Interruptions)*

MR. DEPUTY SPEAKER: I am doing it.

DR. BIPLAB DASGUPTA (Calcutta South): Since the meeting of the Business Advisory Committee, which you referred to, there has been some very important developments. These developments have assumed such a serious proportion that we think that there is no point in continuing with this discussion on President's Address. It is because some other things have happened which are very important for all. So, we think that the debate which is continuing is useless. The things have gone beyond that level. So, we suggest that the question be put, although the Business Advisory Committee had recommended to you but it is the right of the House to decide. We have now placed the Motion before you and it is for the House to decide whether to allow the Motion or not. We suggest to you to put this Motion to vote.  
*(Interruptions)*

SHRI G. M. BANATWALLA: You have a discretionary power.

MR. DEPUTY SPEAKER: I am going to give my ruling.

SHRI G. M. BANATWALLA: How will you give your ruling? Please allow me to raise my voice also.

MR. DEPUTY SPEAKER: You won't be disappointed. I am reading the provisions of this Rule 362. It says:

“At any time after a motion has been made, any member may move: ‘That the question be now put’, and, unless it appears to the Speaker that the motion is an abuse of these rules or an infringement of the right of reasonable debate, the Speaker shall then put the motion ‘That the question be now put’.”

I think by closing the debate at this point of time, we are not giving opportunities to the Members who want to speak and I am not going to allow this motion to be moved.

*(Interruptions)*

SHRI BASUDEB ACHARIA: You take the sense of the House.

DR. BIPLAB DASGUPTA: May I know, how many speakers are still left and how long will it take to conclude? *(Interruptions)*

MR. DEPUTY SPEAKER: You cannot question the ruling like this. I have given the ruling. I have referred to the rule also. It is in the discretion of the Presiding Officer to allow or not to allow a Motion of this kind. If I come to the conclusion that it is shutting out a reasonable discussion I will not allow it and I do think that I should not allow this kind of Motion and deprive the Members of the opportunities to express their views.

DR. BIPLAB DASGUPTA: With due respect to the Chair, May I ask you a question? Why do you take this as the abuse of privilege?  
*(Interruptions)*

[Dr. Biplab Dasgupta]

How many speakers are still left? What is the use of continuing this lengthy debate? Can't you see that the political correlations have changed now? Exactly half an hour ago, all the Members were standing outside.

MR. DEPUTY SPEAKER: I cannot take cognizance of what is not happening before me.

DR. BIPLAB DASGUPTA: Will this debate going to contribute anything?

SHRI BASUDEB ACHARIA: Speakers are there. How can you say that there are no speakers? I myself will require 12 hours.

SHRI BHOGENDRA JHA (Madhubani): If the speakers who are willing to speak, their number is exhausted, and there are no more Members who want to speak and the Motion is before you, you can put the question to vote. It is upto you. In your discretion, you can do that.

MR. DEPUTY SPEAKER: I agree with you.

*(Interruptions)*

SHRI G. M. BANATWALLA: It was a mischievous motion. *(Interruptions)*

15.00 hrs.

SHRI MANDHATA SINGH (Lucknow): Sir, what is a mischievous Motion?

DR. BIPLAB DASGUPTA: What is mischievous about it? Where is the abuse, Sir?

MR. DEPUTY SPEAKER: It is not unparliamentary.

*(Interruptions)*

DR. BIPLAB DASGUPTA: Our feeling is that the political reality has completely changed. If you want, Sir, please continue the debate...*(Interruptions)* but we reserve the

right again to raise this issue, and rise to move the closure Motion.

MR. DEPUTY SPEAKER: No; you cannot do that. You know you cannot challenge the ruling.....

*(Interruptions)*

SHRI BASUDEB ACHARIA: We feel that there is no use continuing this debate...*(Interruptions)*

*[Translation]*

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): They are challenging your ruling. Through you, I would like to request the hon. Members that those who want to speak, should be allowed to do so and the debate should continue. The hon. Prime Minister has also to reply, but today he is...*(Interruptions)*...

SHRI BASUDEB ACHARIA: The Prime Minister should come and reply. What is there in it?...*(Interruptions)*...

*[English]*

DR. BIPLAB DASGUPTA: If there are some speakers present, we do not want to stop them from speaking, but we reserve the right to raise this question again...*(Interruptions)*

MR. DEPUTY SPEAKER: How can you do that?

*(Interruptions)*

SHRI SATYA PRAKASH MALAVIYA: He has ruled. *(Interruptions)*

MR. DEPUTY SPEAKER: How can you do that?

*(Interruptions)*

DR. BIPLAB DASGUPTA: There is no point of order against your ruling. *(Interruptions)*



MR. DEPUTY SPEAKER: Will you raise it immediately, i.e. after one minute?

DR. BIPLAB DASGUPTA: No; let those who want to speak, speak.

MR. DEPUTY SPEAKER: If the debate was to be over today, if only two hours had been given, and if there were no speakers today in the House, I would have immediately put the question to vote, immediately after finding that there are no speakers to speak; but the time given is 12 hours, and the time extends to tomorrow also. I do not know whether the Members are going to be in the House tomorrow or not. The voting has to be done after twelve hours. This is a kind of presumption... ..

*(Interruptions)*

SHRI INDRAJIT GUPTA (Midnapore): Provided there are speakers on your list.

MR. DEPUTY SPEAKER: I have; I have alot. I have more than 50 speakers.

SHRI SOMNATH CHATTERJEE (Bolpur): Within the time allotted to the parties. *(Interruptions)*

SHRI BASUDEB ACHARIA: You cannot give unlimited time. Can you give unlimited time to JD(S)? *(Interruptions)*

MR. DEPUTY SPEAKER: I will not.

SHRI BASUDEB ACHARIA: You cannot give. *(Interruptions)*

MR. DEPUTY SPEAKER: I will not give more time to them.

*(Interruptions)*

SHRI BASUDEB ACHARIA: You cannot give unlimited time to them. They have limited time. *(Interruptions)*

MR. DEPUTY SPEAKER: Please take your seats, and speak one by one.

SHRI BASUDEB ACHARIA: How much time have you allotted to JD(S)? There is a time limit for them. *(Interruptions)*.. You cannot give them unlimited time, or allow unlimited number of speakers.

*(Interruptions)*

DR. BIPLAB DASGUPTA: We are walking out in protest.

*At this stage, Dr. Biplab Dasgupta and some other hon. Members left the House*

MR. DEPUTY SPEAKER: Now Mr. Atinder Pal Singh. Mr. Singh, are you interested in speaking?

*(Interruptions)*

S. ATINDER PAL SINGH (Patiala): Yes, Sir: I am speaking.

*(Interruptions)*

SHRI BASUDEB ACHARIA: Sir, there is no quorum I am pressing for quorum.

MR. DEPUTY SPEAKER: Well, you are well within your rights.

SHRI BASUDEB ACHARIA: Sir, there is no quorum in the House. Let the quorum bell be rung.

*The quorum bell was then rung*

MR. DEPUTY SPEAKER: It is seen that for more than once there could not be quorum in the House. So, the House stands adjourned to re-assemble tomorrow at 11.00 A.M.

15.12 hrs.

*The Lok Sabha then adjourned to reassemble at Eleven of the Clock on Wednesday March 6, 1991/Phalguna 15, 1912 (Saka)*